

LOK SABHA

—
BULLETIN – PART I
(Brief Record of Proceedings)

—
Thursday, November 22, 2012/Agrahayana 1, 1934 (Saka)

—
No. 263

11.00 A.M.

1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

The following members took the oath, signed the Roll of Members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Smt. Mala Rajya Laxmi Shah	Tehri Garhwal	Uttarakhand	Oath	English
2.	Shri Abhijit Mukherjee	Jangipur	West Bengal	Oath	English

11.07 A.M.

3. Obituary References

The Speaker made references to the passing away of Shri Ram Sewak Chowdhury, a member of the Third, Fourth and Fifth Lok Sabhas; Shri Bharat Bhushan, a member of the Sixth Lok Sabha; Shri Sat Mahajan, a member of the Eleventh Lok Sabha; Shri Raj Kumar Rai, a member of the Eighth Lok Sabha; Shri Lourdasamy Adaikkalaraj, a member of the Eighth to Eleventh Lok Sabhas; Shri Nawal Kishore Sharma, a member of the Fourth, Fifth, Seventh, Eighth and Eleventh Lok Sabhas; Shri Harihar Swain, a member of the Fourteenth Lok Sabha; Shri Ram Sewak Hazari, a member of the Sixth Lok Sabha; Shri Kinjarapu Yerrannaidu, a member of the Eleventh to Fourteenth Lok Sabhas; and Shri Krishna Chandra Pant, a member of the Third, Fourth, Fifth Lok Sabhas.

The Speaker also made references to –

- (i) the passing away of Shri Bal Keshav Thackeray, founder of Shiv Sena.
- (ii) death of more than 25 persons in a cyclone Nilam' which hit the coasts of Andhra Pradesh and Tamil Nadu on 31 October, 2012.
- (iii) the death of 113 people and loss of property caused by Hurricane "Sandy, which struck the East Coast of the United States.
- (iv) the tragic accident which occurred due to collapsing of bamboo bridge near Bankipur in Patna on 19 November, 2012 causing death of more than 17 persons and injury to 40 others.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.25 A.M.
and re-assembled at 12.00 Noon)*

4. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report of the day.

12.00 Noon

5. Report of Standing Committee on Home Affairs

Shrimati Santosh Chowdhary laid on the Table the One Hundred and Sixty-fourth Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Constitution (One Hundred-Eighteenth Amendment) Bill, 2012.

12.02 P.M.

6. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Harsh Vardhan regarding need to increase the wages of teachers of Kasturba Gandhi Awasiya Balika Vidyalaya and also regularise their appointment.
- (2) Shri Vilas Baburao Muttemwar regarding need to set up a big Thermal Power Plant instead of many plants, as proposed, for various places in the Vidarbha region of Maharashtra.
- (3) Shri K.P. Dhanapalan regarding need to address issues concerning Fertilizers and Chemicals Travancore Ltd. (FACT) in Kerala.

- (4) Shri R. Dhruvanarayana regarding need to provide financial assistance for upgradation of the stretch of NH No. 212 passing through Bandipur forest, Gundlupet town limits and Nanjangud to Mysore in Karnataka.
- (5) Shri Datta Meghe regarding need to augment production of orange in Vidarbha region of Maharashtra by providing financial and technical support to the farmers of this region.
- (6) Shri Ponnamp Prabhakar regarding need to provide constitutional status to National Commission for Backward Classes to strengthen existing safeguards for Backward Classes and to take additional measures to promote their welfare.
- (7) Shri A.T. Nana Patil regarding need to restore the originating and terminating station for train No. 11057/11058 running between Dadar in Maharashtra to Amritsar.
- (8) Shri Devji M. Patel regarding need to provide potable water to the people of Sanchole, Jalore District, Rajasthan.
- (9) Shri Ram Singh Kaswan regarding need to ensure uniformity in Pension Scheme and other financial rules for the retired personnel of paramilitary forces in comparison to the Civil Servants in the country.
- (10) Shri Shailendra Kumar regarding need for proper supply of electricity to the Kaushambi region of Uttar Pradesh.
- (11) Shri Ashok Kumar Rawat regarding need to develop Paharpur and other backward regions of Mirikh Parliamentary Constituency in Uttar Pradesh.
- (12) Shri Suvendu Adhikari regarding need to set up an institute for the management of Logistics in Tamruk Parliamentary Constituency of West Bengal.
- (13) Smt. Paramjit Kaur Gulshan regarding need to take steps for setting up of Office of Consulate General of Pakistan in Amritsar and Indian High

Commission in Lahore for speedy processing of visa applications of Indian citizens.

- (14) Shri N. Kristappa regarding need for construction of flyovers at Murumpalli check-post, Koduru, Paleseamudrum-Gorentla and Somendapalli on NH No. 44 in Andhra Pradesh.
- (15) Shri P. Kumar regarding need to expedite the process to acquire 164.68 acres of defence land for expansion of Trichirapalli Airport in Tamil Nadu.
- (16) Shri Jose K. Mani regarding need to supply at least 12 cylinders of LPG to Economically Weaker Section consumers and to retain the originally proposed number of LPG cylinders at subsidized rates to APL consumers.

12.03 P.M.

7. Government Bill – Introduced

The Coal Mines (Conservation and Development Amendment Bill, 2012).

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M.
and re-assembled at 12.30 P.M.)*

12.30 P.M.

8. Motion of No-confidence in the Council of Ministers

The Speaker asked those Members who were in favour of leave being granted to Shri Sudip Bandopadhyay to make a motion of No-confidence in the Council of Ministers to rise in their places. As less than fifty members rose, the Speaker declared that the Member did not have the leave of the House.

*(Due to interruptions, Lok Sabha adjourned at 12.39 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, November 23, 2012/Agrahayana 2, 1934 (Saka)

No. 264

11.00 A.M.

1. Introduction of Ministers

The Prime Minister introduced Shri K. Rahman Khan, Minister of Minority Affairs; Shri Dinsha J. Patel, Minister of Mines; Shri Ajay Maken, Minister of Housing and Urban Poverty Alleviation; Shri M.M. Pallam Raju, Minister of Human Resource Development; Shri Ashwani Kumar, Minister of Law and Justice; Shri Harish Rawat, Minister of Water Resources; Smt. Chandresh Kumari Katoch, Minister of Culture; Shri Manish Tewari, Minister of State (Independent Charge) of the Ministry of Information and Broadcasting; Dr. K. Chiranjeevi, Minister of State (Independent Charge) of the Ministry of Tourism; Dr. Shashi Tharoor, Minister of State in the Ministry of Human Resource Development; Shri Kodikunnil Suresh, Minister of State in the Ministry of Labour and Employment; Shri Tariq Anwar, Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries; Shri K.J. Surya Prakash Reddy, Minister of State in the Ministry of Railways; Smt. Ranee Narah, Minister of State in the Ministry of Tribal Affairs; Shri Adhir Ranjan Chowdhury, Minister of State in the Ministry of Railways; Shri A.H. Khan Chodhury, Minister of State in the Ministry of Health and Family Welfare; Shri Sarvey Sathyanarayana, Minister of State in the Ministry of Road Transport and Highways; Shri Ninong Ering, Minister of State in the Ministry of Minority Affairs; Smt. Deepa Dasmunsi, Minister of State in the Ministry of Urban Development; Shri Porika Balram Naik, Minister of State in the Ministry of Social Justice & Empowerment; Dr.(Smt.) Kruparani Killi, Minister of State in the Ministry of Communications and Information Technology; and Shri Lalchand Kataria, Minister of State in the Ministry of Rural Development.

*(Due to interruptions, Lok Sabha adjourned at 11.07 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 21–40 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 231–300 and 302–460 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-
 - (i) S.O. 2350(E) published in Gazette of India dated 1st October, 2012, regarding amalgamation of Aryavart Gramin Bank and Kshetriya Kisan Gramin Bank as Aryavrat Kshetriya Gramin Bank.
 - (ii) S.O. 2386(E) published in Gazette of India dated 8th October, 2012, regarding amalgamation of Satpura Narmada Kshetriya Gramin Bank, Vidisha Bhopal Kshetriya Gramin Bank and Mahakaushal Kshetriya Gramin Bank as Central Madhya Pradesh Gramin Bank.
 - (iii) S.O. 2496(E) published in Gazette of India dated 15th October, 2012, regarding amalgamation of Samastipur Kshetriya Gramin Bank and Bihar Kshetriya Gramin Bank as Bihar Gramin Bank.

4. Assent to Bills

(I) Secretary-General laid on the Table 2 Bills passed by the Houses of Parliament during the Eleventh Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 9th August, 2012:-

1. The Chemical Weapons Convention (Amendment) Bill, 2012; and
2. The National Institute of Mental Health and Neuro-Sciences, Bangalore Bill, 2012.

(II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha, of the following 2 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Rajiv Gandhi National Institute of Youth Development Bill, 2012; and
2. The All-India Institute of Medical Sciences (Amendment) Bill, 2012.

5. Report of Standing Committee on Agriculture

Shri Basudeb Acharia presented the Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Agriculture on the Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-first Report of the Committee on Agriculture (2010-11) on 'Infrastructural Facilities for Development of Food Processing Industries - An Evaluation'

6. Report of Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid the Sixtieth Report* (Hindi an English versions) of the Standing Committee on Health and Family Welfare on the National Commission for Human Resources for Health Bill, 2011.

* The Report was presented to the Chairman, Rajya Sabha on 30th October, 2012 and forwarded to Speaker, Lok Sabha the same day.

7. Evidence tendered before the Standing Committee on Health and Family Welfare

Dr. Sanjay Jaiswal laid on the Table a copy of the Evidence[#] tendered before the Committee on the National Commission for Human Resources for Health Bill, 2011.

8. Motion for election to the Central Supervisory Board constituted under Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994

Shri Ghulam Nabi Azad moved the following motion :-

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

[#] The Evidence on the National Commission for Human Resources for Health Bill, 2011 was presented to the Chairman, Rajya Sabha on 30th October, 2012 and forwarded to Speaker, Lok Sabha the same day.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 26, 2012/Agrahayana 5, 1934 (Saka)

No. 265

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the Fourth anniversary of terrorist attack in Mumbai on 26 November, 2008. The Speaker on behalf of the House paid tribute to the exemplary courage and acts of gallantry of the valiant security forces and expressed its abiding solidarity with the families and relatives of the victims of bloodshed and carnage.

Thereafter, members stood in silence for a short while to mark the solemnity of the occasion.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41–60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the Official Report of the day.

12.00 Noon**3. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, Noida, for the year 2011-2012.
- (3)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2011-2012.
- (4)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2011-2012.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2011-2012.
- (5)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2011-2012.
- (6)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2011-2012.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2011-2012.
- (7)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of New Mangalore Port Trust, Mangalore, for the year 2011-2012.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port

Trust, Mangalore, for the year 2011-2012.

- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tariff Authority for Major Ports, Mumbai, for the year 2011-2012.
- (9) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 740(E) in Gazette of India dated 4th October, 2012 under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.
- (10) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2011-2012, alongwith audited Accounts.
- (11) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2011-2012.

4. Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the following Reports:-

- (1) Twenty-second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Working of Scheduled Castes Sub Plan (SCSP)" pertaining to the Ministry of Social Justice and Empowerment and Planning Commission
- (2) Twenty-third Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Fifteenth Lok Sabha) on the subject "Termination of

10 SC ex-teachers appointed by NSES of NDMC on contract basis during SRDs 2005 and 2007" pertaining to the Ministry of Home Affairs.

- (3) Twenty-fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Central Board of Direct Taxes (CBDT)" pertaining to the Ministry of Finance (Department of Revenue)
- (4) Twenty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Working of Tribal Sub Plan (TSP)" pertaining to the Ministry of Tribal Affairs and Planning Commission.

5. Report of Standing Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the Two Hundred Thirty-first Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on "The Indian Forest (Amendment) Bill, 2012".

6. Motion regarding Joint Committee to examine matters relating to Allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

"That this House do appoint Sarvashri V. Aruna Kumar, Bhakta Charan Das and Partap Singh Bajwa to the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum in the vacancies caused by the resignations of Dr. Shashi Tharoor and Sarvashri Manish Tewari and Adhir Ranjan Chowdhury."

The motion was adopted.

7. Motions for election to Committees

(I) Shri Francisco Sardinha moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure & Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Committee on Estimates for the un-expired portion of the term of the Committee *vice* Shri Ninong Ering and Smt. Ranee Narah appointed as Ministers.”

The motion was adopted.

(II) Shri Bhartruhari Mahtab moved the following motion :-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure & Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Public Accounts Committee for the un-expired portion of the term of the Committee *vice* Shri Sarvey Sathyanarayana and Dr. Shashi Tharoor appointed as Ministers.”

The motion was adopted.

(III) Shri Jagdambika Pal moved the following motion:-

“That this House do recommend to the Rajya Sabha that Rajya Sabha do agree to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for unexpired portion of term of the Committee *vice* Shri Tariq Anwar, appointed as Minister and do communicate to this House the name of the member so nominated by Rajya Sabha.”

The motion was adopted.

(IV) Shri Gobinda Chandra Naskar moved the following motion:-

“That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of

Rule 331B of the Rules of Procedure & Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the un-expired portion of the term of the Committee *vice* Shri P. Balaram Naik appointed as Minister.”

The motion was adopted.

8. Motion for election to the National Welfare Board for Seafarers

Shri G.K. Vasan moved the following motion :-

“That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

The motion was adopted.

12.08 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri P.T. Thomas regarding need to address the problems being faced by the coconut growers in the country.
- (2) Dr. (Smt.) Botcha Jhansi Lakshmi regarding need to provide technical and advisory support to Women Self Help Groups procuring paddy in Andhra Pradesh.
- (3) Shri Ijyaraj Singh regarding need to streamline the process for sanctioning loans to unemployed youths being provided by the banks under Pradhan Mantri Rozgar Yojna.
- (4) Shri K. Sudhakaran regarding need to direct IOCL to provide compensation to the kith and kin of deceased and affected people of the LPG Gas explosion in Kannur district, Kerala and to ensure safe transportation of LPG Gas through populated areas.
- (5) Shri Anto Antony regarding need to shift the corporate office of Air India Express to Kochi from Mumbai.
- (6) Shri N.S.V. Chitthan regarding need to increase the Minimum Support Price for coconut products to address the problems faced by coconut growers in the country.
- (7) Shri Manicka Tagore regarding need to rename the present Mid-day Meal Scheme as 'Kamaraj Mid-day Meal Scheme'.
- (8) Dr. Mahendrasinh P. Chauhan regarding need to shift old railway stations to other places for industrial development of the backward areas of Sabarkantha Parliamentary Constituency.
- (9) Shri Yogi Aditya Nath regarding need to accord Central University status to Gorakhpur University in Gorakhpur, Uttar Pradesh.
- (10) Smt. Usha Verma regarding need to provide compensation to the near relatives of Indian woman died in Irish hospital due to

negligence of doctors and also to take steps to bring the guilty to the book as per international law.

- (11) Smt. Seema Upadhyay regarding need to renovate dilapidated buildings and antique monuments in Fatehpur Sikri and Tajganj.
- (12) Smt. J. Helen Davidson regarding need to start the process for four-laning of Kanyakumari Section of NH No. 47 along Tamil Nadu and Kerala border and Nagercoil – Kavalkinaru section of NH No. 47B in Tamil Nadu.
- (13) Shri Modugula Venugopala Reddy regarding need to provide adequate compensation to farmers for the cotton crop damage due to Cyclone 'Neelam' in Andhra Pradesh and Tamil Nadu.
- (14) Shri Jayant Chaudhary regarding need to declare remunerative Minimum Support Price for wheat in order to augment the production of wheat in the country.
- (15) Shri Joseph Toppo regarding need to operationalise the train services between Rangia and Tezpur in Assam and to expedite conversion work between Rangia and Murkongseleek.

12.09 P.M.

10. Government Bill –Introduced

The Central Universities(Amendment) Bill, 2012

(Due to continued interruptions, Lok Sabha adjourned for the day.)

12.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 27, 2012/Agrahayana 6, 1934 (Saka)

No. 266

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Harikewal Prasad, member of the Ninth, Tenth, Twelfth and Fourteenth Lok Sabhas and Shri Tarachand Sahu, member of Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 12.00 Noon)*

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61–80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 691–920 would be printed in the Official Report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Bureau of Indian Standards (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 667(E) in Gazette of India dated 4th September, 2012 under Section 39 of the Bureau of Indian Standards Act, 1986.

(2) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

(i) S.O. 1104(E) published in Gazette of India dated 15th May, 2012, appointing the Foreigners Regional Registration Officer, Goa as the "Civil Authority" for the purposes of the said Order for the jurisdiction of entire State of Goa including Goa International Airport and Mormugao Seaport in the State of Goa with effect from 31.05.2012.

(ii) S.O. 1532(E) published in Gazette of India dated 9th July, 2012, appointing the "Foreigners Regional Registration Officer", Lucknow as the "Civil Authority" for the purposes of the said Order jurisdiction of the Lucknow Municipal Area including Ch. Charan Singh Airport, Amousi, Lucknow in the State of Uttar Pradesh with effect from 15.07.2012.

(iii) S.O. 1534(E) published in Gazette of India dated 9th July, 2012, appointing the "Senior Immigration Officer", Bureau of Immigration, Sonauli as the "Civil Authority" for the purposes of the said Order for the Immigration Check Post located at Sonauli, district Maharajganj in the State of Uttar Pradesh with effect from 15.7.2012.

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (1) of Rule 3 of the Registration of Foreigners Rules, 1992:-

(i) S.O. 1103(E) published in Gazette of India dated 15th May, 2012, appointing the Foreigners Regional Registration Officer, Goa to

perform the functions of the "Registration Officer" under the said rules and Foreigners Order, 1948 for the jurisdiction of entire State of Goa including Goa International Airport and Mormugao Seaport in the State of Goa with effect from 31.05.2012.

- (ii) S.O. 1533(E) published in Gazette of India dated 9th July, 2012, appointing the "Foreigners Regional Registration Officer", Lucknow to perform the functions of the "Registration Officer" under the said rules and Foreigners Order, 1948 for the jurisdiction of the Lucknow Municipal Area including Ch. Charan Singh Airport, Amousi, Lucknow in the State of Uttar Pradesh with effect from 15.07.2012.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2011-2012.

4. Statements of Standing Committee on Agriculture

Shri Basudeb Acharia laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports of the Standing Committee on Agriculture :-

- (1) Thirtieth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fifth Report on Demands for Grants (2011-12) of the Ministry of Food Processing Industries.
- (2) Thirty-first Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report on Demands for Grants (2011-12) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries).

- (3) Thirty-eighth Report on Action Taken by the Government on the recommendations contained in the Thirty-fourth Report on Demands for Grants (2012-13) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

5. Reports of Standing Committee on Water Resources

Shri Dip Gogoi presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2012-2013):-

- (1) Fifteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report (15th Lok Sabha) on 'Review of Central Soil and Materials Research Station'.
- (2) Sixteenth Report on 'Repair, Renovation and Restoration of Water Bodies'.

6. Statement by Minister

The Minister of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19th Report of the Standing Committee on Urban Development on Demands for Grants (2012-13), pertaining to the Ministry of Housing and Urban Poverty Alleviation.

7. Statement under Rule 199

Shri Saugata Roy made a statement in explanation of his resignation from the Council of Ministers.

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Shruti Choudhry regarding need to protect an ancient Harappan site of Indus Valley civilization in Bhiwani, Haryana and to include the said site in the list of Central as well as State archeological sites.
- (2) Dr. Nirmal Khatri regarding need to curb the anti-social activities during festivals in sensitive areas of Faizabad district of Uttar Pradesh and provide adequate compensation and proper rehabilitation to the affected people.
- (3) Shri Satpal Maharaj regarding need to establish Doppler Radar system in Cloudburst affected areas of Uttarakhand and also make rehabilitation and compensation process more effective for the affected people of Uttarakhand.
- (4) Dr. Nilesh N. Rane regarding need to revamp security arrangement along the coastline of Konkan region.
- (5) Shri Vilas Baburao Muttemwar regarding need to up-grade sewage system and waste water management in Nagpur city, Maharashtra.
- (6) Shri Radha Mohan Singh regarding need to allocate funds for completion of railway line from Hazipur to Areraj in Bihar.
- (7) Shri Ram Singh Kaswan regarding need for expansion of train services in and from the Churu parliamentary constituency.
- (8) Shri Dushyant Singh regarding need to take measures to check infant mortality rate in Rajasthan.
- (9) Shri Shailendra Kumar regarding need to open the closed brick Kiln units in the country.
- (10) Shri Kapil Muni Karwaria regarding need to provide basic amenities in the panchayats of Allahabad district, Uttar Pradesh.
- (11) Shri P. Karunakaran regarding need to grant a special financial package of Rs. 475 crore to Kerala Government to provide rehabilitation assistance

to the people affected by use of endosulfan and to ensure total ban on use of endosulfan in the country.

- (12) Shri Bhartruhari Mahtab regarding need for early permission from Archeological survey of India for renovation of Employee's State Insurance (ESI) corporation Hospital at Choudwar in Cuttack district, Odisha.
- (13) Shri Prataprao Ganapatrao Jadhav regarding need to provide Minimum Support price to the cotton growers of Buldhana district, Maharashtra.
- (14) Shri S. Semmalai regarding need to supply additional power from the Central Pool to Tamil Nadu and to ensure power supply from other States having surplus Power.
- (15) Shri Prabodh Panda regarding need to repair and widen the stretch of NH No. 60 passing through Kharagpur in Paschim Medinipur district upto Bankura in West Bengal.
- (16) Shri Jagadanand Singh regarding need to construct a railway crossing at Karmnasha-Saiyadraja Railway Station in Mughal Sarai-Gaya Section.
- (17) Dr. Kirodi Lal Meena regarding need for effective implementation of reservation policy for STs/SCs in private sector in the country.

*(Due to interruptions, Lok Sabha adjourned at 12.08 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 29, 2012/Agrahayana 8, 1934 (Saka)

No. 267

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following observation:-

"Hon'ble Members, I have received 30 notices of Motion under rule 184 on Foreign Direct Investment in multi-brand retail trade.

I have to inform the House that I have admitted the Motion and will allow discussion on the subject. The date and time of discussion will be decided.

Now onwards, I hope the House will run smoothly."

11.01 A.M.

2. Starred Questions

Starred Question Nos. 81–85 were orally answered. Replies to Starred Question Nos. 86–100 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 921–1150 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2011-2012.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India for the year 2011-2012, together with Audit Report thereon.
- (3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 16 of 2012-13) (Compliance Audit) – Army and Ordnance Factories, for the year ended March, 2011.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 17 of 2012-13) (Compliance Audit) - Air Force and Navy, for the year ended March, 2011.
 - (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 15 of 2012-13)-Performance Audit of Jawaharlal Nehru National Urban Renewal Mission, Ministry of Urban Development, Ministry of Housing and Urban Poverty Alleviation, for the year ended March, 2012.

***12.02 P.M.**

5. Statement Under Rule 199

Shri Sultan Ahmed made a statement in explanation of his resignation from the Council of Ministers.

*(Due to interruptions, Lok Sabha adjourned at 12.17 P.M.
and re-assembled at 2.00 P.M.)*

*From 12.08 P.M. to 12.17 P.M., Members raised matters of urgent public importance.

2.00 P.M.**6. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Datta Raghobaji Meghe regarding need to protect the tigers in the Tadoba Tiger Reserve Forest, Chandrapur.
- (2) Shri Ratan Singh regarding need to include 'Jat' community of Bharatpur and Dholpur districts of Rajasthan in the list of other Backward Classes.
- (3) Dr. Thokchom Meinya regarding need to introduce Inner Line Permit System in Manipur.
- (4) Shri Sajjan Singh Verma regarding need to utilize the funds available with NGOs for the development of the country.
- (5) Shri Harish Chaudhary regarding need to grant special status to minority dominated blocks in Barmer and Jaisalmer districts of Rajasthan.
- (6) Shri Jaywant Gangaram Awale regarding need to check incidents of death of children in Kalawati Saran Children's Hospital, Delhi.
- (7) Shri P. Viswanathan regarding need to provide clearance to the power project unit run by the Cheyyur Ultra Mega Power Plant.
- (8) Shri K.P. Dhanapalan regarding need to grant funds for repair and widening of road between Kochi and Thondi as well as Kundannur-Mattakkuzhy (Thrippunithura) bypass on NH No. -85 in Kerala.
- (9) Shri Nishikant Dubey regarding need to include Pakur, Dumka and Deoghar districts of Santhal Pargana division in Jharkahand under Integrated Action Plan.
- (10) Shri Arjun Ram Meghwal regarding need to recognize Maharaja Ganga Singh University, Bikaner under the provision of section 12B of the University Grants Commission Act.
- (11) Dr. Virendra Kumar regarding need to provide better health services in rural areas of the country.

- (12) Shri Baidyanath Prasad Mahato regarding need to repair National Highway No. 28B in Bihar.
- (13) Dr. Ratna De (Nag) regarding need to ensure availability of fertilizers at affordable price to the farmers of the country.
- (14) Shri R. Thamaraiselvan regarding need to grant citizenship rights to Sri Lankan refugees living in Tamil Nadu and other parts of the country.
- (15) Shri P.K. Biju regarding need to protect the interests of tribals living in Parambikulam Forest in Chittur taluk of Palakkad district, Kerala.
- (16) Smt. Paramjit Kaur Gulshan regarding need to exempt brick Kiln Units from the Supreme Court Judgment regarding ban on excavation of brick-earth without obtaining an environment clearance.
- (17) Dr. Mehboob Beg regarding need to operate international flights from Srinagar international Air-port to boost the tourism industry in the State of Jammu and Kashmir.

2.01 P.M.

7. Government Bill – Passed

The Prevention of Money-Laundering (Amendment) Bill, 2011

Time Taken: 2 Hrs. 54 Mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

1. Shri Nishikant Dubey
2. Shri Sanjay Brijkishorlal Nirupam
3. Shri Shailendra Kumar
4. Shri Bhudeo Choudhary
5. Prof. Saugata Roy
6. Prof. Sk. Saidul Haque
7. Shri Bhartruhari Mahtab
8. Dr. M. Thambidurai

9. Shri Prabodh Panda
10. Shri Prasanta Kumar Majumdar
11. Dr. Raghuvansh Prasad Singh
12. Shri Nripendra Nath Roy
13. Dr. Ajay Kumar

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

- Clause 2 was adopted.
- Clause 3 was adopted.
- Clause 4 was adopted.
- Clause 5 was adopted, as amended.
- Clause 6 was adopted, as amended.
- Clauses 7 and 8 were adopted.
- Clause 9 was adopted, as amended.
- Clause 10 was adopted.
- Clause 11 was adopted, as amended.
- Clauses 12 to 15 were adopted.
- Clause 16 was adopted.
- Clauses 17 and 18 were adopted.
- Clause 19 was adopted, as amended.
- Clauses 20 was adopted.
- Clause 21 was negatived.
- Clause 22 was negatived.
- Clause 23 was adopted, as amended.
- Clauses 24 and 25 were adopted.
- Clause 26 was adopted, as amended.
- Clauses 27 to 30 were adopted.
- Clause 31 was negatived.
- Clauses 32 and 33 were adopted.
- Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

4.54 P.M.

8. Government Bill – Under Consideration

The Unlawful Activities (Prevention) Amendment Bill, 2011.

Time Allotted: 2 Hrs.

Time Taken: 1 Hr. 06 Mts.

Balance: 54 Mts.

The motion for consideration of the Bill was moved by Shri Sushil Kumar Shinde.

The following members took part in the debate:-

1. Shri Arjun Meghwal
2. Shri P.C. Chacko
3. Shri Shailendra Kumar
4. Prof. Saugata Roy
5. Shri Prabodh Panda (speech unfinished)

The discussion was not concluded.

***6.33 P.M.**

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.01 P.M. to 6.33 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, November 30, 2012/Agrahayana 9, 1934 (Saka)

No. 268

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2011-2012.
- (3) A copy of the National Commission for Protection of Child Rights Staff Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 74(E) in Gazette of India dated 8th February, 2012 under sub-section (3) of Section 35 of the Commissions for Protection of Child Rights Act, 2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2012 (Hindi and English versions) published in Notification No. G.S.R. 791(E) in Gazette of India dated 26th October, 2012 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(6) A copy of the Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. PS/Secy./M(C)/2012 in Gazette of India dated 13th September, 2012 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(7) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2012 together with Auditor's Report thereon:-

- (i) Allahabad UP Gramin Bank, Banda.
- (ii) Andhra Pradesh Grameena Vikas Bank, Warangal.
- (iii) Arunachal Pradesh Rural Bank, Papum-Pare.
- (iv) Aryavart Gramin Bank, Lucknow.
- (v) Assam Gramin Vikash Bank, Guwahati.
- (vi) Baitarni Gramya Bank, Mayurbhanj.
- (vii) Ballia Etawah Gramin Bank, Ballia.
- (viii) Bangiya Gramin Vikash Bank, Berhampore Murshidabad.
- (ix) Baroda Rajasthan Gramin Bank, Ajmer.
- (x) Bihar Kshetriya Gramin Bank, Munger.
- (xi) Cauvery Kalpatharu Grameena Bank, Mysore.
- (xii) Chaitanya Godavari Grameena Bank, Guntur.
- (xiii) Chhatisgarh Gramin Bank, Raipur.
- (xiv) Chikmagalur Kodagu Grameena Bank, Chikmagalur.
- (xv) Deccan Grameena Bank, Hyderabad.
- (xvi) Dena Gujarat Gramin Bank, Gandhinagar.

- (xvii) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
- (xviii) Gurgaon Gramin Bank, Gurgaon.
- (xix) Hadoti Kshetriya Gramin Bank, Kota.
- (xx) Himachal Gramin Bank, Mandi.
- (xxi) J&K Grameen Bank, Jammu.
- (xxii) Jaipur Thar Gramin Bank, Jaipur.
- (xxiii) Jharkhand Gramin Bank, Ranchi.
- (xxiv) Karnataka Vikas Grameena Bank, Dharwad.
- (xxv) Kashi Gomti Samyut Gramin Bank, Varanasi.
- (xxvi) Krishna Grameena Bank, Gulbarga.
- (xxvii) Langpi Dehangi Rural Bank, Diphu.
- (xxviii) Madhya Bharath Gramin Bank, Sagar.
- (xxix) Madhya Bihar Gramin Bank, Patna.
- (xxx) Mahakaushal Kshetriya Gramin Bank, Jabalpur.
- (xxxi) Maharashtra Gramin Bank, Nanded.
- (xxxii) Malwa Gramin Bank, Sangrur.
- (xxxiii) Manipur Rural Bank, Imphal.
- (xxxiv) Meghalaya Rural Bank, Shillong.
- (xxxv) Mewar Anchalik Gramin Bank, Udaipur.
- (xxxvi) MGB Gramin Bank, Pali-Marwar.
- (xxxvii) Mizoram Rural Bank, Aizawl.
- (xxxviii) Nainital Almora Kshetriya Gramin Bank, Haldwani.
- (xxxix) North Malabar Gramin Bank, Kannur.
- (xl) Pallavan Grama Bank, Salem.
- (xli) Pandyan Grama Bank, Virudhunagar.
- (xlii) Parvatiya Gramin Bank, Chamba.
- (xliii) Paschim Banga Gramin Bank, Howrah.
- (xliv) Pragathi Gramin Bank, Bellary.
- (xlv) Pudukai Bharthiar Grama Bank, Puducherry.
- (xlvi) Punjab Gramin Bank, Kapurthala.
- (xlvii) Rajasthan Gramin Bank, Alwar.

- (xlviii) Rewa Sidhi Gramin Bank, Rewa.
- (xlix) Rushikulya Gramya Bank, Berhampur.
- (l) Samastipur Kshetriya Gramin Bank, Samastipur.
- (li) Saptagiri Grameena Bank, Chittoor.
- (lii) Sarva UP Gramin Bank, Meerut.
- (liii) Satpura Narmada Kshetriya Gramin Bank, Chhindwara.
- (liv) Saurashtra Gramin Bank, Rajkot.
- (lv) Sharda Gramin Bank, Satna.
- (lvi) South Malabar Gramin Bank, Malappuram.
- (lvii) Sutlej Gramin Bank, Bathinda.
- (lviii) Tripura Gramin Bank, Agartala.
- (lix) Utkal Gramya Bank, Balangir.
- (lx) Uttar Banga Kshetriya Gramin Bank, Cooch Behar.
- (lxi) Uttaranchal Gramin Bank, Dehradun.
- (lxii) Vananchal Gramin Bank, Dumka.
- (lxiii) Vidharbha Kshetriya Gramin Bank, Akola.
- (lxiv) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha.
- (lxv) Visveshvaraya Grameena Bank, Mandya.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a)
 - (i) Review by the Government of the working of the Oriental Insurance Company Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the Oriental Insurance Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the National Insurance Company Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the National Insurance Company Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (c) (i) Review by the Government of the working of the General Insurance Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the General Insurance Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R. 742(E) published in Gazette of India dated 4th October, 2012, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback for the year 2012-2013.
- (ii) S.O. 2186(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum specifying importers registered under Accredited Clients Programme and importers paying customs duty of one lakh rupees or more per bill of entry who shall pay customs duty electronically .
- (iii) G.S.R. 723(E) published in Gazette of India dated 26th September, 2012, together with an explanatory memorandum addressing the issue of inter-zone reallocation of work amongst Commissioners (Appeals) by providing flexibility to Chief Commissioner to assign work to Commissioner of Customs (Appeals) under his jurisdiction, if required.
- (iv) G.S.R. 684(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 52/2003-Cus., dated 31st March, 2003.
- (v) S.O. 1669(E) published in Gazette of India dated 24th July, 2012, together with an explanatory memorandum containing

corrigendum to the Notification No. 101/2004-Cus.,(N.T.) dated 31st August, 2004.

- (vi) S.O. 2012(E) published in Gazette of India dated 31st August, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., dated 3rd August, 2001.
- (vii) S.O. 2040(E) published in Gazette of India dated 6th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 75/2012-Cus., dated 16th August, 2012.
- (viii) S.O. 2176(E) published in Gazette of India dated 14th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (ix) S.O. 2262(E) published in Gazette of India dated 20th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 80/2012-Cus., (N.T.) dated 6th September, 2012.
- (x) S.O. 2342(E) published in Gazette of India dated 28th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xi) S.O. 2360(E) published in Gazette of India dated 4th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 84/2012-Cus., (N.T.) dated 20th September, 2012.
- (xii) S.O. 2395(E) published in Gazette of India dated 9th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 91/2012-Cus., (N.T.) dated 4th October, 2012.

- (xiii) S.O. 2433(E) published in Gazette of India dated 10th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 93/2012-Cus., (N.T.) dated 9th October, 2012.
- (xiv) S.O. 2499(E) published in Gazette of India dated 15th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus., (N.T.) dated 3rd August, 2001.
- (xv) S.O. 2518(E) published in Gazette of India dated 18th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 91/2012-Cus., (N.T.) dated 4th October, 2012.
- (xvi) G.S.R. 639(E) published in Gazette of India dated 17th August, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (xvii) G.S.R. 675(E) published in Gazette of India dated 10th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (xviii) G.S.R. 686(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E., dated 17th March, 2012.
- (xix) G.S.R. 687(E) published in Gazette of India dated 13th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 94/1996-Cus., dated 16th December, 1996.
- (xx) G.S.R. 696(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum making certain

amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(xxi) G.S.R. 698(E) published in Gazette of India dated 18th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

(xxii) G.S.R. 737(E) published in Gazette of India dated 1st October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated 13th August, 2008.

(xxiii) G.S.R. 774(E) published in Gazette of India dated 18th October, 2012, together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v) of (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R.650(E) published in Gazette of India dated 24th August, 2012, seeking to extend levy of anti-dumping duty imposed on imports of 'Nonyl Phenol', originating in, or exported from, Chinese Taipei upto and inclusive of 21st August, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

(ii) G.S.R.657(E) published in Gazette of India dated 30th August, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Metronidazole, originating in, or exported from, People's Republic of China, for a further period of five years pursuant to the final findings of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (iii) G.S.R.685(E) published in Gazette of India dated 13th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Ductile iron pipes, originating in, or exported from, China PR upto and inclusive of 12th September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R.704(E) published in Gazette of India dated 19th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of 'Paracetamol, originating in, or exported from, People's Republic of China upto and inclusive of 2nd September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R.710(E) published in Gazette of India dated 21st September, 2012 seeking to impose provisional anti-dumping duty on the imports of resin or other organic substances bonded wood or ligneous fibre boards of thickness below 6mm, except fibre boards of thickness 6mm or above, insulation boards, laminated fibre boards and boards which are not bonded either by, resin or other organic substances, originating in, or exported from China PR, Indonesia, Malaysia and Sri Lanka, and imported into India at rates recommended in the Preliminary Findings of the designated authority.
- (vi) G.S.R.715(E) published in Gazette of India dated 25th September, 2012 seeking to extend levy of anti-dumping duty imposed on imports of Pre-sensitised positive offset aluminium plates/PS plates, originating in, or exported from, China PR upto and inclusive of 23rd September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (vii) G.S.R.716(E) published in Gazette of India dated 25th September, 2012 seeking to extend levy of anti-dumping duty imposed on

imports `phosphoric acid, technical or food grade, originating in, or exported from, People's Republic of China upto and inclusive of 12th September, 2013, pending outcome of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (viii) G.S.R.741(E) published in Gazette of India dated 4th October, 2012 seeking to impose definitive anti-dumping duty on the imports of Cold Rolled Flat Products of Stainless Steel of 400 series having width of less than 600 mm including all Ferritic and Martensitic grades excluding Razor Blade Steel, originating in, or exported from European Union, Korea RP and USA and imported into India at rates recommended in the Final Findings of the designated authority.
- (ix) G.S.R.753(E) published in Gazette of India dated 8th October, 2012 seeking to impose anti-dumping duty on new/unused pneumatic non radial bias tyres, tubes & flaps with or without tubes and/or flap of rubber, having nominal rim dia code above 16 inches used in buses and lorries/trucks, classified under Chapter 40 of the First Schedule to the Customs Tariff Act, 1975, originating in, or exported from the People's Republic of China and Thailand, and imported into India at rates recommended in the Final Findings of the designated authority.
- (x) G.S.R.754(E) published in Gazette of India dated 8th October, 2012 seeking to levy definitive anti-dumping duty on imports of melamine, originating in, or exported from the European Union, Iran, Indonesia and Japan and imported into India for a period of five.
- (xi) G.S.R.749(E) published in Gazette of India dated 5th October, 2012 seeking to impose final safeguard duty on imports of Carbon Black into India from the People's Republic of China at the rate of 30% ad valorem minus anti dumping duty with effect from the 5th

day of October, 2012 to 4th day of October, 2013 (both days inclusive) and at the rate of 25% ad valorem minus anti dumping duty, with effect from the 5th day of October, 2013 to 31st day of December, 2013 (both days inclusive).

(12) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (Ninth Amendment) Rules, 2012 published in Notification No. S.O. 1979(E) in Gazette of India dated 28th August, 2012 together with an explanatory memorandum.
- (ii) The Income-tax (10th Amendment) Rules, 2012 published in Notification No. S.O. 2005(E) in Gazette of India dated 30th August, 2012 together with an explanatory memorandum.
- (iii) The Income-tax (11th Amendment) Rules, 2012 published in Notification No. S.O. 2164(E) in Gazette of India dated 12th September, 2012 together with an explanatory memorandum.
- (iv) S.O.2187(E) published in Gazette of India dated 17th September, 2012, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 709(E) dated 20th August, 1998.
- (v) The Income-tax (12th Amendment) Rules, 2012 published in Notification No. S.O. 2188(E) in Gazette of India dated 17th September, 2012 together with an explanatory memorandum.
- (vi) The Income-tax (13th Amendment) Rules, 2012 published in Notification No. S.O. 2261(E) in Gazette of India dated 20th September, 2012 together with an explanatory memorandum.
- (vii) The Capital Gains Accounts First Amendment Scheme, 2012 published in Notification No. S.O. 2553(E) in Gazette of India dated 25th October, 2012 together with an explanatory memorandum.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.674(E) published in Gazette of India dated 10th September, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ii) G.S.R.688(E) published in Gazette of India dated 14th September, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-C.E. dated 17th March, 2012.
- (iii) G.S.R.697(E) published in Gazette of India dated 18th September, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.
- (iv) G.S.R.760(E) published in Gazette of India dated 11th October, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- C.E. dated 17th March, 2012.
- (v) G.S.R.773(E) published in Gazette of India dated 18th October, 2012 together with an explanatory memorandum making certain amendments in the Notification No. 64/95-C.E. dated 16th March, 1995.

(15) A copy of the Service Tax (Fourth Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated 28th September, 2012 under sub-section (4) of section 94 of the Finance Act, 1994, together with an explanatory memorandum.

(16) A copy of the Life Insurance Corporation of India Class III and Class IV Employees (Promotion) (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 690(E) in Gazette of India dated 14th September, 2012 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(17) A copy of the Insurance Regulatory and Development Authority (Registration of Indian Insurance Companies)(Third Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. F. No. IRDA/Reg/2/58/2012 in Gazette of India dated 19th October, 2012 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012.

(19) A copy of the 42nd Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2011-2012.

(20) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Sixth Amendment) Regulations, 2012 published in Notification No. G.S.R. 795(E) in Gazette of India dated 30th October, 2012.

(ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 796(E) in Gazette of India dated 30th October, 2012.

(iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fourth Amendment) Regulations, 2012 published in Notification No. G.S.R. 797(E) in Gazette of India dated 30th October, 2012.

(iv) The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2012 published in Notification No. G.S.R. 798(E) in Gazette of India dated 30th October, 2012.

- (v) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R. 799(E) in Gazette of India dated 30th October, 2012.

4. Statements by Ministers

- (1) The Minister of Panchayati Raj and Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Ministry of Panchayati Raj.
- (2) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2012-13), pertaining to the Ministry of Petroleum and Natural Gas.

5. Report of Business Advisory Committee

Shri Kamal Nath presented the Forty-second Report of Business Advisory Committee.

12.02 P.M.

6. Calling Attention

Shri Arjun Ram Meghwal called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of Dengue and Chikungunya in the country and steps taken by the Government in this regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.19 P.M.)

2.19 P.M.**7. Government Bill – Passed**

The Unlawful Activities (Prevention) Amendment Bill, 2011.

Time Taken: 2 Hr. 18 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Sushil Kumar Shinde on 29.11.2012, continued.

The following members took part in the debate:-

1. Shri Prabodh Panda (resumed his speech)
2. Prof. Sk. Saidul Haque
3. Shri Arjun Roy
4. Shri Bhartuhari Mahtab
5. Shri R. Thamaraiselvan
6. Shri Prashant Kumar Majumdar
7. Shri Asaduddin Owaisi
8. Dr. Mirza Mehboob Beg
9. Shri Nama Nageswara Rao
10. Shri S.K. Bwiswmuthiary

Shri Sushil Kumar Shinde replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clauses 7 was adopted, as amended.

Clauses 8 to 10 were adopted.

Clause 11 was adopted, as amended.

Clause 12 was adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sushil Kumar Shinde.

The motion was adopted and the Bill, as amended, was passed.

3.32 P.M.

8. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Arjun Ram Meghwal on 17.08.2012, continued:-

“Taking into account the problems being faced by the persons migrated from Pakistan to India and settled in various parts of the country, this House urges upon the Government to take immediate steps to grant them citizenship and formulate a time bound action plan to extend them facilities as are available to other citizens of the country.”

He resumed his speech and his speech was unfinished.

The discussion was not concluded.

3.38 P.M.

9. Death of former Prime Minister

The Home Minister and Leader of the House informed the House that Shri Inder Kumar Gujral, former Prime Minister, had expired on the 30th November, 2012.

Thereafter, the House adjourned for the day.

3.39 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3rd November, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 3, 2012/Agrahayana 12, 1934 (Saka)

No. 269

11.00 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Inder Kumar Gujral, former Prime Minister.

The Speaker also made reference to the Bhopal Gas Tragedy.

Thereafter, members stood in silence for a short while and as a mark of respect to the memory of the former Prime Minister, the House was adjourned for the day.

2. Questions

As the House adjourned after Obituary Reference, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 121–140 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381–1610 would be printed in the official Report for the day.

11.05 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 4, 2012/Agrahayana 13, 1934 (Saka)

No. 270

11.00 A.M.

1. Starred Questions

Starred Question No. 141–144 were orally answered. Replies to Starred Question Nos. 145–160 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2011-2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2011-2012.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2011-2012.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 2011-2012.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) (a) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2011-2012.
- (b) Annual Report of the MOIL Limited, Nagpur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2011-2012.
- (b) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2011-2012.
- (b) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

- (iv) (a) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2011-2012.
- (b) Annual Report of the KIOCL Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government of the working of the MSTC Limited, Kolkata, alongwith its subsidiary for the year 2011-2012.
- (b) Annual Report of the MSTC Limited, Kolkata, alongwith its subsidiary for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2011-2012.
- (b) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2011-2012.
- (b) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (viii) (a) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2011-2012.
- (b) Annual Report of the NMDC Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ix) (a) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2011-2012.
- (b) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (x) (a) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2011-2012.
- (b) Annual Report of the MECON Limited, Ranchi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2010-2011.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Warehousing Development and Regulatory Authority (Maintenance of Records and Accounts of warehousing business) Regulations, 2012 (Hindi and English versions) published in Notification No. G.S.R. 709(E) in Gazette of India dated 21st September, 2012 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.
- (9) A copy of the Legal Metrology (General) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 668(E) in Gazette of India dated 4th September, 2012 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2011-2012.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) A copy of the Annual Report (Hindi and English versions) of the Institute

for Defence Studies and Analyses, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(12) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(13) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2011-2012.

(14) A copy of the New Delhi Municipal Council (Quorum in the Meetings of the Council) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 658(E) in Gazette of India dated 30th August, 2012 under subsection(2) of Section 386 of the New Delhi Municipal Council Act, 1994.

(15) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2011-2012, alongwith Audited Accounts.

(16) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2011-2012.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2010-2011.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2011-2012, alongwith audited Accounts.

(20) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute,

Bangalore, for the year 2011-2012.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (Amendment) Rules, 2012 published in Notification No. G.S.R. 103(E) in Gazette of India dated 23rd February, 2012.
- (ii) The Central Motor Vehicles (First Amendment) Rules, 2012 published in Notification No. G.S.R. 515(E) in Gazette of India dated 29th June, 2012.
- (iii) The Central Motor Vehicles (2nd Amendment) Rules, 2012 published in Notification No. G.S.R. 586(E) in Gazette of India dated 25th July, 2012.
- (iv) The Central Motor Vehicles (3rd Amendment) Rules, 2012 published in Notification No. G.S.R. 625(E) in Gazette of India dated 8th August, 2012.

(22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Provident Funds (Fourth Amendment) Scheme, 2012 published in Notification No. G.S.R. 744(E) in Gazette of India dated 5th October, 2012.
- (ii) The Employees' Pension (Amendment) Scheme, 2012 published in Notification No. G.S.R. 745(E) in Gazette of India dated 5th October, 2012.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of Section 3 of the Agricultural Produce Grading and Marking Act, 1937:-

- (i) The Saffron Grading and Marking Rules, 2012 published in Notification No. G.S.R. 771(E) in Gazette of India dated 18th October, 2012.

- (ii) The Spices Grading and Marking Rules, 2012 published in Notification No. G.S.R. 711(E) in Gazette of India dated 24th September, 2012.
- (24) A copy of Notification No. S.O. 2013(E) (Hindi and English versions) published in Gazette of India dated 31st August, 2012, making certain amendments in Notification No. S.O. 258(E) dated 10th February, 2012 under Section 3 of the Essential Commodities Act, 1955.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agribusiness Consortium, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agribusiness Consortium, New Delhi, for the year 2011-2012.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2011-2012.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2011-2012.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks'

Federation Limited, Navi Mumbai, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2011-2012.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2011-2012.
- (30) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1994-1995 to 2011-2012 within the stipulated period of nine months after the close of the respective accounting years.
- (31) (i) A copy of the Annual Reports (Hindi and English versions) of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2007-2008 & 2008-2009, 2009-2010 and 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babu Jagjivan Ram National Foundation, New Delhi, for the years 2007-2008 & 2008-2009, 2009-2010 and 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

4. Reports of Committee on Petitions

Shri Anant Gangaram Geete presented the following Reports (Hindi and English versions) of the Committee on Petitions:-

- (1) Twenty-second Report on the Action Taken by the Government on the recommendations contained in the Twelfth Report (15th Lok Sabha) on the representation signed by Shri Gurudas Das Gupta, MP, Lok Sabha regarding : Delay in construction of a bridge over the river Rupnarayan on NH-6 in West Bengal.
- (2) Twenty-third Report on the representation received from Shri S.C. Rastogi and others regarding : Opening up of a CGHS Dispensary in Rajendra Nagar, Sahibabad, U.P.

5. Report of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Twenty-eighth Report (English and Hindi versions) of the Committee on Subordinate Legislation.

6. Reports of Standing Committee on Commerce

Prof. Sk. Saidul Haque laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 103rd Report on Action Taken by Government on 98th Report of the Committee on Export of Foodgrains-Premium Non-Basmati Rice and Wheat.
- (2) 104th Report on Action Taken by Government on 99th Report of the Committee on "Export Promotion of Agricultural and Processed Food Products.
- (3) 105th Report on Action Taken by Government on 100th Report of the Committee on Demands for Grants (2012-13) pertaining to Department of Commerce.
- (4) 106th Report on Action Taken by Government on 101st Report of the Committee on Demands for Grants (2012-13) pertaining to Department of Industrial Policy and Promotion.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Dinesh Trivedi laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred Eighty-first Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Sixty-eighth Report on Directorate General of Civil Aviation (DGCA)-Issues and Challenges".
- (2) One Hundred Eighty-second Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Sixty-ninth Report on Helicopter Operations in India".
- (3) One Hundred Eighty-third Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Seventy-seventh Report on the Demands for Grants of Ministry of Shipping 2012-13)".
- (4) One Hundred Eighty-fourth Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Seventy-sixth Report on the Demands for Grants of Ministry of Tourism (2012-13)".
- (5) One Hundred Eighty-fifth Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Seventy-fourth Report on the Demands for Grants of Ministry of Civil Aviation (2012-13)".
- (6) One Hundred Eighty-sixth Report on "Action Taken by the Government on the recommendations/observations of the Committee contained in its One Hundred Seventy-fifth Report on the Demands for Grants of Ministry of Culture (2012-13).
- (7) One Hundred Eighty-seventh Report on "Action Taken by the Government on the recommendations/observations of the Committee

contained in its One Hundred Seventy-eighth Report on the Demands for Grants of Ministry of Road Transport & Highways (2012-13)".

8. Statement by Minister

The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Steel.

9. Motion

Shri Kamal Nath moved the following motion:-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on 30th November, 2012."

The motion was adopted.

10. Government Bill – Introduced

The Criminal Law (Amendment) Bill, 2012

*(Due to interruptions, Lok Sabha adjourned at 12.08 P.M.
and re-assembled at 12.30 P.M.)*

*(Lok Sabha adjourned at *1.02 P.M. and re-assembled at 2.00 P.M.)*

*From 12.30 P.M. to 1.02 P.M., members raised matters of urgent public importance.

2.00 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :

- (1) Dr. Nilesh N. Rane regarding need to provide additional stoppages for Express trains running between Ratnagiri and Madgaon sections of the Konkan railway in Maharashtra.
- (2) Shri K.P. Dhanapalan regarding need to accord administrative approval to start Central Nursing School sanctioned for Thrissur district at Koratty Leprosy Hospital near Chalakuddy in Thrissur district, Kerala.
- (3) Dr.(Smt.) Botcha Jhansi Lakshmi regarding need to up-grade educational standard in Engineering colleges and other Higher educational institutions in Andhra Pradesh and other parts of the country, to minimize dropout rate.
- (4) Shri Ijyaraj Singh regarding need to increase the credit limit of Kissan Credit Cards to Rupees five lakh.
- (5) Shri Jayawantrao Gangaram Awale regarding need to fill vacant posts of doctors in CGHS Delhi.
- (6) Shri Manicka Tagore regarding need to issue a commemorative stamp in recognition of Puli Thevan, a freedom fighter of Tamil Nadu.
- (7) Rajkumari Ratna Singh regarding need for timely release of Backward Regions Grant Fund for development of Pratapgarh district of Uttar Pradesh.
- (8) Smt. Shruti Choudhry regarding need to expedite setting up of Sports Authority of India (SAI) boxing training Centre at village Bapora in Bhiwani district, Haryana.
- (9) Shri Ravindra Kumar Pandey regarding need to provide jobs to the displaced persons by the Government Sector Companies in Jharkhand.

- (10) Shri Dilipkumar Mansukhlal Gandhi regarding need to provide special economic package to the farmers of drought affected regions of Maharashtra.
- (11) Shri Dushyant Singh regarding need to expedite construction work of the railway line between Ramganjmandi and Bhopal via Jhalawar in Rajasthan.
- (12) Shri Ashok Kumar Rawat regarding need to include Baba Bhuteswar, Khereswara, Aswasthama Temples and Ganga Ghat in Miksrikh Parliamentary Constituency of Uttar Pradesh in the list of places having tourism potential.
- (13) Shri Kaushalendra Kumar regarding need to revise pay scales of Bank employees equivalent to Central Government employees in the country.
- (14) Shri A.K.S. Vijayan regarding need to take steps for immediate release of Cauvery water by Karnataka Government.
- (15) Shri P.K. Biju regarding need to accord sanction for setting up of a Kendriya Vidyalaya in Erumpetty Grama Panchayat of Wadakkunchery Taluk in Trissur district, Kerala.
- (16) Shri Nama Nageswara Rao regarding need to restore the supply of gas from the Krishna-Godavari Basin to Andhra Pradesh.
- (17) Shri Jayant Choudhary regarding need to set up an additional bench of Allahabad High Court in western Uttar Pradesh.
- (18) Dr. Kirori Lal Meena regarding need to open an Akashvani Kendra in Dausa, Rajasthan.

2.01 P.M.**12. Observation by the Speaker**

Time Allotted: 8 Hrs.
 Time Taken: 3 Hrs. 59 Mts.
 Balance: 4 Hrs. 01 Mts.

Shri Yashwant Sinha made objection regarding discussing the motions for modification included at serial Nos. 29 and 30 together with the motion under rule 184 included at serial No. 28

The following members also made submission :-

1. Shri Basudeb Acharia
2. Shri Gurudas Dasgupta

Shri Kamal Nath responded.

Shri Sushil Kumar Shinde also responded.

Thereupon, the Speaker made the following observation :-

"Hon'ble Members, I have heard the objections raised for discussing the motions for modification included at serial Nos. 29 and 30 together with the motion under rule 184 included at serial No. 28. I have also considered the letter received from hon. Member Shri Yashwant Sinha ji and I have also heard Shri Basu Deb Acharia ji and other hon. Members regarding omission of Item Nos. 29 and 30 of today's List of Business. In this context, I would like to invite the attention of the House – as you all know and as has already been read out but I would like to read it again –towards the provision of rule 235. According to this rule, when a notice is given by a Member for modification of a rule or regulation, the Speaker is duty-bound to fix, in consultation with the Leader of the House, a day or days or part of a day for the consideration and passing of an amendment to such rule or regulation. The precedent cited by Shri Yashwant Sinha ji with reference to Practice and Procedure of Parliament – Kaul and Shakhder, Page 675, the laying formula prescribed under Section 28 (2) of the Mines and Minerals (Development and Regulation) Act, 1957 and

Section 11 (2) of the Salaries and Allowances of Ministers Act, 1952 are different from the laying formula contained under Section 48 of the Foreign Exchange Management Act. The laying formula under Mines and Minerals (Development and Regulation) Act, 1957 and the Salaries and Allowances of Ministers Act, 1952 require previous approval of the Parliament before they come into force whereas the laying formula under section 48 of Foreign Exchange Management Act provides only for modification or amendment which will come into effect only when resolution is passed by both Houses of Parliament.

The statutory period during which a Member can move amendment or modifications is intact. The 30 days' period, you all were concerned about, that remains intact. It is not taken away. It is intact and can be exercised according to section 48 of the Foreign Exchange Management Act. So I want to clarify it again that that period of 30 days remains intact.

So far as seeking amendments or moving modification is concerned, there is nothing in this rule or in the Foreign Exchange Management Act, 1999 which prohibits discussion on a motion for modification of a rule or regulation made under this Act and laid on the Table of the House immediately after it has been laid on the Table of the House.

Since I received notices from Prof. Saugata Roy and Shri Hassan Khan, I felt that it is my duty under rule 235 to consult the Leader of the House on these notices. I have since consulted the Leader of the House. Hon. Minister of Parliamentary Affairs had requested me to allow the discussion on the motions for modification together with the motion under rule 184 in order to save the time of the House.

Hon. Members would appreciate that though the effect of adoption of the motion under rule 184 is different from that of motions for modification at serial Nos. 29 and 30, yet, the subject matter of the motion under rule 184 and the motions for modification of the Notification is same.

Therefore, in order to avoid repetition of debate on this subject, I, in my discretion, decided to allow a combined debate on the three motions listed

at serial Nos. 28 to 30. After the combined discussion, the motions will be put to the vote of the House one by one."

The Speaker also made the following observation :-

"Hon'ble Members, before we take up combined discussion on the motion under rule 184 at serial No. 28 and the motions for modification at serial Nos. 29 and 30 of the Notification issued by the Government under the Foreign Exchange Management Act, 1999, I have to inform the House about the procedure that I propose to follow for disposal of these items.

First of all I will call Smt. Sushma Swaraj to move the motion at serial No. 28. Thereafter, Prof. Saugata Roy and Shri Hassan Khan would be called to move their respective motions at serial Nos. 29 and 30. After all the hon'ble members have moved their motions, Smt. Sushma Swaraj, Prof. Saugata Roy and Shri Hassan Khan would be called to speak on their motions one by one. After them, the other members will participate in the debate.

At the conclusion of the debate, after the Minister concerned has replied to the debate and the movers of the motions have exercised their right to reply, I shall put the motions at serial Nos. 28 to 30 to the vote of the House one by one.

Now Smt. Sushma Swaraj to move the motion."

13. Motions – Under Consideration

(I) Smt. Sushma Swaraj moved the following motion:-

"That this House recommends to the Government to immediately withdraw its decision to allow 51% Foreign Direct Investment in multi-brand retail trade."

Motions for Modification of Notification [G.S.R.795(E) dated the 19th October, 2012] made under the Foreign Exchange Management Act, 1999 (42 of 1999) and laid on the Table of Lok Sabha on 30th November, 2012.

(II) Prof. Saugata Roy moved the following Motion :-

'That this House resolves that in pursuance of section 48 of the Foreign Exchange Management Act, 1999, the Notification [G.S.R.795(E) dated the 19th October, 2012] laid on the Table of Lok Sabha on the 30th November, 2012 be modified as follows:-

In Schedule 8,-

(i) in Annex A, after item (h), the following item shall be added, namely:-

“(i) Multi Brand Retail Trading.”; and

(ii) in Annex B, the portion beginning with

“	16.5	Multi Brand Retail Trading	51%	Government	”
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and ending with “(x) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the proposed investment satisfies the notified guidelines, before being considered by the FIPB for Government approval.” shall be omitted.

That this House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.'

(II) Shri Hassan Khan moved the following motion :-

'That this House resolves that in pursuance of section 48 of the Foreign Exchange Management Act, 1999, the Notification [G.S.R.795(E) dated the 19th October, 2012] laid on the Table of Lok Sabha on the 30th November, 2012 be modified as follows:-

In Schedule 8, in Annex B, the portion beginning with

“

16.5	Multi Brand Retail Trading	51%	Government
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 ”

and ending with “(x) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the proposed investment satisfies the notified guidelines, before being considered by the FIPB for Government approval.” shall be omitted.

That this House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.'

Smt. Sushma Swaraj initiated the combined discussion.

The following members took part in the combined discussion on the motions:-

1. Prof. Saugata Roy
2. Shri Hassan Khan
3. Shri Kapil Sibal
4. Shri Mulayam Singh
5. Shri Dara Singh Chauhan
6. Shri T.K.S. Elangovan
7. Shri Basudeb Acharia (speech unfinished)

The discussion was not concluded.

***6.34 P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 5, 2012/Agrahayana 14, 1934 (Saka)

No. 271

11.00 A.M.

1. Starred Questions

Starred Question No. 161–164 were orally answered. Replies to Starred Question Nos. 165–180 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the year 2010-2011.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, Lucknow, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2011-2012.
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2011-2012, together with Audit Report thereon.

- (5) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2011-2012.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2012 published in Notification No. G.S.R. 672(E) in Gazette of India dated 6th September, 2012.
 - (ii) The Indian Forest Service (Pay) Sixth Amendment Rules, 2012 published in Notification No. G.S.R. 673(E) in Gazette of India dated 6th September, 2012.
- (7) A copy of the Central Information Commission (Group 'C') Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 655(E) in Gazette of India dated 29th August, 2012 under sub-section (1) of Section 29 of the Right to Information Act, 2005.
- (8) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 12 of 2012-13) - Performance Audit on Operational Performance of Export Credit Guarantee Corporation of India Limited, Ministry of Commerce & Industry for the year ended March, 2012 under Article 151(1) of the Constitution.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Vijayawada, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Vijayawada, for the year 2010-2011.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2011-2012.
- (12)
- (i) A copy of the Annual Report (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Patna, Patna, for the year 2011-2012.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Patna, Patna, for the year 2011-2012.
- (13)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15)
- (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Allahabad, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Allahabad, for the year 2010-2011.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Union Territory Mission Authority (Sarva Shiksha Abhiyan), Dadra and Nagar Haveli, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Union Territory Mission Authority (Sarva Shiksha Abhiyan), Dadra and Nagar Haveli, for the year 2011-2012.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 23 of the Right of Children to Free and Compulsory Education Act, 2009:-
- (i) S.O. 2165(E) published in Gazette of India dated 13th September, 2012, granting relaxation to the minimum qualification norms for appointment as a teacher to the State of Uttar Pradesh.
- (ii) S.O. 2389(E) published in Gazette of India dated 8th October, 2012, granting relaxation to the minimum qualification norms for appointment as a teacher to the State of Nagaland.
- (iii) S.O. 2512(E) published in Gazette of India dated 17th October, 2012, granting relaxation to the minimum qualification norms for appointment as a teacher to the State of Uttarakhand.
- (iv) S.O. 2513(E) published in Gazette of India dated 17th October, 2012, granting relaxation to the minimum qualification norms for appointment as a teacher to the State of Himachal Pradesh.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2011-2012.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Gulbarga, for the year 2011-2012.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2011-2012.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2010-2011, together with Audit Report thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Calcutta, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Calcutta, Kolkata , for the year 2010-2011.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2010-2011.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2010-2011.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2010-2011.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management

Kozhikode, Kozhikode, for the year 2010-2011.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Indian Institute of Management Shillong, Shillong, for the year 2010-2011.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2010-2011.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Meghalaya, Shillong, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Meghalaya, Shillong, for the year 2010-2011.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) A copy of the Use of low power devices or equipments for indoor applications in the 433 to 434 MHz frequency range (Exemption from Licensing Requirement) Rules, 2012 (Hindi and English versions) published in

Notification No. G.S.R. 680(E) in Gazette of India dated 12th September, 2012 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

(44) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The International Telecommunication Access to Essential Facilities at Cable Landing Stations (Amendment) Regulations, 2012 published in Notification No. F. No. 416-3/2010-I&FN published in Gazette of India dated 19th October, 2012.
 - (ii) The Telecommunication Interconnection (Port Charges) (Second Amendment) Regulations, 2012 published in Notification No. F. No. 409-3/2011-I&FN published in Gazette of India dated 18th September, 2012.
 - (iii) The Telecommunication Mobile Number Portability (Fourth Amendment) Regulations, 2012 published in Notification No. F. No. 116-15/2012-MN published in Gazette of India dated 19th September, 2012.
 - (iv) The Reporting System on Accounting Separation (Amendment) Regulations, 2012 published in Notification No. F. No. 14-07/2012-F&EA published in Gazette of India dated 15th October, 2012.
 - (v) The Telecom Consumers Protection (Fourth Amendment) Regulations, 2012 published in Notification No. F. No.308-05/2011-QOS published in Gazette of India dated 22nd October, 2012.
 - (vi) The Intelligent Network Services in Multi Operator and Multi Network Scenario (Amendment) Regulations, 2012 published in Notification No. F. No.416/1/2010-I&FN published in Gazette of India dated 18th September, 2012.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2011-2012.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2011-2012.
- (46) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a)
 - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Statements of Standing Committee on Information Technology

Shri Rao Inderjit Singh laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Thirteenth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Sixty-second Report (14th Lok Sabha) on 'Management of Funds by the Department of Posts through Banking and Insurance activities' in respect of the Ministry of Communications and Information Technology (Department of Posts).'
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Nineteenth

Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Sixth Report (15th Lok Sabha) on 'Demands for Grants (2010-11)' in respect of the Ministry of Information and Broadcasting.

- (3) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Twentieth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Eighth Report (15th Lok Sabha) on 'Demands for Grants (2010-2011)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).
- (4) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Twenty-sixth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Fifteenth Report (15th Lok Sabha) on 'Modernisation of Post Offices' in respect of the Ministry of Communications and Information Technology (Department of Posts).
- (5) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Twenty-seventh Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Twenty-third Report (15th Lok Sabha) on 'Demands for Grants (2011-2012)' in respect of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (6) Action Taken by the Government on the recommendations contained in Chapter-I and final replies included in Chapter-V of the Twenty-eighth Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in Twenty-fourth Report (15th Lok Sabha) on 'Demands for Grants (2011-2012)' in respect of the Ministry of Communications and Information Technology (Department of Posts).'

5. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2012-2013):-

- (1) Twenty-first Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in Eighteenth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2012-2013)' of the Ministry of Urban Development.
- (2) Twenty-second Report (Fifteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in Nineteenth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2012-2013)' of the Ministry of Housing and Urban Poverty Alleviation.

6. Statements by Ministers

- (1) The Minister of Commerce and Industry and Minister of Textiles made a statement regarding 'construction of a befitting memorial to Bharat Ratna Baba Saheb Dr. Bhimrao Ambedkar at Mumbai'.
- (2) The Minister of Science and Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 227th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.
- (3) The Minister of State in the Ministry of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Urban Development on Demands for Grants (2012-13), pertaining to the Ministry of Urban Development.

- (4) The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Information Technology on "Disbursement of wages to Labourers under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices", pertaining to the Department of Posts, Ministry of Communications and Information Technology.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Sajjan Singh Verma regarding need to increase the days of service of Indore-Patna Express (Train No. 19313/19314) via Bhopal-Jhansi-Khajuraho-Mahoba-Chitrakoot-Manikpur from 2 days to 7 days in a week.
- (2) Shri Ratan Singh regarding need to take measures for improvement of Tiger Reserves in Rajasthan.
- (3) Shri Harsh Vardhan regarding need to expedite completion of Anandnagar-Ghughli by-pass over Mahrajganj rail line under Eastern Railways in Uttar Pradesh.
- (4) Dr. Vinay Kumar Pandey regarding need to stop illegal mining of sand in Balrampur, Uttar Pradesh.
- (5) Shri Satpal Maharaj regarding need to ensure the payment by Private Sugar Mills to sugarcane growers in Ramnagar, Uttarakhand.
- (6) Shri Jai Prakash Agarwal regarding need to regularize all slums/unauthorized colonies of Delhi and to amend the Gazette Notification of Government of India dated 24.03.2008.

- (7) Smt. Mausam Noor regarding need to provide potable water to the poor people and to expand the coverage of piped water supply in Malda Uttar parliamentary constituency, West Bengal.
- (8) Shri Bhoopendra Singh regarding need to construct a rail over bridge on level crossing No. 30 at Makronia-Baheria section in Sagar parliamentary constituency, Madhya Pradesh.
- (9) Shri Ram Singh Kaswan regarding need to construct rail under-pass on Ratangarh-Sardarshahar and Sadulpur-Hanumangarh sections in Churu parliamentary constituency, Rajasthan.
- (10) Shri Ganesh Singh regarding need to approve the water supply project of Satna Municipal Corporation under the U.I.D.S.S.M.T. Scheme.
- (11) Smt. Rama Devi regarding need to enhance the amount of pension under various Pension Schemes and to provide pension to the deprived people of Bihar under these schemes.
- (12) Shri Shailendra Kumar regarding need to electrify uncovered villages in Babaganj, Kunda, Sirathu, Chail and Manjhanpur Assembly constituencies in Uttar Pradesh under Rajiv Gandhi Grameen Vidyutikaran Yojana.
- (13) Shri Suwendu Adhikari regarding need to set up an AIIMS type hospital at Nandigram in Purva Medinipur, West Bengal.
- (14) Shri Abdul Rahman regarding need to construct either a bye-pass road or a fly-over road on Krishnagiri-Walajapet (M.C. Road) on N.H. No. 46 in Ambur, Vellore district, Tamil Nadu instead of expanding it from four to six lanes.
- (15) Dr. (Prof.) Prasanna Kumar Patasani regarding need for restoration of deemed-to-be University status conferred on forty-four educational institutions in the country.
- (16) Shri Ganeshrao Dudhgaonkar regarding need to include Dhangar community in the list of Scheduled Tribes of Maharashtra.

- (17) Dr. Sanjeev Ganesh Naik regarding need to secure required clearance for proposed Navi Mumbai Airport in Kopra-Panvel area in Maharashtra and to expedite construction work thereof.
- (18) Shri P. Lingam regarding need to open a railway reservation centre at Pavur Chatram in Chennai Division, Tamil Nadu.
- (19) Dr. Raghuvansh Prasad Singh regarding need to include Teli, Kanu, Lohar, Kumhar, Mallaha, Noniya, Kahar, Dhanuk, Tatwa, Tanti, Kenwat, Keot, Godi, Gangoat, Gareria, Beldar, Paldar, Chaupal, Khatve, and Dadhi Castes of Bihar in the respective list of Other backward Classes, Scheduled Castes and Scheduled Tribes of State of Bihar.
- (20) Shri Jose K. Mani regarding need to look into the recommendations of the Madhav Gadgil Committee on conservation of the Western Ghat and to ensure inclusion of areas at 500 meters or above only under the fragile zone in Kerala.

12.09 P.M.

8. Motions – Negatived

Time Taken: 10 Hrs. 45 Mts.

Further combined discussion on the following motions continued :-

(i) "That this House recommends to the Government to immediately withdraw its decision to allow 51% Foreign Direct Investment in multi-brand retail trade" – Moved by Smt. Sushma Swaraj on 4th December, 2012.

(ii) 'That this House resolves that in pursuance of section 48 of the Foreign Exchange Management Act, 1999, the Notification [G.S.R.795(E) dated the 19th October, 2012] laid on the Table of Lok Sabha on the 30th November, 2012 be modified as follows:-

In Schedule 8,-

(i) in Annex A, after item (h), the following item shall be added, namely:-

"(i) Multi Brand Retail Trading."; and

(ii) in Annex B, the portion beginning with

"	16.5	Multi Brand Retail Trading	51%	Government	"
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and ending with "(x) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the proposed investment satisfies the notified guidelines, before being considered by the FIPB for Government approval." shall be omitted.

That this House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.' – Moved by Prof. Saugata Roy on 4th December, 2012.

(iii) 'That this House resolves that in pursuance of section 48 of the Foreign Exchange Management Act, 1999, the Notification [G.S.R.795(E) dated the 19th October, 2012] laid on the Table of Lok Sabha on the 30th November, 2012 be modified as follows:-

In Schedule 8, in Annex B, the portion beginning with

16.5	Multi Brand Retail Trading	51%	Government
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and ending with "(x) Applications would be processed in the Department of Industrial Policy & Promotion, to determine whether the proposed investment satisfies the notified guidelines, before being considered by the FIPB for Government approval." shall be omitted.

That this House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.' – Moved by Shri Hassan Khan on 4th December, 2012.

The following members took part in the combined discussion on the motions:-

1. Shri Basudeb Acharia (resumed his speech)
2. Shri Sharad Yadav
3. Shri Bhartruhari Mahtab
4. Shri Anant Gangaram Geete
5. Shri Praful Manoharbhair Patel
6. Dr. M. Thambi Durai
7. Shri Nama Nageswara Rao
8. Shri Jayant Chaudhary
9. Shri Gurudas Dasgupta
10. Smt. Harsimrat Kaur Badal
11. Shri Lalu Prasad[#]

(Due to interruptions, Lok Sabha adjourned at 3.16 P.M. and re-assembled at 3.26 P.M.)

[#]Resumed his speech after Dr. Murli Manohar Joshi had spoken.

3.26 P.M.

12. Dr. Murli Manohar Joshi
13. Shri H.D. Devegowda
- 14* Dr. Kirit Premjibhai Solanki
- 15* Shri P. Karunakaran
- 16* Shri Khagen Das
- 17* Dr. Kirodi Lal Meena
- 18* Shri Sukhdev Singh Libra
- 19* Shri Baliram Jadhav
- 20* Shri Dilip Kumar Mansukhlal Gandhi
- 21* Shri Nalin Kumar Kateel
- 22* Shri J.M. Aaron Rashid
- 23* Shri A. Ganeshamurthi
- 24* Shri Prasanta Kumar Majumdar
- 25* Shri Raju Shetti
- 26* Shri Joseph Toppo
- 27* Shri P.L. Punia
- 28* Shri Devji M. Patel
- 29* Prof. Sk. Saidul Haque
- 30* Dr. Mahendrasinh P. Chauhan
- 31* Smt. Jayshreeben Patel
- 32* Shri M. Rajamohan Reddy
- 33* Shri Kalyan Banerjee
- 34* Shri Sudip Bandyopadhyay
- 35* Shri N. Peethambara Kurup
- 36* Shri Jose K. Mani
- 37* Shri S. Semmalai
- 38* Maulana Badruddin Ajmal
- 39* Dr. (Shri) Ajay Kumar
- 40* Smt. Jaya Prada

*Written speeches were laid on the Table.

- 41* Shri Narahari Mahato
- 42* Shri E.T. Mohammed Basheer
- 43* Shri Balkrishna K. Shukla
- 44* Adv. A Sampath
- 45* Shri Arjun Ram Meghwal
- 46* Shri Ram Singh Kaswan
- 47* Shri S.S. Ramasubbu
- 48* Shri N. Chalugaraya Swamy
- 49* Shri P.D. Rai
- 50* Shri C. Sivasami
- 51* Shri Manohar Tirkey
- 52* Shri Ramen Deka
- 53* Smt. Jyoti Dhurve
- 54* Shri Rajaram Pal
- 55* Shri K. Sugumar
- 56* Shri Shivarama Gouda
- 57* Shri Satpal Maharaj
- 58* Shri Ghanshyam Anuragi
59. Shri Deepender Singh Hooda
- 60* Shri Haribhau Madhav Jawale
- 61* Shri Ashok Argal
- 62* Shri Dhananjay Singh
- 63* Shri Hansraj G. Ahir
- 64* Shri A.T. Nana Patil
- 65* Shri Virendra Kumar
- 66* Dr. Mehboob Beg
- 67* Shri Vijay Inder Singla
- 68* Shri Ravindra Kumar Pandey
- 69* Dr. Kakoli Ghosh Dastidar
- 70* Shri Thol Thirumaavalavan

- 71* Shri S.K. Bwiswmuthiary
72* Dr. Tarun Mandal
73* Shri P.C. Mohan
74* Smt. Mala Rajyalakshmi Shah
75* Shri Jagdambika Pal
76* Shri Rajendra Agrawal

Shri Anand Sharma took part in the combined debate.

Smt. Sushma Swaraj replied to the motion moved by her.

Prof. Saugata Roy replied to the motion moved by him.

Shri Hassan Khan also replied to the motion moved by him.

On the motion moved by Smt. Sushma Swaraj, the House divided and the result of Division was Ayes 229; Noes 258.

Accordingly, the motion was negatived.

On the motion moved by Prof. Saugata Roy, the House divided and the result of Division was Ayes 227; Noes 258.

Accordingly, the motion for Modification of Notification was negatived.

The Speaker observed that since the text of the motion moved by Shri Hassan Khan was covered by the motion moved by Prof. Saugata Roy and since the House had already given its decision on the motion moved by Prof. Saugata Roy, she was not putting the motion moved by Shri Hassan Khan to the vote of the House.

6.54 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

*Written speeches were laid on the Table.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 6, 2012/Agrahayana 15, 1934 (Saka)

No. 272

11.00 A.M.

1. Starred Questions

Starred Question No. 181 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.12 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 182–200 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the SJVN Limited, Shimla, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SJVN Limited, Shimla, for the year 2011-2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2011-2012.

- (3) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2011-2012 under sub-sections (2) & (3) of Section 53 of the Competition Act, 2002.
- (4) A copy of the Annual Report & Audited Statements of Accounts (Hindi and English versions) of the Institute of Company Secretaries of India for the year 2011-2012 published in Notification No. F. No. 104/32/Accts. in Gazette of India dated the 27th September, 2012, under Section 40 of the Company Secretaries Act, 1980.
- (5) A copy of the Annual Report & Audited Statements of Accounts (Hindi and English versions) of the Institute of Cost Accountants of India for the year 2011-2012 published in Notification No. G/18-CWA/9/2012 in Gazette of India dated the 27th September, 2012, under Section 40 of the Cost and Works Accountants Act, 1959.
- (6) A copy of the Annual Report & Audited Statements of Accounts (Hindi and English versions) of the Institute of Chartered Accountants of India for the year 2011-2012 published in Notification No. 1-CA(5)/63/2012 in Gazette of India dated the 28th September, 2012, under Section 30B of the Chartered Accountants Act, 1949.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Cost and Works Accountants Act, 1959:-
- (i) The Cost and Works Accountants Procedure of Meeting of Quality Review Board and Terms and Conditions of Services and Allowances of the Chairperson and Members of the Board (Amendment) Rules, 2012 published in Notification No. G.S.R. 712(E) in Gazette of India dated the 24th September, 2012.
 - (ii) The Cost and Works Accountants (Procedure of Investigations of Professional and Other Misconduct and Conduct of Cases) (Amendment) Rules, 2012 published in Notification No. G.S.R. 713(E) in Gazette of India dated the 24th September, 2012.
- (8) A copy of the Notification S.O. 2286(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2012, making certain

amendments in Notification No. S.O. 789(E) dated 20th March, 2009 under Section 30B of the Chartered Accountants Act, 1949.

(9) A copy of the Notification G.S.R. 810(E) (Hindi and English versions) published in Gazette of India dated 5th November, 2012, making certain amendments in Notification No. G.S.R. 38(E) dated 19th January, 2011 under Section 30B of the Chartered Accountants Act, 1949.

(10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Railway Catering and Tourism Corporation Limited and the Ministry of Railways for the year 2012-2013.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2011-2012.

(12) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(13) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 2011-2012.

4. Reports of Standing Committee on Finance

Shri Yashwant Sinha presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2012 – 13):-

(1) Sixtieth Report on Action Taken by the Government on the recommendations contained in the 51st Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Disinvestment).

(2) Sixty-first Report on Action Taken by the Government on the recommendations contained in the 52nd Report (15th Lok Sabha) on

Demands for Grants (2012-13) of the Ministry of Finance (Department of Revenue).

- (3) Sixty-second Report on Action Taken by the Government on the recommendations contained in the 53rd Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Planning.
- (4) Sixty-third Report on Action Taken by the Government on the recommendations contained in the 54th Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Statistics and Programme Implementation.
- (5) Sixty-fourth Report on Action Taken by the Government on the recommendations contained in the 55th Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Corporate Affairs.

5. Report of Standing Committee on Industry

Shri Gorakhnath Pandey laid the Two Hundred Thirty-seventh Report (Hindi and English versions) on the Revival and Restructuring of Hotel Corporation of India Limited pertaining to the Ministry of Civil Aviation.

6. Statement by Minister

The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Department of Land Resources, Ministry of Rural Development.

*(Due to interruptions, Lok Sabha adjourned at 12.07 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.

7. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Smt. Santosh Chowdhary regarding need to ensure accessibility of toilet facility to the needy and poor people in Hoshiarpur parliamentary constituency in Punjab.
- (2) Dr. Charles Dias regarding need to revive the HMT units in the country and redress the grievances of its employees.
- (3) Shri Premchand Guddu regarding need to establish a medical college in Vikram University, Ujjain in Madhya Pradesh.
- (4) Shri N.S.V. Chitthan regarding need to introduce train service from Chennai, Rameshwaram and Tiruchendur to Palani in Tamil Nadu.
- (5) Shri Marotrao S. Kowase regarding need to construct railway over bridges near Vadsa and Amgaon railway stations in Gadchiroli and Gondia districts respectively in Maharashtra.
- (6) Shri Ramen Deka regarding need to expedite setting up of regional centre of the Indira Gandhi National Tribal University at Bhairabkunda in BTAD area in Mangaldoi parliamentary constituency, Assam.
- (7) Dr. Mahendrasinh P. Chauhan regarding need to protect agricultural crops from the damage by wild animals in Sabarkantha parliamentary constituency, Gujarat.
- (8) Shri Virender Kashyap regarding need to take measures to control menace of wild animals intruding into human habitats and agricultural fields in Himachal Pradesh.
- (9) Prof. (Dr.) Ram Shankar regarding need to construct flyovers on National Highway no. 2 in Agra parliamentary constituency, Uttar Pradesh.
- (10) Dr. Virendra Kumar regarding need to set up a Central Medical University in Chhattarpur district, Madhya Pradesh.

- (11) Shri Vishwa Mohan Kumar regarding need to construct a by-pass road on National Highway passing through Singhaswar Bazar in Madhepur district, Bihar.
- (12) Dr. Ratna De Nag regarding need to increase the number of subsidized LPG cylinders to poor people in the country.
- (13) Shri Mahendra Kumar Roy regarding need to control deforestation activities near Indo-Bhutan border to boost cultivation of tea in Assam.
- (14) Shri O.S. Manian regarding need to notify the final award of Cauvery Water Disputes Tribunal in the Central Gazette.
- (15) Shri Baliram Sukur Jadhav regarding need to take measures to control air pollution in Palghar parliamentary constituency, Maharashtra.

(Due to interruptions, Lok Sabha adjourned for the day.)

2.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 7, 2012/Agrahayana 16, 1934 (Saka)

No. 273

11.00 A.M.

1. Starred Questions

Starred Question No. 201–204 were orally answered. Replies to Starred Question Nos. 205–220 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2011-2012.

(ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2011-2012.

- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2011-2012.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2011-2012.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatama Gandhi Institute of Medical Sciences and Kasturba Hospital ,Wardha, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatama Gandhi Institute of Medical Sciences and Kasturba Hospital,Wardha, for the year 2011-2012.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 20 of the Dentists Act, 1948:-

- (i) The Dental Council of India (Establishment of New Dental Colleges, Opening of New or Higher Course of Study or Training and increase of Admission Capacity in Dental Colleges) (4th Amendment) Regulations, 2006 (Hindi and English versions) published in Notification No. DE-22-2012 in Gazette of India dated 22nd May, 2012.
- (ii) The Dental Council of India Revised BDS Course (5th Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2012 in Gazette of India dated 1st June, 2012.
- (iii) The Dental Council of India Revised MDS Course (2nd Amendment) Regulations, 2007 (Hindi and English versions) published in Notification No. DE-22-2012 in Gazette of India dated 1st June, 2012.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2011-2012.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy of the Protection of Children from Sexual Offences Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 823(E) in Gazette of India dated 14th November, 2012 under sub-section (3) of Section 45 of the Protection of Children from Sexual Offences Act, 2012.

(8) A copy of the National Pharmaceuticals Pricing Policy, 2012 (NPPP-2012) (Hindi and English versions).

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Amendment Regulations, 2012 published in Notification No. F. No. REG/T4S/NGPL/1/2012 in Gazette of India dated 3rd September, 2012.
- (ii) The Petroleum and Natural Gas Regulatory Board (Eligibility Conditions for Registration of Liquefied Natural Gas Terminal) Rules, 2012 published in Notification No. G.S.R. 805(E) in Gazette of India dated 31st October, 2012.

(11) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2012 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated 23rd August, 2012 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/15/20426 in Gazette of India dated 11th September, 2012.
- (ii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/17/21502 in Gazette of India dated 26th September, 2012.
- (iii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Third Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/12/18951 in Gazette of India dated 24th August, 2012.
- (iv) The Securities and Exchange Board of India (Issue and Listing of Debt Securities) (Amendment) Regulations, 2012 published in Notification No. LAD-NRO/GN/2012-13/19/5392 in Gazette of India dated 12th October, 2012.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State

Finance Ministers, New Delhi, for the year 2011-2012.

(15) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.676 (E) published in Gazette of India dated 10th September, 2012, together with an explanatory memorandum regarding inclusion of inland Container Depot, Irungattukottai, SIPCOT Industrial Park, Kattrambakkam Village, Sriperumbudur Taluk, Kanchipuram District, Tamil Nadu in the list of ports from where imports and exports are permitted under the customs notifications issued for implementing the Export Promotion Schemes.
- (ii) S.O.2716(E) published in Gazette of India dated 14th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.
- (iii) S.O.2719(E) published in Gazette of India dated 16th November, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (iv) S.O.2661(E) published in Gazette of India dated 31st October, 2012, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus.,(N.T.) dated 3rd August, 2001.
- (v) S.O.2669(E) published in Gazette of India dated 1st November, 2012, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

(16) A copy of the 19th Progress Report (Hindi and English versions) on the action taken pursuant to the recommendations of the Joint Parliamentary

Committee on Stock Market Scam and matters relating thereto, December, 2012.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics-Delhi School of Economics, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics-Delhi School of Economics, Delhi, for the year 2011-2012.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2011-2012.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2011-2012.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2011-2012.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2011-2012.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2011-2012.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2011-2012.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-
- (i) S.O.2664(E) published in Gazette of India dated 1st November, 2012, regarding amalgamation of Madhya Bharat Gramin Bank, Sharda Gramin Bank and Rewa Sidhi Gramin Bank as Madhyanchal Gramin Bank.
- (ii) S.O.2665(E) published in Gazette of India dated 1st November, 2012, regarding amalgamation of Narmada Malwa Gramin Bank and Jhabua Dhar Kshetriya Gramin Bank as Narmada Jhabua Gramin Bank.
- (iii) S.O.2666(E) published in Gazette of India dated 1st November, 2012, regarding amalgamation of Nainital Almora Kshetriya Bank and Uttaranchal Gramin Bank as Uttarakhand Gramin Bank.
- (iv) S.O.2667(E) published in Gazette of India dated 1st November, 2012, regarding amalgamation of Cauvery Kalpatharu Grameena Bank, Chikmagalur Kodagu Grameena Bank and Visveshvaraya Grameena Bank as Kavery Grameena Bank.

(v) S.O. 2668(E) published in Gazette of India dated 1st November, 2012, regarding amalgamation of Rushikulya Gramya Bank and Utkal Gramya Bank as Utkal Grameen Bank.

(25) A copy of the Notification No.G.S.R.758(E) (Hindi and English versions) published in Gazette of India dated 10th October, 2012, together with an explanatory memorandum regarding provisions of Section 28AAA of the Customs Act, 1962 shall be applicable in regard to like matters in respect of the duties imposed by Section 3 of the Central Excise Act, 1944 under sub-section (2) of section 38 of the Central Excise Act, 1944.

(26) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of Regional Rural Banks for the year ended 31st March, 2012.

(27) A copy of the Homoeopathy (Minimum Standards of Education) (Amendment) Regulations, 2002 (Hindi and English versions) published in Notification No.F.12-4/91-CCH(Pt.) in Gazette of India dated 12th September, 2002 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973 together with a corrigendum thereto published in Notification No. F. 12-4/91-CCH(Pt.) dated 27th September, 2002.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2011-2012.

(31) A copy each of the following Annual Reports (Hindi and English versions) for the year 2011-2012 alongwith Audited Accounts in respect of the following centres:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
- (ii) Population Research Centre (Maharaja Sayajirao University of Baroda), Vadodara.
- (iii) Population Research Centre (Utkal University), Bhubaneswar.
- (iv) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (v) Population Research Centre (Punjab University), Chandigarh.
- (vi) Population Research Centre (Institute of Economic Growth), Delhi.
- (vii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (viii) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (ix) Population Research Centre (Guwahati University), Guwahati.
- (x) Population Research Centre (University of Lucknow), Lucknow.
- (xi) Population Research Centre (Patna University), Patna.
- (xii) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
- (xiii) Population Research Centre (Dr. Harisingh Gour University), Sagar.
- (xiv) Population Research Centre (Himachal Pradesh University), Shimla.
- (xv) Population Research Centre (University of Kashmir), Srinagar.
- (xvi) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (xvii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
- (xviii) Population Research Centre (Andhra University), Visakhapatnam.

(32) A copy each of the Review (Hindi and English versions) by the Government of the working of the above Eighteenth Institutes for the year 2011-2012.

4. Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2012-13.

***12.02 P.M.**

5. Submission by Members

Regarding Need to open more procurement Centres for paddy in the country.

The following members made submission regarding need to open more procurement Centres for paddy in the country:-

1. Shri Jagdambika Pal
- 2** Shri Mulayam Singh
3. Shri Lalu Prasad

Shri P. Chidambaram responded.

(Due to interruptions, Lok Sabha adjourned at 12.17 P.M. and re-assembled at 2.03 P.M.)

2.03 P.M.

4. Shri Syed Shahnawaz Hussain
5. Prof. Saugata Roy

Shri Hukum Singh, Shri Rakesh Sachan, Dr. Vinay Kumar Pandey and Prof. Sk. Saidul Haque associated.

Shri P. Chidambaram again responded.

(Due to interruptions, Lok Sabha adjourned at 2.22 P.M. and re-assembled at 2.30 P.M.)

2.30 P.M.

Prof. K.V. Thomas also responded.

*From 12.02 to 12.17 P.M.; 2.03 to 2.23 P.M. and from 2.30 to 2.44 P.M., members raised matters of urgent public importance regarding procurement centres for paddy.

**He again spoke after the House re-assembled at 2.03 P.M.

2.44 P.M.

6. Government Bill –Under Consideration

Time Allotted: 1 Hr.
Time Taken: 46 Mts.
Balance: 14 Mts.

The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011.

Prof. Saugata Roy objected to the Bill being taken up for consideration by the House without it first being referred to the Departmentally Related Standing Committee. Chairman observed that no objection was taken by leader of any party to the allocation of time for consideration of the Bill during the meeting of the Business Advisory Committee.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the debate:-

1. Shri Dushyant Singh
2. Shri Sanjay Nirupam
3. Shri Shailendra Kumar (speech unfinished)

The discussion was not concluded.

3.30 P.M.**7. Private Members' Bills – Introduced**

- (1) The Fishermen (Welfare) Bill, 2012 by Shri S.S. Ramasubbu.
- (2) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 2012 by Shri S.S. Ramasubbu.
- (3) The Drugs (Price Control) Bill, 2012 by Shri M.K. Raghavan.
- (4) The High Court of Kerala (Establishment of a Permanent Bench at Kozhikode) Bill, 2012 by Shri M.K. Raghavan
- (5) The Payment of Compensation to Persons Attacked by Wild Animals Bill, 2012 by Shri M.K. Raghavan.
- (6) The Water (Prevention and Control of Pollution) Amendment Bill, 2012 (*Amendment of section 2, etc.*) by Shri Bhartruhari Mahtab.
- (7) The Spices Board (Amendment) Bill, 2012 (*Omission of sections 16 and 28*) by Adv. P.T. Thomas.
- (8) The Women (Reservation in Services) Bill, 2012 by Dr. (Smt.) Botcha Jhansi Lakshmi.
- (9) The Promotion of Small Family Bill, 2010 by Dr. (Smt.) Botcha Jhansi Lakshmi.
- (10) The Right to Information (Amendment) Bill, 2011 (*Amendment of sections 7 and 20*) by Shri Bhoopendra Singh.
- (11) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2012 (*Amendment of section 12, etc.*) by Shri Bhoopendra Singh.
- (12) The Prevention of Corruption (Amendment) Bill, 2012 (*Amendment of sections 7, 17 and 19*) by Shri Bhoopendra Singh.
- (13) The Cotton Growers Welfare Bill, 2012 by Shri Chandrakant Khaire.
- (14) The Compulsory Voting Bill, 2012 by Shri Chandrakant Khaire.

- (15) The Provision of Compensation to Farmers Affected by Natural Calamities Bill, 2012 by Shri Chandrakant Khaire.
- (16) The Victims of Terrorism (Provision of Compensation and Welfare Measures) Bill, 2012 by the Chandrakant Khaire.
- (17) The Constitution (Amendment) Bill, 2012 (*Amendment of the Eighth Schedule*) by Shri Bhoopendra Singh.
- (18) The Poverty Stricken and Backward Regions (Development) Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (19) The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2012 by Adv. A. Sampath.
- (20) The Climate Change Bill, 2012 by Shri Kalikesh Narayan Singh Deo.
- (21) The Constitution (Amendment) Bill, 2012 (*Amendment of article 25*) by Dr. Rattan Singh Ajnala.
- (22) The Persons Living Below Poverty Line (Reservation of Vacancies in Posts and Services) Bill, 2012 by Shri Hansraj Gangaram Ahir.
- (23) The National Solar Energy Authority Bill, 2012 by Hansraj Gangaram Ahir.
- (24) The Naxal Affected States Development Council Bill, 2012 by Shri Hansraj Gangaram Ahir.
- (25) The Protection of Human Rights (Amendment) Bill, 2012 (*Amendment of section 2, etc.*) by Dr. Bhola Singh.
- (26) The Sanskrit Language (Compulsory Teaching in Schools) Bill, 2012 by Dr. Bhola Singh.
- (27) The Constitution (Amendment) Bill, 2012 (*Amendment of article 58, etc.*) by Dr. Bhola Singh.
- (28) The Constitution (Amendment) Bill, 2012 (Insertion of new article 31) by Dr. Bhola Singh.

- (29) The Establishment of Schools upto Senior Secondary Level Bill, 2012 by Shri J.P. Agarwal.
- (30) The Electricity (Priority Supply to Metropolitan Areas) Bill, 2012 by Shri J.P. Agarwal.
- (31) The Constitution (Amendment) Bill, 2012 (*Amendment of article 214*) by Shri J.P. Agarwal
- (32) The Technology Bank of India Bill, 2012 by Shri Arjun Meghwal.
- (33) The Education Bank of India Bill, 2012 by Shri Arjun Meghwal.
- (34) The Constitution (Amendment) Bill, 2012 (*Amendment of the Eighth Schedule*) by Kumari Saroj Pandey.
- (35) The High Court of Rajasthan (Establishment of a Permanent Bench at Bikaner) Bill, 2012 by Shri Arjun Meghwal.
- (36) The Farmers Welfare Bill, 2012 by Shri Madhusudan Yadav.
- (37) The Prohibition of Ragging and Unfair Practices in Educational Institutions and Universities Bill, 2012 by Shri Rakesh Singh.
- (38) The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, production, Supply and Distribution) Amendment Bill, 2012 (*Amendment of section 3, etc.*) by Shri Baijayant Panda.
- (39) The Scheduled Castes Hamlets (Provision of Basic Facilities) Bill, 2012 by Shri P.L. Punia.
- (40) The Economically Weaker Class Corporation Bill, 2012 by Shri P.L. Punia.
- (41) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2012 (*Amendment of sections 2 and 33*) by Shri Arjun Meghwal.
- (42) The Indian Penal Code (Amendment) Bill, 2012 (*Substitution of new section for section 124A*) by Shri Baijayant Panda.

- (43) The Agricultural Produce (Remunerative Support Prices and Miscellaneous Provisions) Bill, 2012 by Dr. Mahendrasinh P. Chauhan.
- (44) The Prevention of Cruelty to Animals (Amendment) Bill, 2012 (*Amendment of section 38*) by Dr. Mahendrasinh P. Chauhan.
- (45) The Free Educational and Hostel Facilities to Students Belonging to the Scheduled Castes, the Scheduled Tribes and Economically Weaker Class Bill, 2012 by Dr. Mahendrasinh P. Chauhan
- (46) The Constitution (Amendment) Bill, 2012 (*Amendment of article 130*) by Shri R. Thamaraiselvan.
- (47) The Education Loan Bill, 2012 by Shri R. Thamaraiselvan.
- (48) The Abolition of Begging Bill, 2012 by Shri R. Thamaraiselvan.

4.03 P.M.

8. Private Members' Bill – Negatived

The Ban on Witchcraft Bill, 2010 by Shri Om Prakash Yadav.

Further discussion on the motion for consideration of the Bill moved by Shri Om Prakash Yadav on 27th April, 2012, continued.

Smt. Krishna Tirath took part in the debate.

The Bill was negatived.

4.11 P.M.

9. Private Members' Bill – Under Consideration

The Provision of Social Security to Senior Citizens Bill, 2010 by Shri J.P. Agarwal.

Discussion on the motion for consideration of the Bill moved by Shri J.P. Agarwal, commenced.

The following members took part in the debate:-

1. Shri Shailendra Kumar
2. Dr. Bholu Singh
3. Shri S. Semmalai
4. Dr. Mahendrasinh P. Chauhan
5. Dr. Raghuvansh Prasad Singh
6. Shri Dilip Kumar Mansukhlal Gandhi
7. Shri Arjun Meghwal (speech unfinished)

The discussion was not concluded.

***6.45 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.00 P.M. to 6.45 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 10, 2012/Agrahayana 19, 1934 (Saka)

No. 274

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–224 were orally answered. Replies to Starred Question Nos. 225–240 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.01 P.M.

3. Reference by the Speaker

The Speaker made reference on the occasion of Human Rights Day.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2011-2012.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3)
- (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2011-2012.
- (4)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2011-2012.
- (5)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2011-2012.
 - (iv) A copy of the Review (Hindi and English versions) by the

Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2011-2012.

- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2011-2012.
- (7) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Shipping Corporation of India Limited and the Ministry of Shipping for the year 2012-2013.
- (ii) Memorandum of Understanding between the Ennore Port Limited and the Ministry of Shipping for the year 2012-2013.
- (iii) Memorandum of Understanding between the Dredging Corporation of India Limited and the Ministry of Shipping for the year 2012-2013.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2011-2012.
- (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2011-2012, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust,

Paradip, for the year 2011-2012.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2010-2011.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Notifications (Hindi and English versions) issued under Sections 12 & 13 of the Environment (Protection) Act, 1986:-
- (i) S.O.1150(E) published in Gazette of India dated 22nd May, 2012 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (ii) S.O.1295(E) published in Gazette of India dated 6th June, 2012 making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 2010-2011.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion

Council of India, Kollam, for the year 2011-2012.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2011-2012.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2011-2012.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2011-2012.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the CHEMEXCIL (Basic Chemicals Pharmaceuticals & Cosmetics Export Promotion

- Council), Mumbai, for the year 2011-2012.
- (ii) Annual Report of the CHEMEXCIL (Basic Chemicals Pharmaceuticals & Cosmetics Export Promotion Council), Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the SHEFEXIL (Shellac & Forest Products Export Promotion Council), Kolkata, for the year 2011-2012.
- (ii) Annual Report of the SHEFEXIL (Shellac & Forest Products Export Promotion Council), Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the CAPEXIL (formerly Chemicals & Allied Products Export Promotion Council), Kolkata, for the year 2011-2012.
- (ii) Annual Report of the CAPEXIL (formerly Chemicals & Allied Products Export Promotion Council), Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2011-2012.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export

Organisations, New Delhi, for the year 2011-2012.

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2011-2012.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export of Egg Products (Quality Control, Inspection and Monitoring) (Amendment) Rules, 2012 published in Notification No. S.O. 1952(E) in Gazette of India dated 22nd August, 2012.

(ii) The Export of Fresh Poultry meat and poultry meat product (Quality Control, Inspection and Monitoring) Amendment Rules, 2012 published in Notification No. S.O. 2046(E) in Gazette of India dated 6th September, 2012.

(24) A copy of the Tea Board (Recruitment and Conditions of Service of Factory Advisory Officer) Bye-Laws, 2012 (Hindi and English versions) published in Notification No. 23(1)/Estt./2011 in weekly Gazette of India dated 2nd November, 2012 under sub-section (4) Section 49 of the Tea Act, 1953.

(25) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2011-2012.

(26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahemdabad, for the year 2011-2012.

(27) A copy of the Newsprint Control (Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2425(E) in Gazette of India dated 8th October, 2012 under sub-section (2) of Section 29B of the Industries (Development and Regulation) Act, 1951.

(28) A copy of the Patents (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 2296(E) in Gazette of India dated 25th September, 2012 under Section 160 of the Patents Act, 1970.

(29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2011-2012.
- (b) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2011-2012.
- (b) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Motion for election to the Coffee Board

Smt. D. Purandeswari on behalf of Shri Anand Sharma moved the following motion :-

“That in pursuance of clause (b) of sub-section (2) of section 4 of the Coffee Act, 1942, read with rule 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and rules made thereunder.”

The motion was adopted.

12.04 P.M.

6. Calling Attention

Shri T.R. Baalu called the attention of the Minister of Agriculture to the plight of coconut growers of Tamil Nadu, leading to starvation deaths and steps taken by the Government in this regard.

The Minister of State in the Ministry of Agriculture and Food Processing Industries on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Agriculture and Food Processing Industries also replied to the clarificatory questions asked by the member.

12.34 P.M.

7. Government Bills – Introduced

- (i) *The Competition (Amendment) Bill, 2012*
- (ii) *The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2012*

***12.35 P.M.**

8. Submission by Member

Kunwar Rewati Raman Singh made a submission regarding need to open more procurement centres for paddy in the country.

Thereupon, the Speaker made the following observation:-

"It is a very serious matter. We are all concerned about the plight of the farmers and the paddy growers, and we do not want them to suffer any kind of loss. I would urge upon the Government to kindly take urgent steps."

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.07 P.M.)

2.07 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Shruti Choudhry regarding need to provide funds for acquisition of land for laying of railway line between Bhiwani and Loharu in Harayana and to augment rail facilities in Bhiwani and Mahendragarh districts of the state.
- (2) Shri Gopal Singh Shekhawat regarding need to run passenger trains with increased number of bogies between Merata Road and Merata city in Rajasthan under North Western Railways.
- (3) Shri S.S. Ramasubbu regarding need to provide medical and financial assistance to the dengue infected regions of Tamil Nadu and other parts of the country.
- (4) Shri Vilas B. Muttemwar regarding need to set up a new cancer hospital in Nagpur and to grant financial assistance to Government Medical College and Hospital, Nagpur to purchase additional equipment.

*From 12.35 P.M. to 1.05 P.M., members raised matters of urgent public importance.

- (5) Shri Mahabal Mishra regarding need to shift the route of proposed express highway connecting three highways in West Delhi posing serious threat of displacement of large number of people in the area.
- (6) Shri Ponnam Prabhakar regarding need to convert two-lane road between Jagtial and Kodad in Andhra Pradesh into four-lane road.
- (7) Shri Hari Manjhi regarding need to ensure quality of development works under Pradhan Mantri Adarsh Gram Yojana in Gaya parliamentary constituency, Bihar.
- (8) Shri Kirti Azad regarding need to review and amend Article 370 of the Constitution of India.
- (9) Shri Shivarama Gouda regarding need to produce and use chemical free organic farming.
- (10) Shri Deoraj Singh Patel regarding need to provide special package for providing clean drinking water in Rewa parliamentary constituency, Madhya Pradesh.
- (11) Shri Kaushalendra Kumar regarding need to revise the salary and other emoluments of bank employees in the country.
- (12) Shri Abdul Rahman regarding need to implement 'The Place of Worship (Special Provisions) Act, 1991'.
- (13) Shri P.K. Biju regarding need to facilitate the development works in areas that come within the restricted zone around ancient monuments and sites notified by Archeological Survey of India in Alathur parliamentary constituency, Kerala.
- (14) Shri Nama Nageswara Rao regarding need to allocate funds for construction of new broad gauge railway line between Bhadrachalam and Kovvur in Andhra Pradesh.
- (15) Shri Kuldeep Bishnoi regarding need to pursue the presidential reference made on constitutional validity of Punjab Termination of Agreement Act, 2004 to facilitate completion of Sutlej-Yamuna link Canal.

2.08 P.M.

10. Government Bill –Passed

Time Taken: 2 Hrs. 48 Mts.

The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011.

Further discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on 7.12.2012, continued.

The following members took part in the debate:-

1. Shri Shailendra Kumar (resumed his speech)
2. Prof. Saugata Roy
3. Shri Gorakhnath Pandey
4. Adv. A. Sampath
5. Shri Pinaki Misra
6. Shri Anandrao Adsul
7. Prof. Gurudas Dasgupta
8. Dr. Raghuvansh Prasad Singh
9. Shri Prasanta Kumar Majumdar
10. Dr. Ajay Kumar
11. Shri Kaushalendra Kumar
12. Shri S. Semmalai
13. Shri Yashwant Sinha

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Shri P. Chidambaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 2A was adopted.

Clause 2A was also adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 11 were adopted.

Shri P. Chidamabaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 5 to The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 11A was adopted.

Clause 11A was also adopted.

Clause 12 was adopted.

Clause 13 was adopted, as amended.

Clause 14 was adopted.

Shri P. Chidamabaram moved the following motion under Rule 388:-

“That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 7 to The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Bill, 2011 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new clause 15 was adopted.

Clause 15 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

Prof. Saugata Roy again took part in the debate.

Shri P. Chidambaram replied.

The motion was adopted and the Bill, as amended, was passed.

4.11 P.M.

11. Government Bill –Under Consideration

The Banking Laws (Amendment) Bill, 2011

Time Allotted: 2 Hrs.
Time Taken: 16 Mts.
Balance: 1 Hr. 44 Mts.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Sarvashri Basudeb Acharia, Gurudas Dasgupta and Yashwant Sinha raised certain objections to the taking up of the Bill for consideration.

*(Due to interruptions, Lok Sabha adjourned at 4.22 P.M.
and re-assembled at 4.45 P.M.)*

4.45 P.M.

The Chair made the following observation:-

"Hon'ble Member, this objection should have been raised at the time of clause by clause consideration, but, anyhow, a few hon. Members have already raised the objection. So I give my ruling.

Hon'ble Members, an objection has been raised for permitting the Hon'ble Minister to move motion for suspension of rule 80(i) of

the Rules of Procedure in its application to moving of Government amendment for insertion of new clause.

In this context, I would like to inform the House that whenever requests are received from the Ministers-in-charge of Bills for suspension of rule 80(i), the practice has been to allow the Minister concerned to move the motion. As such, it is not for the first time that the Minister-in-charge of a Bill has been permitted to move motion for suspension of rule 80(i).

Therefore, as per past practice and exercising her power under rule 388, Hon'ble Speaker has permitted the Hon'ble Minister to move the motion for suspension of rule 80(i)."

The discussion was not concluded.

(Due to interruptions, Lok Sabha adjourned for the day.)

4.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 11, 2012/Agrahayana 20, 1934 (Saka)

No. 275

11.00 A.M.

1. Starred Questions

Starred Question No. 241 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.04 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 242–260 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiaries for the year 2011-2012.
 - (ii) Annual Report of the Coal India Limited (Vol. I & II), Kolkata, and its subsidiaries for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2010-2011.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2010-2011.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2009-2010.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2010-2011.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) (a) Statement regarding Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2011-2012.
- (b) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2011-2012.
- (b) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2011-2012.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2011-2012.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, New Delhi, for the year 2011-2012.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2011-2012.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2011-2012.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Statistics, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2011-2012.
- (17) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the

year 2006-2007.

- (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(19) A copy of Notification No. S.O. 2663(E) (Hindi and English versions) published in Gazette of India dated 31st October, 2012, regarding fixation of the prices of Urea and Zincated Urea under the Fertiliser (Control) Order, 1985, under Section 3 of the Essential Commodities Act, 1955.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2011-2012.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Cooperative Banks and Credit Societies Limited, New Delhi, for the year 2011-2012.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2011-2012.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2011-2012.

4. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of Agriculture and Minister of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 36th Report of the Standing Committee on Agriculture on 'Optimization of Employment Generation Potential of Animal Husbandry Sector', pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.
- (2) The Minister of State (Independent charge) of the Ministry of Consumer Affairs, Food and Public Distribution laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 17th Report of the Standing

Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2012-13), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

- (3) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs laid the following statements (Hindi and English versions) regarding:
- (i) the status of implementation of the recommendations contained in the 162nd Report of the Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Development of North Eastern Region.
 - (ii) the status of implementation of the recommendations contained in the 231st Report of the Committee on Industry on Action Taken notes on 223rd report of the Committee on Revival and Restructuring of North Eastern Handicrafts and Handlooms Development Corporation Ltd., pertaining to the Ministry of Development of North Eastern Region.

12.03 P.M.

5. Submission by Member

Shri Yashwant Sinha made a submission regarding reported lobbying by Walmart.

The following members associated:-

1. Shri Virendra Kumar
2. Shri Ashok Argal
3. Shri Ravindra Kumar Pandey
4. Shri Jeetendra Singh Bundela
5. Shri Bhoopendra Singh
6. Shri Rajendra Agrawal
7. Dr. Sanjay Jaiswal
8. Shri Pralhad Venkatesh Joshi
9. Adv. Ganeshrao Nagorao Dudhgaonkar
10. Shri Gajanan D. Babar
11. Shri M.B. Rajesh
12. Shri P.K. Biju
13. Shri Shivkumar Udasi
14. Shri Joseph Toppo
15. Dr. Kirodi Lal Meena
16. Shri Ramen Deka
17. Shri Narendra Singh Tomar
18. Shri Shivraj Bhaiya
19. Shri Rakesh Singh
20. Shri Shivarama Gouda
21. Prof. Saugata Roy

Shri Sushil Kumar Shinde and Shri Kamal Nath responded.

*(Due to interruptions, Lok Sabha adjourned at 12.16 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**6. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Charles Dias regarding need to address the grievances of people victimized by land-grabbing mafias in West Bengal.
- (2) Shri M.K. Raghavan regarding need to ensure basic minimum facilities to the beneficiaries of the Mahatama Gandhi National Rural Employment Guarantee Scheme in the country.
- (3) Shri Suresh Kashinath Taware regarding need to amend laws pertaining to acquisition of forest and agricultural land keeping in view the welfare of people dependant on land for their livelihood.
- (4) Shri P.L. Punia regarding need to open new Senior Secondary schools in Barabanki parliamentary constituency, Uttar Pradesh.
- (5) Shri Suresh Kalmadi regarding need to release Central Government's share for Vanaz-Ramwadi metro corridor in Pune city, Maharashtra.
- (6) Shri P. Viswanathan regarding need to man the level crossings in Kancheepuram parliamentary constituency, Tamil Nadu.
- (7) Shri Harishchandra Deoram Chavan regarding need to improve services of mobile telephones in Dindori parliamentary constituency, Maharashtra.
- (8) Shri Ravindra Kumar Pandey regarding need to provide drinking water in the areas under Central Coal Limited in Jharkhand from Tenughat dam.
- (9) Shri Ramkishun regarding need to provide additional stoppage of trains at Chandauli Majhwar railway station in Uttar Pradesh.
- (10) Shri Ashok Kumar Rawat regarding need to erect a memorial in Hardoi district, Uttar Pradesh in honour of Madari Passi, hero of the peasant struggle and social reformer.

- (11) Shri Dinesh Chandra Yadav regarding need to develop region around Karu Khirhari temple in Saharsa district, Bihar as a tourist place.
- (12) Prof. Saugata Roy regarding need to take steps to lift proposed ban on India Olympic Association by International Olympic Committee.
- (13) Smt. J. Helen Davidson regarding need to run a daily train between Bengaluru and Nagercoil and operate the weekly express train No. 16537/16538 as a daily train.
- (14) Dr. (Prof.) Prasanna Kumar Patasani regarding need to accord the international airport status to Biju Pattanaik airport at Bhubaneswar, Odisha.
- (15) Shri Prabodh Panda regarding need to declare Kansai Railway Station on Kharagpur-Midnapur section under South Eastern Railway as a halt station.

2.01 P.M.

7. Submission by Members

The following Members were permitted to make further submissions regarding reported lobbying by Walmart:-

1. Shri Basudeb Acharia
2. Shri Kalyan Banerjee
3. Dr. M. Thambidurai
4. Shri Gurudas Dasgupta
5. Shri Shailendra Kumar
6. Shri Tathagata Satpathy
7. Shri Dinesh Chandra Yadav
8. Shri Lalu Prasad
9. Shri Yashwant Sinha

*(Due to interruptions, Lok Sabha adjourned at 2.35 P.M.
and re-assembled at 3.00 P.M.)*

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 12, 2012/Agrahayana 21, 1934 (Saka)

No. 276

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Pandit Ravi Shankar, a former member of Rajya Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Statement by Minister

The Minister of Parliamentary Affairs informed the House that the Government will appoint a retired Judge to hold an inquiry to look into the matter on reported lobbying for FDI in India by Walmart.

11.04 A.M.

3. Starred Questions

Starred Question Nos. 261–263 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.47 A.M.
and re-assembled at 12 Noon).*

Replies to Starred Question Nos. 264–280 were laid on the Table.

4. Unstarred Questions

Replied to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.00 Noon**5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2011-2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2011-2012.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2011-2012.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Vasco-da-gama, for the year 2011-2012.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2011-

2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2011-2012.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2011-2012.

(ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy of the Airports Economic Regulatory Authority (Secretary) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 605(E) in Gazette of India dated 1st August, 2012 under Section 53 of the Airports Economic Regulatory Authority Act, 2008.

(8) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(9) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee of India, New Delhi, for the year 2011-2012.

(10) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth and Fifteenth Lok Sabha :-

THIRTEENTH LOK SABHA

1. Statement No. 33 Eleventh Session, 2002

FOURTEENTH LOK SABHA

2 Statement No. 25 Sixth Session, 2005

3	Statement No. 25	Seventh Session, 2006
4	Statement No 21	Ninth Session, 2006
5	Statement No. 18	Twelfth Session, 2007
6	Statement No. 17	Thirteenth Session, 2008
7	Statement No. 15	Fourteenth Session, 2008
8	Statement No. 14	Fifteenth Session,2009

FIFTEENTH LOK SABHA

9	Statement No. 13	Second Session, 2009
10	Statement No. 11	Third Session, 2009
11	Statement No. 11	Fourth Session, 2010
12	Statement No. 8	Fifth Session, 2010
13	Statement No. 7	Sixth Session, 2010
14	Statement No. 5	Seventh Session, 2011
15	Statement No. 5	Eighth Session, 2011
16	Statement No. 4	Ninth Session, 2011
17	Statement No. 3	Tenth Session,2012
18	Statement No. 1	Eleventh Session,2012

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2011-2012.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2011-2012.
- (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2011-2012, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(12) A copy of the Indian Police Service (Pay) Fourth Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 763(E) in Gazette of India dated 18th October, 2011 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2011-2012.

(15) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2011 under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

(16) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Agartala, for the year 2011-2012, together with Audit Report thereon.

(17) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2011-2012, together with Audit Report thereon.

(18) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2011-2012, together with Audit Report thereon.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2011-2012.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Rupnagar, for the year 2011-2012.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2011-2012.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2011-2012.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2010-2011.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2008-2009, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2008-2009.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the

year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana Prathmik Shiksha Pariyojna Parishad, Panchkula, for the year 2009-2010.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad, Panchkula, for the year 2010-2011.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2011-2012.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rajasthan Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rajasthan Rashtriya Madhyamika Shiksha Abhiyan), Jaipur, for the year 2010-2011.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the

Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2009-2010.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Haryana (Haryana School Shiksha Pariyojana Parishad), Punchkula, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Haryana (Haryana School Shiksha Pariyojana Parishad), Punchkula, for the year 2010-2011.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Andhra Pradesh, Hyderabad, for the year 2010-2011.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Rashtriya Madhyamik Shiksha Abhiyan, Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Rashtriya Madhyamik

Shiksha Abhiyan, Thiruvananthapuram, for the year 2009-2010.

- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2010-2011, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, Chandigarh, for the year 2010-2011.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat (Gujarat Council of Secondary Education), Gandhinagar, for the year 2010-2011, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Gujarat (Gujarat Council of Secondary Education), Gandhinagar, for the year 2010-2011.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Patna, Patna, for the year 2010-2011, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Patna, Patna, for the year 2010-2011.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year

2010-2011.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2011-2012.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad, Patna, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad, Patna, for the year 2010-2011.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamik Shiksha Mission, Kolkata, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamik Shiksha Mission, Kolkata, for the year 2010-2011.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2010-2011.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.

- (55) (i) A copy of the Annual Reports (Hindi and English versions) of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the years 2009-2010 and 2010-2011 alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Rashtriya Madhyamik Shiksha Abhiyan, Alto Porvorim, for the years 2009-2010 and 2010-2011.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Rashtriya Madhyamik Shiksha Abhiyan, Bengaluru, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Rashtriya Madhyamik Shiksha Abhiyan, Bengaluru, for the year 2010-2011.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Ropar, Rupnagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Ropar, Rupnagar, for the year 2010-2011.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Secondary Education Project Council, Ranchi, for the year 2011-2012.

- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad, Patna, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad, Patna, for the year 2009-2010.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shashtri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 2011-2012.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2008-2009.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2008-2009.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2009-2010.

- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2010-2011.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Maharshi Sandipani Rashtriya Vedvidya Pratishtan, Ujjain, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharshi Sandipani Rashtriya Vedvidya Pratishtan, Ujjain, for the year 2011-2012.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Society Mission, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Society Mission, Chandigarh, for the year 2011-2012.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2011-2012.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Rajasthan, Jodhpur, for the year

2009-2010.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Rajasthan, Jodhpur, for the year 2009-2010.
- (76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Secondary Education (Model School Project), Gandhinagar, for the year 2010-2011, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of Gujarat Council of Secondary Education (Model School Project), Gandhinagar, for the year 2010-2011.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-
- (i) The Telecom Commercial Communications Customer Preference (Tenth Amendment) Regulations, 2012 published in Notification No. 311-13/2012-QoS published in Gazette of India dated 5th November, 2012.
 - (ii) The Standards of Quality of Service of Basic Telephone Service (wire line) and Cellular Mobile Telephone Service (Second Amendment) Regulations, 2012 published in Notification No. 305-8/2012-QoS published in Gazette of India dated 8th November, 2012.
- (80) A copy of Notification No. 18-07/2010-IP (Hindi and English versions) published in Gazette of India dated 5th October, 2012, regarding policy for preference to domestically manufactured telecom products in procurement due to security considerations and in Government procurement-Notifying Telecom Products for Government Procurement in furtherance of the Policy, together with a corrigendum thereto published in Notification No. 18-07/2010-IP dated 27th November, 2012.

(81) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(82) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2011-2012.

(83) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2011-2012.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

6. Report of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli presented the Fifteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2012-13) on Action Taken by the Government on the Recommendations contained in the Eleventh Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2011-12) on 'Demands for Grants (2012-2013)'.

7. Statements of Standing Committee on Petroleum and Natural Gas

Shri Aruna Kumar Vundavalli laid on the Table the Statements (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2012-13) showing further Action Taken by the Government on the Recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

- (1) 24th Report (14th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2008-09) on the Recommendations contained in the 16th Report (14th Lok Sabha) of the Committee on 'Supply, Distribution and Marketing of Natural Gas including CNG and LNG'.
- (2) 6th Report (15th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2010-11) on the Recommendations contained in the 23rd Report (14th Lok Sabha) of the Committee on 'Oil Refineries – A Critique'.
- (3) 7th Report (15th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2010-11) on the Recommendations contained in the 2nd Report (15th Lok Sabha) of the Committee on 'Demands for Grants (2010-11)'.
- (4) 10th Report (15th Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2010-11) on the Recommendations contained in the 8th Report (15th Lok Sabha) of the Committee on 'Demands for Grants (2011-12)'.

8. Statements of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal laid the Statements (Hindi and English versions) showing further Action Taken by the Government on the following Reports (Fifteenth Lok Sabha) of the Standing Committee on Social Justice and Empowerment :-

- (1) Eighteenth Report on Action Taken by the Government on the Recommendations contained in the Tenth Report on the subject "Implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 - rules made thereunder" pertaining to the Ministry of Tribal Affairs.
- (2) Nineteenth Report on Action Taken by the Government on the Recommendations contained in the Eleventh Report on the subject "Scholarship Schemes for Scheduled Castes/Other Backward Classes" pertaining to the Ministry of Social Justice and Empowerment.
- (3) Twenty-first Report on Action Taken by the Government on the Recommendations contained in the Sixteenth Report on Demands for Grants, 2011-12 of the Ministry of Tribal Affairs.
- (4) Twenty-second Report on Action Taken by the Government on the Recommendations contained in the Fifteenth Report on Demands for Grants, 2011-12 of the Ministry of Social Justice and Empowerment.

9. Motion for election to the Indian Institute of Science Education and Research (IISERs) Council

Shri M.M. Pallam Raju moved the following motion : -

"That in pursuance of clause (j) of sub-section (2) of section 30A of the National Institute of Technology Act, 2007, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Indian Institute of Science Education and Research (IISERs) Council, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

10. Motion for election to the National Tiger Conservation Authority

Smt. Jayanthi Natarajan moved the following motion : -

“That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act,1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act.”

The motion was adopted.

**(Due to interruptions, Lok Sabha adjourned at 12.11 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**11. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri S. Alagiri regarding need to extend Jan Shatabdi Express running between Coimbatore and Mayiladuthurai upto Cuddalore.
- (2) Shri Manicka Tagore regarding need to modernize the Government Hospital, Sivakasi to a super speciality hospital.
- (3) Shri Hemanand Biswal regarding need to ensure supply of power to the rural households under Rajiv Gandhi Grameen Vidyutikaran Yojana in Odisha.
- (4) Rajkumari Ratna Singh regarding need to remove sports as a subject from the B. Ed. syllabus in Universities in Uttar Pradesh.
- (5) Shri Ganesh Singh regarding need to check and punish the people involved in adulteration of milk products in the country.
- (6) Shri Radha Mohan Singh regarding need to set up Central Universities in Motihari and Gaya to be named after Mahatma Gandhi and Mahatma Budha respectively.
- (7) Shri Ashok Argal regarding need to take suitable measures to control land erosion caused by Chambal, Kwari, Sindh and Yamuna rivers in Bhind, Morena, Datia, Sheopur in Madhya Pradesh and Etawah in Uttar Pradesh.
- (8) Shri Shailendra Kumar regarding need to provide safe drinking water in Kaushambi parliamentary constituency in Uttar Pradesh.
- (9) Shri Surendra Singh Nagar regarding need to take measures to increase production of milk in the country.
- (10) Shri Vishwa Mohan Kumar regarding need to provide reservation to most backward classes in the country.

- (11) Shri E.G. Sugavanam regarding need to sanction the Jolarpet-Tirupathur-Kandili-Barugur-Orappam-Salugiri-Krishnagiri-Hosur new rail line in Tamil Nadu.
- (12) Shri C. Rajendran regarding need to make Tamil language a medium of examination for recruitment in Central Government jobs.
- (13) Smt. Paramjit Kaur Gulshan regarding need to provide level playing field to Punjab State in the industrial development of the State keeping in view the tax holiday provided to its neighbouring states.
- (14) Shri Raju Shetty regarding need to extend benefits of reservation to 'Maratha' community in Maharashtra.

2.02 P.M.

12. Supplementary Demands for Grants (General) – 2012-2013

Time Allotted: 4 Hrs.
Time taken: 02 Mts.
Balance : 3 Hrs. 58 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1, 2, 6, 7, 9 to 14, 16, 19, 20, 27, 29 to 33, 41 to 43, 45, 46, 48, 50, 52 to 54, 57 to 62, 65, 66, 68, 72, 73, 77, 82, 85, 88 to 93, 96, 97, 101, 102 and 104 to 106 in respect of Budget (General) for 2012-2013 commenced.

Shri Ananth Kumar took part in the debate and his speech was unfinished.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 2.03 P.M.
and re-assembled at 3.00 P.M.)*

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 13, 2012/Agrahayana 22, 1934 (Saka)

No. 277

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the Eleventh Anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the security personnel who laid down their lives in foiling the terrorist attack.

11.03 A.M.

2. Starred Questions

Starred Question No. 281 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.16 A.M.
and re-assembled at 11.30 A.M.)*

11.30 A.M.

Starred Question No. 282 was orally answered.

*(Due to continued interruptions, Lok Sabha adjourned at 11.34 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 283–300 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 3221–3450 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the 8th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports-December, 2012.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2010-2011, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2010-2011.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2011-2012.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Tranvancore Limited, Cochin, for the year 2011-2012.
 - (ii) Annual Report of the Fertilisers and Chemicals Tranvancore Limited, Cochin, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2011-2012.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year

2011-2012.

- (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2011-2012.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2011-2012.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the NHDC Limited (formerly Narmada Hydroelectric Development Corporation), Bhopal, for the year 2011-2012.

- (ii) Annual Report of the NHDC Limited (formerly Narmada Hydroelectric Development Corporation), Bhopal, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2011-2012.
- (10)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2011-2012.
- (11)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute (Technology Development Centre), Agra, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training

Institute (Technology Development Centre), Agra, for the year 2011-2012.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2011-2012.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2011-2012.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 2011-2012.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Process Cum Product Development Centre(Technology Development Centre), Meerut, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process Cum Product Development Centre (Technology Development Centre), Meerut, for the year 2011-2012.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Aurangabad, for the year 2011-2012,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2011-2012.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2011-2012.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2011-2012.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indo Danish Tool Room, Jamshedpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo Danish Tool Room, Jamshedpur, for the year 2011-2012.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2011-2012.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the

- Centre for the Development of Glass Industry, (Technology Development Centre), Firozabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, (Technology Development Centre), Firozabad, for the year 2011-2012.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2011-2012.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2011-2012.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2011-2012.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre (Technology Development Centre), Nainital, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Electronics Service and Training Centre (Technology Development Centre), Nainital, for the year 2011-2012.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the COIR Board, Kochi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the COIR Board, Kochi, for the year 2011-2012, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the COIR Board, Kochi, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the COIR Board, Kochi, for the year 2011-2012.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) S.O. 1747(E) published in Gazette of India dated 7th August, 2012, constituting the Product or Activity Groups under the Companies Act, 1956.
- (ii) G.S.R. 617(E) published in Gazette of India dated 7th August, 2012, making certain amendments in Notification No. G.S.R. 501(E) dated 6th July, 1999.
- (28) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2011-2012.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (30) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2011-2012.

(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a)
 - (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e)
 - (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Review by the Government of the working of the Indian Railway

Finance Corporation Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (33) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2011-2012.

5. Report of Standing Committee on Human Resource Development

Shri Virender Kashyap laid on the Table the Two Hundred Forty-seventh Report (Hindi and English versions) of the Standing Committee on Human Resource Development on the Higher Education and Research Bill, 2011.

6. Evidence tendered before Standing Committee on Human Resource Development

Shri Virender Kashyap laid on the Table the Evidence tendered before the Committee on Human Resource Development on the Higher Education and Research Bill, 2011.

7. Statement by Minister

The Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14th Report of the Standing Committee on Water Resources on Demands for Grants (2012-13), pertaining to the Ministry of Water Resources.

*(Due to interruptions, Lok Sabha adjourned at 12.05 P.M.
and re-assembled at 2.00 P.M.)*

2.00 P.M.**8. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to take steps for the revival of Hindustan Photo Films Manufacturing Company Limited.
- (2) Shri Udai Pratap Singh regarding need to constitute Narmada River Development Authority.
- (3) Shri Anantha Venkatarami Reddy regarding need to provide Aadhaar Cards to all the people in Anantpur parliamentary constituency in Andhra Pradesh.
- (4) Shri Harsh Vardhan regarding need to take action against plagiarism in the country.
- (5) Shri P.T. Thomas regarding need to improve the wages and service conditions of Accredited Social Health Activists employed under National Rural Health Mission.
- (6) Smt. Yashodhara Raje Scindia regarding need to accord approval for construction of sewer lines in Murar Cantonment area in Gwalior, Madhya Pradesh.
- (7) Shri Kamlesh Paswan regarding need to accord financial approval to Sahjanwa-Dohrighat and Barhaj Bazar – Faizabad via Dohrighat railway projects in Uttar Pradesh.
- (8) Shri Anurag Singh Thakur regarding need to investigate the collapse of metro rail service to Indira Gandhi International Airport, New Delhi.
- (9) Shri Sudarshan Bhagat regarding need to expedite construction of bypass in Gumla city in Lohardaga parliamentary constituency in Jharkhand.
- (10) Shri Hansraj G. Ahir regarding need to augment irrigation facilities in the country.

- (11) Dr. Ratna De Nag regarding need to initiate stringent laws to stop pollution of rivers particularly Ganga and Yamua in the country.
- (12) Dr. Pulin Bihari Baske regarding need to construct an additional bridge on river Kansaboti between Kharagpur and Midnapore in West Bengal.
- (13) Dr. Ajay Kumar regarding need to ensure full benefits of social security schemes to the working class in the private sector in the country.
- (14) Shri S.K. Bwiswmuthiary regarding need to create a separate state of Bodoland.

2.02 P.M.

9. Supplementary Demands for Grants (General) – 2012-2013

Time Allotted: 4 Hrs.

Time taken: 2 Hrs.

Balance: 2 Hrs.

Further discussion on the Supplementary Demands for Grants Nos. 1, 2, 6, 7, 9 to 14, 16, 19, 20, 27, 29 to 33, 41 to 43, 45, 46, 48, 50, 52 to 54, 57 to 62, 65, 66, 68, 72, 73, 77, 82, 85, 88 to 93, 96, 97, 101, 102 and 104 to 106 in respect of Budget (General) for 2012-2013, continued.

The following members took part in the debate:-

1. Shri Ananth Kumar (resumed his speech)
2. Shri Sheesh Ram Ola
3. Shri Shailendra Kumar
4. Shri Gorakhnath Pandey
5. Dr. Arjun Rai (speech unfinished)

The discussion was not concluded.

4.00 P.M.

10. Discussion under Rule 193

Time Taken: 2 Hrs.

Shri Shailendra Kumar raised a discussion on the need for uniform education system in the country.

The following members took part in the debate:-

1. Kum. Meenakshi Natarajan
2. Smt. Sumitra Mahajan
3. Shri Gorakhnath Pandey
4. Shri Jagdish Sharma
5. Prof. Saugata Roy
6. Prof. Sk. Saidul Haque
7. Shri Tathagata Satpathy

The discussion was not concluded.

***7.02 P.M.**

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.01 P.M. to 7.02 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, December 14, 2012/Agrahayana 23, 1934 (Saka)

No. 278

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Shankarrao D. Kale, a member of the Tenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 301–303 were orally answered.

Replies to Starred Question Nos. 304–320 were laid on the Table.

3. Unstarred Questions

Replied to Unstarred Question Nos. 3451–3680 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) on the Quarterly Review of the trends and receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2012-2013 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Academy of Medical Sciences (India), New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2011-2012.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2011-2012.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2011-2012.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bardoloi Regional Institute of Mental Health, Tezpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bardoloi Regional Institute of Mental Health ,Tezpur, for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and

Hearing, Mysore, for the year 2011-2012.

(7) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No.G.S.R.575(E) in Gazette of India dated 17th July, 2012 under section 38 of the Drugs and Cosmetics Act, 1940.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2011-2012.

(10) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2011-2012.

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2011-2012.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawal, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical

and Nursing Sciences, Aizawal, for the year 2011-2012.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2011-2012.
- (14) A copy the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.708(E) in Gazette of India dated 21st September, 2012 under sub-section(3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Biologicals, Noida, for the year 2011-2012.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2011-2012.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2011-2012.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2011-2012.
- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year

2011-2012.

- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f)
 - (i) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2011-2012.
 - (ii) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g)
 - (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2011-2012.
 - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h)
 - (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2011-2012.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i)
 - (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(18) A copy each of the Annual Reports for the year 2011-2012 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
- (iii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.
- (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
- (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (ix) Institute of Hotel Management, Catering and Nutrition, Pusa.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (xv) Institute of Hotel Management, Catering Technolog and Applied

- Nutrition, Mumbai.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
 - (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
 - (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
 - (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.
 - (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
 - (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2011-2012.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for

- the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2011-2012.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae-Bareli, for the year

2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae-Bareli, for the year 2011-2012.

(22) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1 and 4) of section 15 of the Oil Industry Development Act, 1974:-

- (i) S.O. 867(E) published in Gazette of India dated 20th April, 2012 rescinding Notification No. S.O.253(E) dated 28th February, 2006, except as respect things done or omitted to be done before such rescission, with effect from the 17th day of March, 2012.
- (ii) S.O. 868(E) published in Gazette of India dated 20th April, 2012 specifying the rate of duty of excise in respect of crude oil, an item specified in the Schedule to the said Act shall be at the rate of four thousand five hundred rupees per tonne.
- (iii) S.O. 869(E) published in Gazette of India dated 20th April, 2012 exempting the duty of excise on crude oil production from the fields under the Production Sharing Contracts, mentioned therein, to the extent of three thousand six hundred rupees per tonne as against the rate of duty of excise of four thousand five hundred rupees per tonne specified *vide* Notification No. S.O. 868(E) dated 19th April, 2012

(23) A copy of the Petroleum and Natural Gas Regulatory Board (Integrity Management System for Natural Gas pipelines) Regulations, 2012 (Hindi and English versions) published in Notification No. F.No. Infra/IM/NGPL/1/2010 in Gazette of India dated 6th November, 2012 under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2011-2012.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2011-2012.
- (26) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank Limited, Mumbai, for the year 2011-2012 alongwith Audited Accounts under sub-section (1) of section 619A of the Companies Act, 1956.
- (27) (i) A copy of the Directors' Report (Hindi and English versions) on Proposed Voluntary Winding up of the Industrial Investment Bank of India Limited, Kolkata, - August 2012, alongwith Audited Accounts under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Review Note (Hindi and English versions) on Proposed Voluntary Winding up of the Industrial Investment Bank of India Limited, Kolkata – August, 2012.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) G.S.R. 833(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 64/95-C.E. dated 16th March, 1995.
- (ii) G.S.R. 835(E) published in Gazette of India dated 20th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 14/2002-C.E (N.T.) dated 8th March, 2002.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Customs House Agents Licensing Regulation, 2012 published in Notification No. G.S.R.829(E) in Gazette of India dated 16th November, 2012, together with an explanatory memorandum.
 - (ii) The Handling of Cargo in Customs Areas (Amendment) Regulation, 2012 published in Notification No. G.S.R. 831(E) in Gazette of India dated 16th November, 2012, together with an explanatory memorandum.
 - (iii) G.S.R.834(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 39/96-Cus., dated 23rd July, 1996.
 - (iv) G.S.R.836(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority-India, Hyderabad, for the year 2011-2012, under sub-section (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority-India, Hyderabad, for the year 2011-2012.
- (31) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Coinage Act, 2011:-
- (i) The coinage of Twenty Five Rupees, Ten Rupees and Five Rupees coins to commemorate the occasion of "SILVER JUBILEE OF SHRI MATA VAISHNO DEVI SHRINE BOARD" Rules, 2012 published in Notification No. G.S.R.691(E) in Gazette of India dated 14th September, 2012.
 - (ii) The coinage of One Hundred Rupees and Five Rupees coins to commemorate the occasion of "150 YEARS OF KUKA MOVEMENT"

Rules, 2012 published in Notification No. G.S.R.648 (E) in Gazette of India dated 23rd August, 2012.

(32) A copy of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2012-13/18/5391 in Gazette of India dated 12th October, 2012 under section 31 of the Securities and Exchange Board of India Act, 1992.

(33) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2012 published in Notification No. G.S.R.821(E) in Gazette of India dated 10th November, 2012.

(ii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2012 published in Notification No. G.S.R.822(E) in Gazette of India dated 10th November, 2012.

(iii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R.832 (E) in Gazette of India dated 17th November, 2012.

(34) A copy of the Income-tax (15th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O.2805(E) in Gazette of India dated 29th November, 2012 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2011-2012.

(36) A copy of the Notification No. S.O.2185(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2012 regarding voluntary winding of Industrial Investment Bank of India Limited in pursuant to Section 485 of the Companies Act, 1956.

(37) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India –Union Government (No.18 of 2012-13 (Defence Services)- for the year ended March, 2011 under article 151(1) of the Constitution.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2011-2012.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2011-2012.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2011-2012.

(41) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2011-2012.

(42) Annual Report of the National Scheduled Tribes Finance and

Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (43) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (44) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2011-2012.

5. Report of Committee on Absence of Members from the sittings of the House

Dr. Baliram presented the Eighth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

6. Reports of Joint Committee on Offices of Profit

Shri Rewati Raman Singh presented the Seventh and Eighth Reports (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Statement by Minister

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 54th to 57th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2012-13), pertaining to the Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively, Ministry of Health and Family Welfare.

12.04 P.M.

8. Calling Attention

Prof. Saugata Roy called the attention of the Minister of Commerce and Industry and Minister of Textiles to the situation arising out of dilution of Jute Packaging Materials (Compulsory Use) Act, 1987 and steps taken by the Government in this regard.

The Minister of Commerce and Industry and Minister of Textiles made a statement in regard thereto.

The Minister of Commerce and Industry and Minister of Textiles also replied to the clarificatory questions asked by the members.

***12.48 P.M.**

9. Government Bill – Introduced

The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012

*From 12.48 P.M. to 12.52 P.M., members raised matters of urgent public importance.

12.52 P.M.

10. Supplementary Demands for Grants (General) – 2012-2013

Time taken: 4 Hrs. 39 Mts.

Further discussion on the Supplementary Demands for Grants Nos. 1, 2, 6, 7, 9 to 14, 16, 19, 20, 27, 29 to 33, 41 to 43, 45, 46, 48, 50, 52 to 54, 57 to 62, 65, 66, 68, 72, 73, 77, 82, 85, 88 to 93, 96, 97, 101, 102 and 104 to 106 in respect of Budget (General) for 2012-2013, continued.

The following members took part in the debate:-

1. Dr. Arjun Rai (resumed his speech)
2. Prof. Saugata Roy
- 3* Shri Hansraj G. Ahir
- 4* Dr. Sanjeev Ganesh Naik
- 5* Shri C. Sivasami
- 6* Shri P. Kumar
7. Dr. Ram Chandra Dome
8. Shri Baijayant 'Jay' Panda
- 9* Dr. Virendra Kumar
10. Dr. Raghuvansh Prasad Singh
11. Shri R. Thamaraiselvan
- 12* Dr. Tarun Mandal
13. Dr. Rattan Singh Ajnala
- 14* Dr. Thokchom Meinya
15. Dr. M. Thambi Durai
16. Ch. Lal Singh
17. Shri Prabodh Panda
18. Shri Prasanta Kumar Majumdar
19. Dr. Ajay Kumar
20. Shri Sushil Kumar

*Written speeches were laid on the Table.

21[#] Smt. Annu Tandon

22* Dr.(Smt.) Botcha Jhansi Lakshmi

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 2, 6, 7, 9 to 14, 16, 19, 20, 27, 29 to 33, 41 to 43, 45, 46, 48, 50, 52 to 54, 57 to 62, 65, 66, 68, 72, 73, 77, 82, 85, 88 to 93, 96, 97, 101, 102 and 104 to 106 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2012-2013 were voted in full.

11. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2012

12. Government Bill – Passed

The Appropriation (No. 4) Bill, 2012

The motion for consideration moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

[#]She also laid some portion of her written speech on the Table.

*Written speech was laid on the Table.

3.31 P.M.

13. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Arjun Meghwal on 17.08.2012, continued :-

“Taking into account the problems being faced by the persons migrated from Pakistan to India and settled in various parts of the country, this House urges upon the Government to take immediate steps to grant them citizenship and formulate a time bound action plan to extend them facilities as are available to other citizens of the country.”

Shri Arjun Meghwal resumed his speech.

The following members took part in the debate:-

1. Shri Madan Lal Sharma
2. Smt. Sumitra Mahajan
3. Shri Shailendra Kumar
4. Shri T.K.S. Elangovan
5. Shri Bhartruhari Mahtab
6. Dr. Baliram
7. Shri Hukamdeo Narayan Yadav
8. Dr. Mehboob Beg
9. Ch. Lal Singh
10. Shri Kabindra Purkayastha
11. Shri S.D. Shariq
12. Shri Rajendra Agrawal (speech unfinished).

The discussion was not concluded.

***6.30 P.M.**

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

*From 6.00 P.M. to 6.30 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 17, 2012/Agrahayana 26, 1934 (Saka)

No. 279

11.00 A.M.

1. Starred Questions

Starred Question No. 321 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.10 A.M.
and re-assembled at 11.30 A.M.)*

11.30 A.M.

Starred Question No. 322 was orally answered.

*(Due to continued interruptions, Lok Sabha adjourned at 11.37 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 323–340 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 3681–3910 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Mid-Year Economic Analysis, 2012-13 (Hindi and English versions).

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2011-2012.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel International School of Textiles and Management, Coimbatore, for the year 2011-2012.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2011-2012.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2011-2012.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bengaluru, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bengaluru, for the year 2011-2012.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2011-2012.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2011-2012.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2011-2012.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2011-2012.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2011-2012.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2011-2012.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2011-2012,
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2011-2012.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Cotton Textiles Export Promotion Council, New Delhi, for the year 2011-2012.

(16) A copy of the Notification No. S.O. 2287(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2012 reconstituting the members of the National Jute Board for a period of two years issued under sub-section (1) of Section 3 of the National Jute Board Act, 2008.

(17) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:-

- (i) S.O. 2511(E) published in Gazette of India dated 17th October, 2012 exempting State Agencies from the operation of the Order No.S.O.88(E) dated 17.1.2012 upto 15th November, 2012 from the Khariff Marketing Season 2012-13.
 - (ii) S.O. 2362 (E) published in Gazette of India dated 31st October, 2012 mandating 100% packaging of Foodgrains and Sugar in jute packaging material under Section 3(1) of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987 expiring on 30th September, 2012 has been extended for a further period of two months or until further orders, whichever is earlier.
 - (iii) S.O. 2659(E) published in Gazette of India dated 31st October, 2012 mandating 100% packaging of Foodgrains and Sugar in jute packaging material for the year 2012-13.
- (18) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for

the year 2011-2012.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2011-2012.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2011-2012.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2011-2012.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2011-2012.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Dock Labour Board, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Dock Labour Board, Mumbai, for the year 2011-2012.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- (i) G.S.R.811 (E) published in Gazette of India dated 5th November, 2012 approving the Jawaharlal Nehru Port Trust Employees (Retirement) Third Amendment Regulations, 2012.
 - (ii) G.S.R.776 (E) published in Gazette of India dated 19th October, 2012 approving the Mormugao Port Employees' (Medical Attendance) (Amendment) Regulations, 2012.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the BEML Limited, Bangalore, for the year 2011-2012.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2011-2012.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2011-2012 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2011-2012.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (24) A copy of the Annual Administration Reports (Hindi and English versions) of the Cantonment Boards, 2011-2012.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering Uttarkashi, Uttarakhand, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the the Nehru Institute of Mountaineering Uttarkashi, Uttarakhand, for the year 2011-2012.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2011-2012.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2011-2012.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2011-2012.
- (29) A copy of the Ministry of Defence, Coast Guard Additional Director General Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. S.R.O. 22 in weekly Gazette of India dated 14th April, 2012 under sub-section (2) of section 123 of the Coast Guard Act, 1978.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2011-2012.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2011-2012.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Kolkata, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Kolkata, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Kolkata, for the year 2011-2012.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2011-2012.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2011-2012.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2011-2012.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, Delhi, for the year 2011-2012.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2011-2012.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rubber Board, Kottayam, for the year 2011-2012.

(40) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(41) A copy of the Notification No. G.S.R. 682(E) (Hindi and English versions) published in Gazette of India dated 12th September, 2012 containing Corrigendum to the Notification No. G.S.R. 381(E) dated 24th May, 2012 issued under Foreign Trade (Development and Regulation) Act, 1992.

(42) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2012-2013.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2011-2012.

(44) (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2011-2012.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the

- Crew BOS Academy, Haryana (Placement Linked Skill Development Programme), Manesar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Crew BOS Academy, Haryana (Placement Linked Skill Development Programme), Manesar, for the year 2011-2012.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Entrepreneurship Development Madhya Pradesh (Placement Linked Skill Development Programme), Bhopal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Entrepreneurship Development Madhya Pradesh (Placement Linked Skill Development Programme), Bhopal, for the year 2011-2012.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Webcon Consulting (India) Limited (formerly West Bangal Consultancy Organisation Limited), Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Webcon Consulting (India) Limited (formerly West Bangal Consultancy Organisation Limited), Kolkata, for the year 2011-2012.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2011-2012.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the

- Alappuzha Coir Cluster Development Society, Kerala, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Alappuzha Coir Cluster Development Society, Kerala, for the year 2011-2012.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2010-2011.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Foundry Cluster Development Association, West Bangal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Foundry Cluster Development Association, West Bangal, for the year 2011-2012.
- (53) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2011-2012.
- (54) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (55) A copy each of the following papers (Hindi and English versions):-
- (i) Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2001-2002.
- (ii) Explanatory Memorandum on the Annual Report of the National Commission for Safai Karamcharis, New Delhi, for the year 2001-2002.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Report (Hindi and English versions) on the Protection of Civil Rights Act, 1955 for the year 2010 under Section 15A (4) of the Protection of Civil Rights Act, 1955.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) A copy of the Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 2010 under section 21 (4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy each of the following papers (Hindi and English versions):-
- (i) First Special Report of the National Commission for Scheduled Castes, New Delhi, for the period 1.4.2006 - 30.9.2006.
 - (ii) Explanatory Memorandum on the First Special Report of the National Commission for Scheduled Castes, New Delhi, for the period 1.4.2006 - 30.9.2006.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.

4. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

- | | | |
|-----|------------------------------|--------------------------|
| (1) | Shri Dilip Singh Judev | 22.11.2012 to 20.12.2012 |
| (2) | Shri Madhu Kora | 22.11.2012 to 20.12.2012 |
| (3) | Shri Kunwarjibhai M. Bavalia | 22.11.2012 to 20.12.2012 |

5. Report of Standing Committee on Chemicals and Fertilizers

Shri Gopinath Munde presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Twenty-ninth Report on the subject 'National Pharmaceutical Pricing Authority (NPPA)' pertaining to the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (2) Thirtieth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fifth Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Thirty-first Report on Action Taken by the Government on the Recommendations contained in the Twenty-sixth Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (4) Thirty-second Report on Action Taken by the Government on the Recommendations contained in the Twenty-seventh Report (15th Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals)

6. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Twenty-seventh Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fourth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Coal.
- (2) Twenty-eighth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-fifth Report of

the Committee on Demands for Grants (2012-13) of the Ministry of Mines.

- (3) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report of the Committee on Demands for Grants (2012-13) of the Ministry Steel.

7. Statements of Standing Committee on Coal and Steel

Shri Kalyan Banerjee laid the following Action Taken Statements (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 13th Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2010-11) on the Observations/Recommendations contained in the 4th Report (15th Lok Sabha) of the Committee on 'Demands for Grants(2010-11) of the Ministry of Coal.
- (2) 21st Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 16th Report (15th Lok Sabha) of the Committee on 'Demands for Grants(2011-12) of the Ministry of Coal.
- (3) 22nd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 17th Report (15th Lok Sabha) of the Committee on 'Demands for Grants(2011-12) of the Ministry of Mines.
- (4) 23rd Report (15th Lok Sabha) of the Standing Committee on Coal and Steel (2011-12) on the Observations/Recommendations contained in the 18th Report (15th Lok Sabha) of the Committee on 'Demands for Grants(2011-12) of the Ministry of Steel.

8. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid the Fifty-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Administrative Tribunals (Amendment) Bill, 2012.

***12.06 P.M.**

9. Statements by Ministers

- (1) The Minister of Home Affairs laid a statement (Hindi and English versions) on the visit of the interior Minister of Pakistan to India on December 14th –16th, 2012.
- (2) The Minister of State in the Ministry of Social Justice and Empowerment on behalf of the Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2011-12), pertaining to the Ministry of Social Justice and Empowerment.
- (3) The Minister of Commerce and Industry and Minister of Textiles on behalf of the Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 101st Report of the Standing Committee on Commerce on Demands for Grants (2012-13) (Demand No.12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

*(Due to interruptions, Lok Sabha adjourned at 12.12 P.M.
and re-assembled at 2.00 P.M.)*

*From 12.08 P.M. to 12.12 P.M., Members raised matters of urgent public importance.

2.00 P.M.**10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. Vinay Kumar Vinnu Pandey regarding need to construct a bridge on river Rapti between Shrawasti and Bhinga in Uttar Pradesh.
- (2) Dr. Charles Dias regarding need to regulate the price of medicines in the country.
- (3) Shri Manicka Tagore regarding need to convert the single railway line from Madurai to Kanyakumri to double line.
- (4) Shri M.I. Shanavas regarding need to include all blocks in Malappuram alongwith Wayanad in Kerala in Multi Sector Development Programme and extend centrally sponsored scholarship schemes to more students by raising the income ceiling.
- (5) Smt. Shruti Choudhry regarding need to construct Railway under bridges at level crossings in Bhiwani-Mahendragarh parliamentary constituency in Haryana.
- (6) Shri Hamdullah Sayeed regarding need to stop the move to depreciate land value in Lakshadweep.
- (7) Shri Pasupati Nath Singh regarding need to uplift high quality coal in the country instead of resorting to imports.
- (8) Dr. Virendra Kumar regarding need to inculcate noble values in our children and appoint psychologists in each school.
- (9) Smt. Mala Rajya Laxmi Shah regarding need to provide adequate power supply to people living around Tehri Hydro Development Corporation Limited in Tehri Garhwal parliamentary constituency, Uttarakhand.
- (10) Shri Ramkishun regarding need to establish a Kendriya Vidyalaya and a Jawahar Navodaya Vidyalaya in Chandauli district, Uttar Pradesh.

- (11) Shri Kapil Muni Karwariya regarding need to set up Medical and Agriculture Departments in Allahabad University.
- (12) Shri Dinesh Chandra Yadav regarding need to construct railway lines on Simri – Bakhtiyarpur and Saharsa-Kusheshwar asthan in Bihar.
- (13) Smt. J. Helen Davidson regarding need to set up a Greenfield Airport near Kanyakumari in Tamil Nadu.
- (14) Shri P.R. Natarajan regarding need to run important trains to and from Kerala through double track railway line between Coimbatore and Irugur in Tamil Nadu.
- (15) Shri Nama Nageswara Rao regarding need to constitute a separate Ministry for Animal Husbandry, Dairy and Fisheries.
- (16) Dr. Kirodi Lal Meena regarding need to fill up the backlog vacancies for STs in CPWD.

*(Due to interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 3.00 P.M.)*

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 18, 2012/Agrahayana 27, 1934 (Saka)

No. 280

11.00 A.M.

1. Starred Questions

Starred Question Nos. 341-343 were orally answered. Replies to Starred Question Nos. 344–360 were laid on the Table.

2. Unstarred Questions

Replied to Unstarred Question Nos. 3911–4140 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2011-2012.
- (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2011-2012.

- (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2011-2012.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2011-2012.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2011-2012.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year

2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2011-2012.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a)
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2010-2011.

- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2320 (E) in Gazette of India dated 27th September, 2012 under Section 3 of the Essential Commodities Act, 1955.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2009-2010.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharat Electronics Limited, Bengaluru, for the year 2011-2012.
- (ii) Annual Report of the Bharat Electronics Limited, Bengaluru, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2010-2011.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2011-2012.

- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2011-2012.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2011-2012.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Film and Television Institute of India, Pune, for the year 2011-2012.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-
- (i) The Prasar Bharati (Broadcasting Corporation of India) Salaries, Allowances and other Conditions of Service of Chairman, Whole-time Members and Part-time Members (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 884(E) in Gazette of India dated 7th December, 2012.

- (ii) The Prasar Bharati (Broadcasting Corporation of India), Authorities for Disciplinary Proceedings Regulations, 2012 published in Notification No. A-10/178/2012-PPC in Gazette of India dated 22nd November, 2012.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati (Broadcasting Corporation of India), New Delhi, for the year 2009-2010.
- (23) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (25) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2011-2012.
- *(26) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2011-2012.

- *(27) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- *(28) A copy of each of the following Notifications (Hindi and English versions) under sections 11 and 15 of the National Investigation Agency Act, 2008 :-
- (i) S.O.2497(E) published in Gazette of India dated the 15th October, 2012 constituting Special Courts under the National Investigation Agency Act, 2008.
 - (ii) S.O.2348(E) published in Gazette of India dated the 1st October, 2012 de-notifying the appointment of Special Public Prosecutor in National Investigation Agency, mentioned therein.
 - (iii) S.O.1939(E) to S.O.1950 (E) published in Gazette of India dated the 22nd August, 2012 appointing Judge to preside over the Special Courts, mentioned therein, under National Investigation Agency Act, 2008.
 - (iv) S.O.2173(E) and S.O.2174 (E) published in Gazette of India dated the 14th September, 2012 appointing Judge to preside over the Special Courts, mentioned therein, under National Investigation Agency Act, 2008.
- *(29) A copy of the Notification No. F. No. 11034/12/2011-IS.VI (Hindi and English versions) published in Gazette of India dated 29th November, 2012 constituting the Review Committee for the review of the applications rejected under Section 36(1) read with section 36 (4) of the Unlawful Activities (Prevention) Act, 1967 under section 53 of the said Act.
- *(30) A copy of the Border Security Force (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O. 2755 (E) in Gazette of India dated 22nd November, 2012 under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- *(31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2011-2012.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy of the National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. DEL:NDDDB-02/12 in Gazette of India dated 22nd October, 2012 under Section 50 of the National Dairy Development Board Act, 1987.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Grape Processing Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Grape Processing Board, New Delhi, for the year 2011-2012.
- (34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the

year 2010-2011.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2010-2011, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2010-2011.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2011-2012.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2011-2012.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon,

for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2011-2012.

(40) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2011-2012.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 14th December, 2012, Rajya Sabha agreed without any amendment to the North-Eastern Areas (Reorganisation) Amendment Bill, 2012, passed by Lok Sabha on the 3rd September, 2012.
- (ii) That at its sitting held on the 17th December, 2012, Rajya Sabha agreed without any amendment to the Prevention of Money-Laundering (Amendment) Bill, 2012, passed by Lok Sabha on the 29th November, 2012.
- (iii) That at its sitting held on the 17th December, 2012, Rajya Sabha passed the Constitution (One Hundred Seventeenth Amendment) Bill, 2012.

5. Bill as passed by Rajya Sabha – Laid on the Table

The Constitution (One Hundred Seventeenth Amendment) Bill, 2012

6. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. (Smt.) Ratna De (Nag) laid on the Table minutes (Hindi and English versions) of the 8th Sitting of the Committee on Absence of Members from the Sittings of the House held on 13 December, 2012.

7. Report of Committee on Ethics

Shri Manikrao Hodlya Gavit laid on the Table the Second Report (Hindi and English versions) of the Committee on Ethics.

8. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2012-13):-

- (1) Thirty-eighth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-third Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Thirty-ninth Report on Action Taken by the Government on the recommendations/observations of the Committee contained in their Thirty-fourth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (3) Fortieth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their Thirty-second Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Information and Broadcasting.
- (4) Forty-first Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in their

Thirty-first Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

9. Reports of Standing Committee on Energy

Shri Mulayam Singh Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2012-13):-

- (1) Thirty-first Report on Action Taken by the Government on the recommendations contained in the Twenty-seventh Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2012-13.
- (2) Thirty-second Report on Action Taken by the Government on the recommendations contained in the Twenty-eighth Report on Demands for Grants of the Ministry of Power for the year 2012-13.

10. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar presented the Twenty-fourth and Twenty-fifth Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13) on Action Taken by the Government on the Observations/ Recommendations contained in the:-

- (1) Seventeenth Report of the Committee (2011-12) on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Eighteenth Report of the Committee (2011-12) on Demands for Grants (2012-13) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

11. Statements of Standing Committee on Railways

Shri T.R. Baalu laid the following statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the Recommendations contained in Chapter-I and final replies in respect of Recommendations contained in Chapter V of the 13th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the Recommendations contained in the 11th Report of Standing Committee on Railways (15th Lok Sabha) on 'Demands for Grants – 2011-12 of the Ministry of Railways'.
- (2) Action Taken by Government on the Recommendations contained in Chapter-I and final replies in respect of Recommendations contained in Chapter V of the 16th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the Recommendations contained in the 12th Report of Standing Committee on Railways (15th Lok Sabha) on 'New Railway Recruitment Policy'.

12. Reports of Standing Committee on Rural Development

Smt. Sumitra Mahajan presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2012-13):-

- (1) Thirty-fourth Report on Action Taken by the Government on the Recommendations contained in the Twenty-seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Drinking Water & Sanitation.
- (2) Thirty-fifth Report on Action Taken by the Government on the Recommendations contained in the Twenty-eighth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Land Resources).
- (3) Thirty-sixth Report on Action Taken by the Government on the Recommendations contained in the Twenty-ninth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Panchayati Raj.

- (4) Thirty-seventh Report on Action Taken by the Government on the Recommendations contained in the Thirtieth Report (Fifteenth Lok Sabha) on Demands for Grants (2012-13) of the Ministry of Rural Development (Department of Rural Development).

13. Statement of Standing Committee on Rural Development

Smt. Sumitra Mahajan laid on the Table the Statement (Hindi and English versions) showing further follow up action on the Recommendations contained in the 23rd Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Drinking Water and Sanitation.

14. Statements by Ministers

- (1) The Minister of Coal laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Coal.
- (ii) The Minister of Mines laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Coal and Steel on Demands for Grants (2012-13), pertaining to the Ministry of Mines.
- (iii) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 161st Report of the Standing Committee on Home Affairs on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.
- (iv) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Food Processing Industries on behalf of the Minister of State in the Ministry of Agriculture and Minister of State in the Ministry

of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Agriculture on Demands for Grants (2012-13), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

(v)* The Minister of Home Affairs made a statement on incident of gang rape in South Delhi on 16th December, 2012.

15. Motion regarding Joint Committee to matters relating to Allocation and Pricing of Telecom Licences and Spectrum

Shri P.C. Chacko moved the following motion :-

“That this House do extend upto the last day of the Budget Session 2013, the time for presentation of the report of the Joint Committee to examine matters relating to allocation and pricing of telecom licences and spectrum.”

The motion was adopted.

16. Report of Business Advisory Committee

Shri Kamal Nath presented the Forty-third Report of Business Advisory Committee.

@12.07 P.M.

17. Submissions by Members

(i) Regarding incident of gang rape in South Delhi

The following members made submission regarding incident of gang rape in South Delhi:-

1. Smt. Sushma Swaraj
2. Dr. (Smt.) Girija Vyas

Shri Arjun Ram Meghwal, Smt. Jyoti Durve, Shri M.B. Rajesh, Shri P.K. Biju, Dr. Virendra Kumar, Shri Shivkumar Udasi, Shri Rajendra Agrawal, Dr. Sanjay Jaiswal, Shri Shivarama Gouda, Shri Joseph Toppo, Shri Neeraj Shekhar, Shri Dhananjay Singh, Shri Yashvir Singh, Shri Ramkishun, Dr. Mehboob Beg, Shri P.T. Thomas, Smt. Sumitra Mahajan, Shri Gandhi Dilipkumar Mansukhlal, Smt. Darshana Vikram Jardosh, Smt. Jayshreeben Patel, Shri Ramen Deka, Prof. Saugata Roy, Smt. Harsimrat Kaur Badal, Shri P.L. Punia and Shri S.S. Ramasubbu associated.

Thereafter, the Speaker also expressed her concern on the incident and directed the Government to take prompt and stern action in the matter.

Shri Kamal Nath responded.

12.30 P.M.

(ii) Regarding implementation of recommendations of Sachar Committee's Report

Shri Mulayam Singh Yadav made submission regarding the implementation of recommendations of Sachar Committee.

Shri Kamal Nath responded.

(Lok Sabha adjourned at 1.03 P.M. and re-assembled at 2.00 P.M.)

[@]From 12.07 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

2.00 P.M.**18. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Narayan Singh Amlabe regarding need to implement the guidelines of Mahatama Gandhi National Rural Employment Guarantee Scheme in Madhya Pradesh to facilitate timely payment of wages to workers under the scheme.
- (2) Shri Ponnam Prabhakar regarding need to declare Sircilla as a Special Economic Zone Area by setting up a Textile Park in Karimnagar parliamentary constituency, Andhra Pradesh.
- (3) Shri Vilas B. Muttemwar regarding need to take suitable measures to facilitate growth of powerloom and handloom industry in Nagpur, Maharashtra.
- (4) Shri Premchand Guddu regarding need to check the operation of Chemical factory set up in Nagda tehsil of Madhya Pradesh polluting the environment of the area.
- (5) Dr.(Smt.) Botcha Jhansi Lakshmi regarding need to monitor the Corporate Social Responsibility expenses by Public Sector Undertakings and other units.
- (6) Shri Ratan Singh regarding need to include Braj Bhasha in the Eighth schedule to the Constitution.
- (7) Smt. Sumitra Mahajan regarding need to rationalize the new LPG policy, provide adequate LPG connections and subsidized cylinders to families and social organizations receiving Government aid.
- (8) Shri Ganesh Singh regarding need to allot adequate quota of houses under Indira Awaas Yojana to Madhya Pradesh.

- (9) Shri Radha Mohan Singh regarding need to augment railway facilities and provide additional stoppage of important trains at railway stations in Purvi Champaran parliamentary constituency, Bihar.
- (10) Dr. Bhola Singh regarding need to expedite the procurement of paddy by FCI from farmers in Bihar at remunerative price.
- (11) Shri Brijbhushan Sharan Singh regarding need to augment rail connectivity to Ayodhya in Uttar Pradesh.
- (12) Dr. Shafiqur Rahman Barq regarding need to set up a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh.
- (13) Dr. Ratna De (Nag) regarding need to provide funds for cultivation of medicinal and aromatic plants in the country.
- (14) Shri Tathagata Satpathy regarding need to strengthen bilateral relationship between India and Maldives.
- (15) Shri Sanjay Singh Chauhan regarding need to undertake cleaning of irrigation canals in Bijnor parliamentary constituency, Uttar Pradesh.
- (16) Shri P. Lingam regarding need to start a new railway line between Madurai and Sengottai via Peraiyur, Vathirayiruppu, Sundarapandiyapuram, Srivilliputhur, Rajapalayam, Seththur, Sivagiri, Puliyangudi town Panchayat, Idaikal and Tenkasi in Tamil Nadu.

2.01 P.M.

19. Government Bill – Under Consideration

The Banking Laws (Amendment) Bill, 2011

Further discussion on the motion for consideration of the Bill moved by Shri P. Chidambaram on 10.12.2012, continued.

*Shri Anurag Singh Thakur took part in the debate.

*(Due to interruptions, Lok Sabha adjourned at 2.22 P.M.
and re-assembled at 2.45 P.M.)*

2.45 P.M.

On a request made by the Minister of Parliamentary Affairs, House agreed to defer further discussion on the Bill for some time.

(The discussion was held over and resumed vide para 21 below)

*(Due to continued interruptions, Lok Sabha adjourned at 2.58 P.M.
and re-assembled at 3.15 P.M.)*

*He resumed his speech after the House re-assembled at 2.45 P.M.

#3.23 P.M.

20. Government Bill – Passed

Time Taken: 1 Hr. 05 Mts.

*The Constitution (One Hundred-Eighteenth Amendment) Bill, 2012
(Insertion of new article 371j)*

The motion for consideration of the Bill was moved by Shri R.P.N. Singh on behalf of Shri Sushil Kumar Shinde.

The following members took part in the debate:-

1. Shri Ananth Kumar
2. Shri Jayaprakash Korgi Hegde
3. Shri H.D. Devegowda
4. Shri S. Pakkirappa
5. Shri Shivarama Gouda
6. Shri Shailendra Kumar
7. Shri Tathagata Satpathy
8. Shri Dharam Singh
9. Shri Sharad Yadav
10. Prof. Saugata Roy
11. Shri Mallikarjun Kharge
12. Shri Anant G. Geete
13. Shri Asaddudin Owaisi
14. Shri Nama Nageswara Rao
15. Shri M.B. Rajesh
16. Shri Lalu Prasad
17. Shri Prabodh Panda
18. Dr. Baliram
19. Smt. Putul Kumari
20. Shri R.K. Singh Patel
21. Dr.(Shri) Ajay Kumar

Shri R.P.N. Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

On the motion for consideration of the Bill, the House divided: *Ayes 343; *Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided: *Ayes 342; *Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of Clause 1, the House divided: *Ayes 348; *Noes Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R.P.N. Singh.

On the motion the House divided: *Ayes 347; *Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

4.28 P.M.**21. Government Bill – Passed**

Time Taken: 3 Hrs. 24 Mts.

Further discussion on the item of business at para 19 above resumed.

The following members took part in the debate:-

1. Shri Anurag Singh Thakur (resumed his speech)
2. Shri S.S. Ramasubbu
3. Shri Shailendra Kumar
4. Dr. Baliram
5. Shri Jagdish Sharma
6. Prof. Saugata Roy
7. Shri Khagen Das
8. Shri Bhartruhari Mahtab
9. Shri Anandrao Adsul
10. Shri Prasanta Kumar Majumdar
11. Shri Gurudas Dasgupta
12. Shri S. Semmalai
13. Shri P.D. Rai
14. Dr. (Shri) Ajay Kumar
15. Maulana Badruddin Ajmal

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was negatived.

Clause 3 was adopted.

On the amendment No. 24 moved by Prof. Sk. Saidul Haque, the House divided: *Ayes 27; *Noes 205. Accordingly, amendment was negatived.

Clause 4 was adopted, as amended.

Clauses 5 to 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted, as amended.

Clauses 11 to 13 were adopted.

Clause 14 was adopted, as amended.

Clause 15 was adopted, as amended.

Clause 16 was adopted.

Clause 17 was adopted.

Clause 18 was adopted.

The Schedule was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

7.09 P.M.

22. Government Bill – Passed

The Companies Bill, 2011

Time Taken: 3 Hrs. 38 Mts.

The motion for consideration of the Bill was moved by Shri Sachin Pilot.

The following members took part in the debate:-

1. Shri Shivkumar Udasi
2. Shri Sanjay Nirupam
3. Shri Shailendra Kumar
4. Shri Vijay Bahadur Singh
5. Prof. Saugata Roy
6. Prof. Sk. Saidul Haque
7. Shri M. Thambidurai
8. Shri Bhartruhari Mahtab
9. Dr.(Shri) Ajay Kumar
10. Shri Nishikant Dubey
11. Shri Abhijit Mukherjee
12. Shri H.D. Devegowda

Shri Sachin Pilot replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clauses 4 to 19 were adopted.

Clause 20 was adopted, as amended.

Clauses 21 and 22 were adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 27 were adopted.

Clause 28 was adopted, as amended.

Clauses 29 to 35 were adopted.
Clause 36 was adopted, as amended.
Clauses 37 to 41 were adopted.
Clause 42 was adopted, as amended.
Clauses 43 to 45 were adopted.
Clause 46 was adopted, as amended.
Clauses 47 to 55 were adopted.
Clause 56 was adopted, as amended.
Clause 57 was adopted, as amended.
Clause 58 was adopted, as amended.
Clause 59 was adopted, as amended.
Clause 60 was adopted.
Clause 61 was adopted, as amended.
Clauses 62 to 77 were adopted.
Clause 78 was adopted, as amended.
Clauses 79 to 91 were adopted.
Clause 92 was adopted, as amended.
Clauses 93 to 114 were adopted.
Clause 115 was adopted, as amended.
Clause 116 was adopted.
Clause 117 was adopted, as amended.
Clauses 118 to 124 were adopted.
Clause 125 was adopted, as amended.
Clauses 126 and 127 were adopted.
Clause 128 was adopted, as amended.
Clause 129 was adopted, as amended.
Clause 130 was adopted, as amended.
Clause 131 was adopted.
Clause 132 was adopted, as amended.
Clause 133 was adopted.

Clause 134 was adopted, as amended.

Clause 135 was adopted, as amended.

Clause 136 was adopted, as amended.

Clauses 137 and 138 were adopted.

Clause 139 was adopted, as amended.

Clause 140 was adopted, as amended.

Clause 141 was adopted, as amended.

Clause 142 was adopted, as amended.

Clause 143 was adopted, as amended.

Clause 144 was adopted, as amended.

Clause 145 was adopted, as amended.

Clause 146 was adopted.

Clause 147 was adopted, as amended.

Clause 148 was adopted.

Clause 149 was adopted, as amended.

Clauses 150 and 151 were adopted.

Clause 152 was adopted, as amended.

Clauses 153 to 156 were adopted.

Clause 157 was adopted, as amended.

Clauses 158 and 159 were adopted.

Clause 160 was adopted, as amended.

Clauses 161 to 165 were adopted.

Clause 166 was adopted, as amended.

Clause 167 was adopted, as amended.

Clause 168 was adopted.

Clause 169 was adopted, as amended.

Clauses 170 to 177 were adopted.

Clause 178 was adopted, as amended.

Clauses 179 to 185 were adopted.

Clause 186 was adopted, as amended.

Clauses 187 and 188 were adopted.
Clause 189 was adopted, as amended.
Clauses 190 to 195 were adopted.
Clause 196 was adopted, as amended.
Clause 197 was adopted, as amended.
Clause 198 was adopted.
Clause 199 was adopted, as amended.
Clauses 200 to 202 were adopted.
Clause 203 was adopted, as amended.
Clause 204 was adopted.
Clause 205 was adopted, as amended.
Clauses 206 to 211 were adopted.
Clause 212 was adopted, as amended.
Clauses 213 to 234 were adopted.
Clause 235 was adopted, as amended.
Clause 236 was adopted, as amended.
Clauses 237 to 244 were adopted.
Clause 245 was adopted, as amended.
Clause 246 was adopted, as amended.
Clauses 247 to 251 were adopted.
Clause 252 was adopted, as amended.
Clauses 253 to 388 were adopted.
Clause 389 was adopted, as amended.
Clauses 390 to 408 were adopted.
Clause 409 was adopted, as amended.
Clause 410 was adopted.
Clause 411 was adopted, as amended.
Clauses 412 to 433 were adopted.
Clause 434 was adopted, as amended.
Clauses 435 to 464 were adopted.

Clause 465 was adopted, as amended.

Clause 466 was adopted, as amended.

Clauses 467 to 469 were adopted.

Clause 470 was adopted, as amended.

Schedule I was adopted.

Schedule II was adopted.

Schedule III was adopted.

Schedule IV was adopted.

Schedule V was adopted, as amended.

Schedule VI was adopted.

Schedule VII was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Sachin Pilot

The motion was adopted and the Bill, as amended, was passed.

10.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 19, 2012/Agrahayana 28, 1934 (Saka)

No. 281

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361 and 362 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.18 A.M.
and re-assembled at 12.00 Noon)*

Replies to Starred Question Nos. 363–380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4141–4370 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2011-2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2011-2012.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions of the Indian National Science Academy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2011-2012.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2011-2012.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2011-2012.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2011-2012.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2011-2012,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2011-2012.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2011-2012.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2011-2012.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research, Institute, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research, Institute, Bangalore, for the year 2011-2012.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year

2011-2012.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2011-2012.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2011-2012.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2011-2012.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2011-2012.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Brain Research Centre, Manesar, for the year 2011-2012.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2011-2012.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Biology and Regenerative Medicine, Bangalore, for the year 2011-2012.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2011-2012.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2011-2012.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Consultancy Development Centre, New Delhi, for the year 2011-2012.

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2011-2012.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2011-2012.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2011-2012.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation, Ahmedabad, for the year 2011-2012.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2011-2012.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2011-2012.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2011-2012.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2011-2012, together with Audit Report thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2011-2012, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food

Biotechnology Institute, Mohali, for the year 2011-2012.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Health for Human Welfare, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Animal Health for Human Welfare, New Delhi, for the year 2011-2012.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2011-2012, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2011-2012.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2011-2012.
- (34) A copy of the Aircraft (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 487(E) in Gazette of India dated 21st June, 2012 under Section 14A of the Aircraft Act, 1934, together with an explanatory memorandum.
- (35) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2011-2012.
- (36) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2011-2012, together with Audit Report thereon.

- (37) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi, for the year 2011-2012.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2011-2012.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2011-2012.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Science, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Science, Chennai, for the year 2011-2012.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of Tata Memorial Centre, Mumbai, for the year 2011-2012.

- (41) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2011-2012 under sub-section (4) of Section 25 of the Right to Information Act, 2005.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Union Public Service Commission, New Delhi, for the year 2011-2012.
- (ii) A copy of the Memorandum (Hindi and English versions) explaining reasons for Non-Acceptance of the Union Public Service Commission advice in respect of the cases referred in Chapter 10 of the above Report.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2011-2012.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Umiam, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Umiam, for the year 2011-2012.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2011-2012.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2011-2012.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2011-2012.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2011-2012.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2011-2012.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2011-2012.

(51) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Antrix Corporation Limited for the year 2010-2011 within the stipulated period of nine months after the close of the accounting year.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2011-2012.

(53) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2011-2012.

(54) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2011-2012.

(55) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2011-2012.

- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2011-2012.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2011-2012.
- (58) A copy of the Nalanda University (Removal of Difficulties) Order, 2012 (Hindi and English versions) published in Notification No. S.O. 2774(E) in Gazette of India dated 23rd November, 2012 issued under sub-section (2) of Section 41 of the Nalanda University Act, 2010.
- (59) A copy of the Annual Accounts (Hindi and English versions) of the Nalanda University, Nalanda, for the year 2010-2011, together with Audit Report thereon.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2011-2012.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Tirpura University, Suryamaninagar, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Tirpura University, Suryamaninagar, for the year 2011-2012.

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jammu, Jammu, for the year 2011-2012.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2011-2012.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendergarh, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendergarh, for the year 2011-2012.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2011-2012.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Jamshedpur, Jamshedpur, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology Jamshedpur, Jamshedpur, for the year 2010-2011.

- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2011-2012.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2011-2012.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2011-2012.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Allahabad, Allahabad, for the year 2011-2012.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2011-2012.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2011-2012.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2011-2012.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2011-2012.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2011-2012.
(ii) A copy of the Review (Hindi and English versions) by the

- Government of the working of the Visva-Bharati, Santiniketan, for the year 2011-2012.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Bhopal, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Bhopal, for the year 2011-2012.
- (74) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2011-2012.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2011-2012, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2011-2012.
- (77) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Gandhinagar, Gandhinagar, for the year 2011-2012, together with Audit Report thereon.
- (78)
- (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi (Part I & II), Delhi, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 2011-2012.
- (79)
- (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2011-2012.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2011-2012.
- (80)
- (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Prathmik Shikshan Parishad, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashtra Prathmik Shikshan Parishad, Mumbai a, for the year 2009-2010.
- (81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

- (82) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2011-2012.
- (83) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Canchipur, for the year 2010-2011, together with Audit Report thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the year 2011-2012.
- (86) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority, Punjab, Chandigarh, for the year 2011-2012.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 2011-2012.

- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2011-2012.
- (89) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2011-2012, together with Audit Report thereon.
- (90) (i) A copy of the Annual Report (Hindi and English versions) of the Andaman & Nicobar Islands UT Mission Authority (Sarva Shiksha Abhiyan), Port Blair, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andaman & Nicobar Islands UT Mission Authority (Sarva Shiksha Abhiyan), Port Blair, for the year 2011-2012.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2011-2012.
- (92) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2011-2012.
- (93) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv

- Gandhi University, Rono Hills, for the year 2008-2009, together with Audit Report thereon.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour University, Sagar, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour University, Sagar, for the year 2011-2012.
- (96) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2011-2012.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2011-2012.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2011-2012.
- (99) A copy of the Annual Accounts (Hindi and English versions) of the

Central University of Rajasthan, Jaipur, for the year 2011-2012, together with Audit Report thereon.

- (100) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2011-2012.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Classical Tamil, Chennai, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Classical Tamil, Chennai, for the year 2011-2012.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeeth, Tirupati, for the year 2011-2012.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2011-2012.

- (104) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2011-2012.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland Rashtriya Madhyamik Shiksha Abhiyan, Kohima, for the year 2009-2010.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland Rashtriya Madhyamik Shiksha Abhiyan, Kohima, for the year 2009-2010.
- (106) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (105) above.
- (107) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North-Eastern Hill University, Shillong, for the year 2011-2012.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2011-2012.
- (109) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2011-2012, together with Audit Report thereon.
- (110) A copy of the Annual Accounts (Hindi and English versions) of the North-

Eastern Hill University, Shillong, for the year 2011-2012, together with Audit Report thereon.

- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2011-2012.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Ajmer, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Ajmer, for the year 2011-2012.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2011-2012.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2011-2012.
- (115) (i) A copy of the Annual Report (Hindi and English versions) of the Himachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2010-2011, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himachal Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Shimla, for the year 2010-2011.
- (116) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (115) above.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Tamil Nadu, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Tamil Nadu, Chennai, for the year 2011-2012.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2011-2012.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2011-2012.
- (120) A copy of the Notification No. F. No. 47-8/2011/NCTE/CDN (Vol. II) (Hindi and English versions) published in Gazette of India dated 19th September, 2012 regarding nomination of Prof. Divyaprabha Nagar, as

Member of the Northern Regional Committee, Jaipur upto 22.09.2013 issued under the National Council for Teacher Education Act, 1993.

- (121) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2011-2012, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2011-2012.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Sansthan, Agra, for the year 2011-2012.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Hindi Sansthan, Agra, for the year 2011-2012.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2011-2012.
- (124) (i) A copy of the Annual Report (Hindi and English versions) of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2010-2011.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Project Office (Sarva Shiksha Abhiyan), Gangtok, for the year 2010-2011.
- (125) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (124) above.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2011-2012.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2011-2012.
- (127)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2011-2012.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2011-2012.
- (128)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 2011-2012.
- (129)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2011-2012.
- (130)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2011-2012.
- (131)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2011-2012.
- (132) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Electronics and Information Technology (formerly DOEACC Society), New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Electronics and Information Technology (formerly DOEACC Society), New Delhi, for the year 2011-2012.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the Media Lab Asia, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Media Lab Asia, New Delhi, for the year 2011-2012.
- (134) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2011-2012.
- (135) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for

the year 2011-2012.

(136) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a)
 - (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the ITI Limited, Begaluru, for the year 2011-2012.
 - (ii) Annual Report of the ITI Limited, Begaluru, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (137)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2011-2012.
- (138)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune,

for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2011-2012.

(139) A copy of the Telecom Consumers Protection (Fifth Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. 308-5/2011-QOS in Gazette of India dated 27th November, 2012 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(140) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2011-2012, alongwith Audited Accounts.

(141) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2011-2012.

(142) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) G.S.R. 106(E) published in Gazette of India dated 25th February, 2012 regarding Delhi Development Authority, Recruitment Regulations in respect of Asstt. Director (Systems), Dy. Director (Systems), Director (Systems) and Lower Divisions Clerk-cum-Typist (English/Hindi).

- (ii) The "Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2011 (Revised)" published in Notification No. G.S.R. 770(E) published in Gazette of India dated 18th October, 2012.

(143) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2011-2012,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2011-2012.

(144) A copy of the Delhi Urban Art Commission (Secretary) Recruitment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 533(E) in Gazette of India dated 3rd July, 2012 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973.

(145) A copy of the Indian Post Office (First Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated 1st October, 2012 under sub-section (4) of Section 74 of the Indian Post Offices Act, 1898.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (No. 4) Bill, 2012, passed by Lok Sabha on the 14th December, 2012.

5. Reports of Committee on Estimates

Shri Francisco Sardinha presented the following Reports (Hindi and English versions) of the Committee on Estimates (2012-13):-

- (1) Eighteenth Report on the subject 'Procurement and Storage of Foodgrains' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Nineteenth Report on Action Taken by the Government on the Recommendations/Observations contained in the Thirteenth Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject 'Power Generation – Demand & Supply' pertaining to the Ministries of Power; Coal and New & Renewable Energy.

6. Statements of Public Accounts Committee

Dr. Murli Manohar Joshi laid on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations/Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (1) 36th Report (14th Lok Sabha) on "Assessment of Private Schools, Colleges and Coaching Centres".
- (2) 75th Report (14th Lok Sabha) on "Property Management by Ministry of External Affairs".
- (3) 78th Report (14th Lok Sabha) on "Allotment of Land to Educational Institutions by Delhi Development Authority".
- (4) 4th Report (15th Lok Sabha) on "Project Management Practices in Gauge Conversion and New Line Projects".
- (5) 20th Report (15th Lok Sabha) on "Development of Land by Delhi Development Authority".
- (6) 21st Report (15th Lok Sabha) on "Cleanliness and Sanitation on Indian Railways".
- (7) 27th Report (15th Lok Sabha) on "Implementation of Mahatma Gandhi National Rural Employment Guarantee Act".
- (8) 36th Report (15th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2007-08)".
- (9) 44th Report (15th Lok Sabha) on "Operation and Maintenance of an Aircraft Fleet in the Indian Air Force".
- (10) 50th Report (15th Lok Sabha) on "Disaster Management and Land Management in Indian Railways".
- (11) 51st Report (15th Lok Sabha) on "Freight and Wagon Management on Indian Railways".

7. Report of Study Visit of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar laid on the Table the Report (Hindi and English versions) of the on-the-spot study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Jind and Kaithal Districts of Haryana on 17 October, 2012 to examine incidences of atrocities against SC women in Haryana.

8. Report of Railway Convention Committee

Shri Arjun Charan Sethi presented the Fifth Report (Hindi and English versions) of the Railway Convention Committee (2009) on 'Railways Participation in the Development of Backward Regions'.

9. Statement of Standing Committee on External Affairs

Shri Ananth Kumar laid on the Table the Statement (Hindi and English versions) showing Action Taken by the Government on the Recommendations contained in Chapters I and V of the 17th Report (15th Lok Sabha) of the Standing Committee on External Affairs (2011-12) on the action taken by the Government on the Recommendations contained in the 14th Report (15th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2012-2013.

10. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Eknath M. Gaikwad presented the Twenty-sixth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2012-13) on "The Consumer Protection (Amendment) Bill, 2011" pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

11. Reports of Standing Committee on Social Justice and Empowerment

Shri Hemanand Biswal presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013):-

- (1) Twenty-ninth Report on Action taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report on Demands for Grants (2012-13) of the Ministry of Minority Affairs.
- (2) Thirtieth Report on Action taken by the Government on the Observations/Recommendations contained in the Twenty-fifth Report on Demands for Grants (2012-13) of the Ministry of Tribal Affairs.
- (3) Thirty-first Report on Action taken by the Government on the Observations/Recommendations contained in the Twenty-fourth Report on Demands for Grants (2012-13) of the Ministry of Social Justice and Empowerment.

12. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Science and Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 228th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (2) The Minister of Road Transport and Highways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 178th Report of the Standing Committee on Transport, Tourism and Culture on Demands

for Grants (2012-13), pertaining to the Ministry of Road Transport and Highways.

- (3) The Minister of State in the Ministry of Parliamentary Affairs and Minister of Planning on behalf of the Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 225th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2012-13), pertaining to the Department of Space.
- (4)[#] The Minister of Home Affairs made a statement on the incident of gang rape in South Delhi on 16.12.2012.

13. Motion

Shri Kamal Nath moved the following motion :-

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on 18th December, 2012."

The motion was adopted.

*(Due to interruptions, Lok Sabha adjourned at 12.10 P.M.
and re-assembled at 2.00 P.M.)*

[#]At 2.02 P.M.

2.00 P.M.**14. Observation by the Speaker**

The Speaker made the following observation:-

"Hon'ble members may recall that the shameful incident that occurred in a moving bus in the night of last Sunday in Delhi, which shook our conscience, was condemned in one voice by all our members. I visited the hospital yesterday to enquire about the condition of the young lady and met her parents. I have conveyed the concerns of the House and good wishes for her speedy recovery.

The Lady members of the House have since met me and expressed their anguish and pain over this inhuman incident. Echoing the sentiments of the entire House, especially the lady members, I would want the Government to immediately issue appropriate guidelines to completely ban the maligning of the character of victims of such offences by anybody in any way.

A senior lady Indian Police Service Officer should be appointed to look after all cases of crime against women and for the purpose of redressing the grievances of women.

Intensive training programmes for gender sensitization of the police forces all over the country must be organized with immediate effect, and this is the sense of the House."

2.06 P.M.**15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri J.M. Aaroon Rasheed regarding need to address the problems of coconut growers in Theni parliamentary constituency, Tamil Nadu.
- (2) Shri Mahabal Mishra regarding need to provide LPG connection to each household in Delhi and sanction LPG dealership to persons rendered jobless after closure of their kerosene agencies in Delhi.

- (3) Shri Anto Antony regarding need to constitute a National Council for Occupational Therapy.
- (4) Shri Harsh Vardhan regarding need to step up vigil on Indo-Nepal border to safeguard the interests of India.
- (5) Dr. Nilesh N. Rane regarding need to assess and take measures to protect marine life and livelihood of small fishermen communities.
- (6) Shri Ijyaraj Singh regarding need to provide adequate funds for promotion of sports and youth affairs in the country.
- (7) Shri Sajjan Singh Verma regarding need to extend benefits of National Health Insurance Scheme to BPL families of Madhya Pradesh.
- (8) Shri Ashok Argal regarding need to open a canteen by Indian Army in Bhind district, Madhya Pradesh.
- (9) Shri Nishikant Dubey regarding need to undertake development of the basic infrastructure in the culturally rich and famous towns of Jharkhand to boost religious and cultural tourism in the State.
- (10) Shri Ravindra Kumar Pandey regarding need to make payment of pension to retired employees of MTNL by the Central Government and not by MTNL.
- (11) Smt. Rama Devi regarding need to provide a special package for revival of Rajkiya Buniyadi Vidyalaya Madhubani Kalashala in East Champaran, Bihar.
- (12) Shri Rakesh Sachan regarding need to procure paddy from farmers at remunerative price by FCI in Fatehpur district, Uttar Pradesh.
- (13) Shri Rakesh Pandey regarding need to open level crossing no. 83A near Akbarpur junction in Uttar Pradesh for pedestrian and vehicular traffic.
- (14) Smt. Ashwamedh Devi regarding need to set up a Seed Research Centre in Ujjiyarpur parliamentary constituency, Bihar.
- (15) Shri Bhausahab Wakchaure regarding need to declare Shirdi parliamentary constituency in Maharashtra as a religious and tourist place of national importance.
- (16) Dr. Raghuvansh Prasad Singh regarding need to expand the capacity of Barauni Refinery in Bihar and also set up the proposed Phenol unit at Barauni.
- (17) Dr. Tarun Mandal regarding need to re-open tea gardens and compensate jobless tea-plantation workers.

(18) Shri Raju Shetti regarding need to change the name of the Kolhapur airport as Chhatrapati Rajaram Maharaj Airport.

*(Due to interruptions, Lok Sabha adjourned at 2.07 P.M.
and re-assembled at 3.00 P.M.)*

3.00 P.M.

16. Government Bill – Under Consideration

*The Constitution (One Hundred Seventeenth Amendment) Bill, 2012
(Amendment of article 16) as passed by Rajya Sabha*

Time Allotted: 4 Hrs.
Time Taken: 01 Mts.
Balance: 3 Hrs. 59 Mts.

The motion for consideration of the Bill was moved by Shri V. Narayanasamy.

His speech was unfinished.

The discussion was not concluded.

(Due to continued interruptions, Lok Sabha adjourned for the day.)

3.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th December, 2012.)

**T.K. VISWANATHAN,
Secretary-General.**

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 20, 2012/Agrahayana 29, 1934 (Saka)

No. 282

11.00 A.M.

1. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble Members, yesterday when the hon. Minister of State in the Ministry of Personnel and Public Grievances moved the Constitution (Amendment) Bill for consideration, an untoward incident happened in the House which led to the abrupt adjournment of the House. The unfortunate incident has set us all thinking as it shakes the very foundation of our parliamentary democracy. In a democracy, there may be differences of opinion on issues, but the issues should be resolved through debate and discussions. There are provisions for voting to ensure that the majority will prevail.

Yesterday's incident is not in conformity with the democratic traditions of this House. I am greatly anguished by that incident. Hon. Member has this morning expressed his regret. Now onwards I would like all hon. Members to please discuss all issues in a proper and orderly manner in the House."

2. Starred Questions

Starred Question Nos. 381–386 were orally answered. Replies to Starred Question Nos. 387–400 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4371–4600 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2011-2012.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2011-2012.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and

Family Welfare, New Delhi, for the year 2011-2012.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Pharmacopoeia Commission, Ghaziabad, for the year 2011-2012.
- (5) A copy of the Cigarettes and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 724(E) in Gazette of India dated 27th September, 2012 under Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research

Association, Coimbatore, for the year 2011-2012.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2011-2012.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2011-2012.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Research Association, Ahmedabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Research Association, Ahmedabad, for the year 2011-2012.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2011-2012.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2011-2012.
- (14) A copy of the Notification No. G.S.R. 725(E) (Hindi and English versions) published in Gazette of India dated 27th September, 2012 approving with modification the New Mangalore Port Trust (Licensing of Stevedores) Regulation, 2009 under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2011-2012.
- (ii) Annual Report of the HMT Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2011-2012.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of

- the Andrew Yule and Company Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2011-2012.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2011-2012.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2011-2012.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) Statement regarding A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2011-2012.
- (17) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2011-2012.
- (18) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2011-2012.
- (19) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 20 of 2012-13) (Performance Audit)-Production and Sale of Iron Ore by NMDC Limited, for the year ended March, 2012 under Article 151(1) of the Constitution.
- (20) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (21) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2011-2012.

- (22) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (23) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2011-2012.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2010-2011.
- (ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2010-2011.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2010-2011.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2011-2012.

(27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a)
 - (i) Statement regarding Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2011-2012.
 - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c)
 - (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d)
 - (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2011-2012.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2011-2012.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Jaipur, for the year 2009-2010.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Jaipur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (f) of (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2011-2012.
- (31) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.
- (32) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.
- (33) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Rajasthan Drugs

and Pharmaceuticals Limited for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year.

(34) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2011-2012.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(35) A copy of Notification No. S.O. 2303(E) (Hindi and English versions) published in Gazette of India dated 26th September, 2012, keeping in abeyance the Notification No. S.O. 1519(E) dated 23rd August, 2007 for a period of six month i.e. upto 31st March, 2013 or until issue of further notification by the Ministry of Health and Family Welfare regarding regulation of GM processed foods by the Food Safety and Standards Authority, whichever is earlier under the Environment (Protection) Act, 1986.

(36) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Water (Prevention and Control of Pollution) Act, 1974:-

- (i) The Central Pollution Control Board (Member-Secretary, Terms and Conditions of Service and Recruitment) Rules, 2012 published in Notification No. G.S.R. 840(E) in Gazette of India dated 22nd November, 2012.
- (ii) The Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman) (Amendment) Rules, 2012 published in Notification No. G.S.R. 860(E) in Gazette of India dated 30th November, 2012.

(37) A copy of the Environment (Protection) Fourth Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 820(E) in

Gazette of India dated 9th November, 2012 under Section 26 of the Environment (Protection) Act, 1986.

(38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2011-2012.
- (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(39) A copy each of the following Notifications (Hindi and English versions) issued under Section 59 of the Damodar Valley Corporation Act, 1948:-

- (i) The Damodar Valley Corporation (Amendment) Rules, 2012 published in Notification No. G.S.R. 121(E) in Gazette of India dated 7th March, 2012.
- (ii) The Damodar Valley Corporation (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 265(E) in Gazette of India dated 30th March, 2012.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) A copy of the Bureau of Energy Efficiency Appointment and Terms and Conditions of Service of Deputy Director General (NMEEE) Rules, 2012 (Hindi

and English versions) published in Notification No. G.S.R. 780(E) in Gazette of India dated 22nd October, 2012 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(42) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) (First Amendment) Regulations, 2012 published in Notification No. L-7/143/158/2012-CERC published in Gazette of India dated 11th October, 2012.
 - (ii) The Central Electricity Regulatory Commission (Standards of Performance of inter-State transmission licensees) Regulations, 2012 published in Notification No. L-1/67/2012-CERC published in Gazette of India dated 21st September, 2012.
 - (iii) Notification No. L-1/94/CERC/2011-Pt. published in Gazette of India dated 11th October, 2012, containing corrigendum to the Notification No. L-1/94/CERC/2011 dated 6th February, 2012.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2011-2012.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 2011-2012.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2011-2012.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2011-2012.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2011-2012.
- (48) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 79 of the Limited Liability Partnership Act, 2008:-
- (i) The Limited Liability Partnership (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 692(E) published in Gazette of India dated 14th September, 2012.
- (ii) The Limited Liability Partnership (Winding up and Dissolution) Rules, 2012 published in Notification No. G.S.R. 550(E) published in Gazette of India dated 10th July, 2012.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (48) above.

(50) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

(i) The Companies (Central Government's) General Rules and Forms (Sixth Amendment) Rules, 2012 published in Notification No. G.S.R. 705(E) in Gazette of India dated 21st September, 2012 together with a corrigendum thereto published in Notification No. G.S.R. 750(E) dated 8th October, 2012.

(ii) The Companies (Amendment) Regulations, 2012 published in Notification No. G.S.R. 763(E) in Gazette of India dated 15th October, 2012.

(iii) S.O.2345(E) published in Gazette of India dated 1st October, 2012 making certain amendments in the Notification No. S.R.O. 355 dated 17th January, 1957.

(51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2011-2012.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(52) (i) A copy of the Annual Report (Hindi and English versions) of

the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2011-2012.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2011-2012.
- (54) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 21 of 2012-13)- for the year ended March, 2011.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 19 of 2012-13)- for the year ended March, 2012.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2011-2012.

(56) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.847(E) published in Gazette of India dated 26th November, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Caustic Soda, originating in or exported from the Saudi Arabia, Iran, Japan and United States of America and imported into India, for a period of five years.
- (ii) G.S.R.855(E) published in Gazette of India dated 29th November, 2012 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Ceftriaxone Sodium Sterile', originating in, or exported from People's Republic of China for a further period of one year i.e. upto and inclusive of 28th November, 2013, pending outcome of sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R.874(E) published in Gazette of India dated 3rd December, 2012 together with an explanatory memorandum seeking to impose anti-dumping Duty on the imports of Digital Offset Printing Plates, originating in or exported from China PR for a period of five years.

(57) A copy of the Fiscal Responsibility and Budget Management (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 670(E) in Gazette of India dated 6th September, 2012 under the Fiscal Responsibility and Budget Management Act, 2003.

(58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) A copy each of the following Papers (Hindi and English versions):-
- (i) Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2008-2009.
- (ii) Memorandum of Action Taken on the Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2008-2009.
- (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following 20 institutions for the year 2011-2012 within the stipulated period of nine months after the close of the accounting year, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	National Institute of Naturopathy, Pune	2011-12
2.	CNCI, Kolkata	2011-12
3.	Institute of Post Graduate Teaching & Research in Ayurveda, Jamnagar	2011-12
4.	Rashtriya Ayurved Vidyapeeth, New Delhi	2011-12
5.	Indian Council of Medical Research, New Delhi	2011-12
6.	AIDS Prevention and Control Project (APAC), Chennai	2011-12
7.	National Institute of Homoeopathy, Kolkata	2011-12
8.	Indian Red Cross Society, New Delhi	2011-12
9.	JIPMER, Puducherry	2011-12
10.	Medical Council of India, Delhi	2011-12
11.	Central Council for Research in Ayurvedic & Siddha, New Delhi	2011-12
12.	Central Council for Research in Unani Medicine, New Delhi	2011-12
13.	National Population Stabilization Fund	2011-12
14.	All India Institute of Medical Sciences, New Delhi	2011-12
15.	Central Council of Homoeopathy, New Delhi	2011-12

16. Indian Medicines Pharmaceutical Corporation Ltd., Mohan	2011-12
17. Central Council for Research in Yoga and Naturopathy (CCRYN), New Delhi	2011-12
18. Central Council for Research in Homoeopathy, New Delhi	2011-12
19. Central Council of India Medicine, New Delhi	2011-12
20. Morarji Desai National Institute of Yoga, New Delhi	2011-12

(62) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2011-2012.

(64) A copy of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 418(E) in Gazette of India dated 5th June, 2012 under Section 34 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994.

(65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

(66) A copy of the National Highways Fee (Determination of Rates and Collection) Second Amendment Rules, 2011 (Hindi and English versions) published in Notification No. G.S.R. 756(E) in Gazette of India dated 12th October, 2011 under sub-section (3) of Section 9 of the National Highways Act, 1956.

(67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O. 1026(E) published in Gazette of India dated 5th May, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (ii) S.O.1978(E) published in Gazette of India dated 28th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 154 (Dhaleswari-Bhairabi Section) in the State of Assam.
- (iii) S.O.2274(E) published in Gazette of India dated 21st September, 2012, making certain amendments in the Notification No. S.O. 2591(E) dated 18th November, 2011.

- (iv) S.O.1986(E) published in Gazette of India dated 29th August, 2012, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (v) S.O.1938(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the users of National Highway No. 7 (Islam Nagar-Kadtal Section) in the State of Andhra Pradesh.
- (vi) S.O.2681(E) published in Gazette of India dated 6th November, 2012, making certain amendments in the Notification No. S.O. 1153(E) dated 22nd May, 2012.
- (vii) S.O. 2671(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (viii) S.O. 2673(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (ix) S.O. 1152(E) published in Gazette of India dated 22nd May, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 60 (Dantan to Kharagpur) in the State of West Bengal.
- (x) S.O. 1783(E) published in Gazette of India dated 9th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xi) S.O. 1121(E) published in Gazette of India dated 16th May, 2012, regarding rates of fees to be recovered from the vehicles,

mentioned therein, for the use of stretches mentioned in the notification.

- (xii) S.O. 947(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xiii) S.O. 454(E) published in Gazette of India dated 16th March, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 57 (Pulparas-Saraigarh Section) in the State of Bihar.
- (xiv) S.O. 1835(E) published in Gazette of India dated 14th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Marur to AP/Karnataka Border Section) in the State of Andhra Pradesh.
- (xv) S.O. 1937(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kurnool to Karidikonda Section) in the State of Andhra Pradesh.
- (xvi) S.O. 455(E) published in Gazette of India dated 16th March, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 45B (Tovarankurichi-Madurai) in the State of Tamil Nadu.
- (xvii) S.O. 2670(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xviii) S.O. 1742(E) published in Gazette of India dated 6th August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kadtal to Armur) in the State of Andhra Pradesh.

- (xix) S.O. 1153(E) published in Gazette of India dated 22nd May, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xx) S.O. 946(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxi) S.O. 2558(E) published in Gazette of India dated 26th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxii) S.O. 2049(E) published in Gazette of India dated 6th September, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway Nos. 79 & 79A in the State of Rajasthan.
- (xxiii) S.O. 995(E) published in Gazette of India dated 2nd May, 2012 regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kovilpatti-Moondradaippu Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1930(E) published in Gazette of India dated 21st August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 76 (Rithola-Udaipur Section) in the State of Rajasthan.
- (xxv) S.O. 1936(E) published in Gazette of India dated 22nd August, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 2 (Gorhar- Barwa Adda) in the State of Jharkhand.
- (xxvi) S.O. 1834(E) published in Gazette of India dated 14th August, 2012, regarding rates of fees to be recovered from the vehicles,

mentioned therein, for the use of the National Highway No. 7 (Virudhunagar-Kavilpatti Section) in the State of Tamil Nadu.

- (xxvii) S.O. 2559(E) published in Gazette of India dated 26th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxviii) S.O. 712(E) published in Gazette of India dated 2nd April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxix) S.O. 945(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxx) S.O. 910(E) published in Gazette of India dated 26th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.
- (xxxi) S.O. 944(E) published in Gazette of India dated 30th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 4 (Kancheepuram-Chennai) in the State of Tamil Nadu.
- (xxxii) S.O. 913(E) published in Gazette of India dated 26th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 7 (Kothakota Bypass to Kurnool) in the State of Andhra Pradesh.
- (xxxiii) S.O. 2616(E) published in Gazette of India dated 29th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of stretches mentioned in the notification.

- (xxxiv) S.O. 764(E) published in Gazette of India dated 10th April, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 1A in the States of Punjab and Himachal Pradesh.
- (xxxv) S.O. 2672(E) published in Gazette of India dated 2nd November, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 2 in the State of Bihar.
- (xxxvi) S.O. 2623(E) published in Gazette of India dated 30th October, 2012, regarding rates of fees to be recovered from the vehicles, mentioned therein, for the use of the National Highway No. 8 in the State of Gujarat.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (68) above.
- (70) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) The National Highways Authority of India (the Term of Office and other Conditions of Service of Members) Amendment Rules, 2012 published in Notification No. G.S.R. 637(E) in Gazette of India dated 17th August, 2012.
 - (ii) The National Highways Authority of India (Conduct, Discipline and Appeal) (Repeal) Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. V) in Gazette of India dated 11th September, 2012.
 - (iii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Fifth Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. V) in Gazette of India dated 11th September, 2012.
 - (iv) The National Highways Authority of India (Recruitment, Seniority and Promotion) Fourth Amendment Regulations, 2012 published

in Notification No. NHAI/11011/17/2012-HR.I (Vol. VI) in Gazette of India dated 28th August, 2012.

- (v) The National Highways Authority of India (Recruitment, Seniority and Promotion) Third Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. III) in Gazette of India dated 24th August, 2012.
- (vi) The National Highways Authority of India (Recruitment, Seniority and Promotion) Second Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. I) in Gazette of India dated 24th July, 2012.
- (vii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2012 published in Notification No. NHAI/11011/17/2012-HR.I (Vol. I) in Gazette of India dated 17th April, 2012.
- (viii) The National Highways Authority of India (Recruitment, Seniority and Promotion) Amendment Regulations, 2011 published in Notification No. NHAI/11011/09/2009-HR.II in Gazette of India dated 5th December, 2012.

(71) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of the Control of National Highways (Land and Traffic) Act, 2002:-

- (i) S.O. 2373(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 76(E) dated 20th January, 2005.
- (ii) S.O. 2374(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 999(E) dated 20th June, 2007.
- (iii) S.O. 2375(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 1001(E) dated 20th June, 2007.

- (iv) S.O. 2376(E) published in Gazette of India dated 5th October, 2012, making certain amendments in the Notification No. S.O. 120(E) dated 21st January, 2008.

(72) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2011-2012.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(73) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2011-2012.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Report on the participation of Indian Parliamentary Delegation at the 126th Assembly of the Inter-Parliamentary Union (IPU).

Secretary-General laid on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 126th Assembly of the Inter-Parliamentary Union held at Kampala (Uganda) from 31 March to 5 April, 2012.

6. Report on participation of Indian Parliamentary Delegation in the 58th Commonwealth Parliamentary Delegation in the 58th Commonwealth Parliamentary Conference

Secretary-General laid on the Table the Report (Hindi and English versions) on participation of Indian Parliamentary Delegation in the 58th Commonwealth Parliamentary Conference held at Colombo, Sri Lanka from 07–15 September, 2012.

7. Messages from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 19th December, 2012, Rajya Sabha passed the Constitution (One Hundred Eighteenth Amendment) Bill, 2012, passed by the Lok Sabha on the 18th December, 2012, with an amendment and returned the Bill with the request that the concurrence of Lok Sabha to the amendment be communicated to Rajya Sabha.

8. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Constitution (One Hundred Eighteenth Amendment) Bill, 2012, which has been returned by Rajya Sabha with amendment.

9. Report of Committee on Petitions

Shri Anant Gangaram Geete presented the Twenty-fourth Report (Hindi and English versions) of the Committee on Petitions on the Action Taken by the Government on the Recommendations of the Committee on Petitions made in their Fourteenth Report (15th Lok Sabha) on the representation received from Shri H. Mahadevan, Deputy General Secretary, All India Trade Union Congress (AITUC) and forwarded by Shri Gurudas Das Gupta, MP, Lok Sabha regarding: Default in the contribution to the Provident Fund by the Employers.

10. Reports of Committee on Agriculture

Shri Basudeb Acharia presented the following Reports (Hindi and English versions) of the Committee on Agriculture:-

- (1) Fortieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-second Report of the Committee on Agriculture (2012-13) on 'Demands for Grants (2012-13) pertaining to Ministry of Agriculture (Department of Agricultural Research and Education).
- (2) Forty-first Report on 'The Multi-State Cooperative Societies (Amendment) Bill, 2010' of Ministry of Agriculture (Department of Agriculture and Cooperation).

11. Report of Standing Committee on Information Technology

Shri Rajendra Agrawal presented the Forty-second Report (Hindi and English versions) of the Standing Committee on Information Technology (2012-13) on 'The Press and Registration of Books and Publications Bill, 2011' relating to the Ministry of Information and Broadcasting.

12. Report of Committee on Members of Parliament Local Area Development Scheme

Shri A.K.S. Vijayan presented the Tenth Report (Hindi and English versions) of the Committee on MPLADS regarding Action taken by the Government on the recommendations contained in the Seventh Report of the Committee on the subject 'Development of SC/ST areas through MPLADS funds'.

13. Statements of Standing Committee on Food Consumer Affairs and Public Distribution

Shri Eknath M. Gaikwad laid the Statements (Hindi and English versions) on Final Action Taken Replies of Ministry of Consumer Affairs, Food and Public Distribution on the Observations/ Recommendations contained in Chapter I and V of the following Reports of the Committee on Food, Consumer Affairs and Public Distribution (2011-12):-

- (1) Sixteenth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) regarding Action Taken by the Government on the Eighth Report of the Committee (2010-11) on the subject, 'Food Subsidy and Its Utilization' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Nineteenth Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) regarding Action Taken by the Government on the Ninth Report of the Committee (2010-11) on the subject, 'Bureau of Indian Standards (BIS) –Hallmarking of Jewellery' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (3) Twenty-first Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2011-12) regarding action taken by the Government on the Twelfth Report of the Committee (2010-11) on Demands for Grants (2011-12) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

14. Reports of Committee on Science & Technology, Environment & Forests

Shri Pradeep Tamta laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred and Thirty Second Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Second report of the Committee on Demands for Grants (2012-13) of the Department of Atomic Energy.
- (2) Two Hundred and Thirty Third Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Third report of the Committee on Demands for Grants (2012-13) of the Department of Science & Technology.
- (3) Two Hundred and Thirty Fourth Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Fourth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Environment & Forests.
- (4) Two Hundred and Thirty Fifth Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Fifth Report of the Committee on Demands for Grants (2012-13) of the Department of Space.
- (5) Two Hundred and Thirty Sixth Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Sixth Report of the Committee on Demands for Grants (2012-13) of the Ministry of Earth Sciences.
- (6) Two Hundred and Thirty Seventh Report on Action Taken by the Government on the recommendations contained in the Two Hundred and Twenty Seventh Report of the Committee on Demands for Grants (2012-13) of the Department of Scientific & Industrial Research.
- (7) Two Hundred and Thirty Eighth Report on Action Taken by the Government on the recommendations contained in the Two Hundred

and Twenty Eighth Report of the Committee on Demands for Grants (2012-13) of the Department of Biotechnology.

15. Statements by Ministers

- (1) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 30th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Department of Rural Development, Ministry of Rural Development.
- (2) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 234th Report of the Standing Committee on Industry on Demands for Grants (2012-13), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of State (Independent Charge) of the Ministry of Power laid a statement (i) correcting the Hindi version of the reply given on 29.11.2012 to Starred Question No. 83 by S/Shri Rudra Madhab Ray and Arjun Charan Sethi, MPs regarding 'Access to Electricity' and (ii) the reasons for delay in correcting the reply.
- (4) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprises laid the following statements (Hindi and English versions) :-
 - (a) regarding the status of implementation of the recommendations contained in the 229th and 235th Reports of the Standing Committee on Industry, pertaining to the Ministry of Micro, Small and Medium Enterprises.

- (b) (i) correcting the reply given on May 10, 2012 to Unstarred Question No. 5542 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi'; and (ii) giving reasons for delay in correcting reply.
- (c) (i) correcting the reply given on November 22, 2012 to Unstarred Question No. 169 by Shri Shivarama Gouda, M.P. regarding 'Certified Khadi'; and (ii) giving reasons for delay in correcting reply.
- (5) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Railways on 'New Catering Policy-2010 of Indian Railways', pertaining to the Ministry of Railways.

12.09 P.M.

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri K.P. Dhanapalan regarding need to undertake proper maintenance of coaches of all the trains running to and from Kerala and expedite setting up of the sanctioned rail coach factory at Palakkad in Kerala.
- (2) Shri Gopal Singh Shekhawat regarding need to convert meter gauge railway line between Mavli and Marwar railway junctions in Rajasthan to broadgauge.
- (3) Shri Suresh Kalmadi regarding need to establish a branch of National Investigation Agency and a Commando Unit in Pune, Maharashtra.
- (4) Dr. Sanjay Sinh regarding need to set up new sugar mills in Uttar Pradesh particularly in Sultanpur parliamentary constituency.

- (5) Shri Eknath M. Gaikwad regarding need to provide funds for the proposed memorial of Baba Saheb Bhimrao Ambedkar in Mumbai, Maharashtra.
- (6) Shri Marotrao S. Kowase regarding need to raise an army regiment of tribal youth after the name of Birsa Munda.
- (7) Shri Sudarshan Bhagat regarding need to expedite construction of industrial rail corridor between Chhattisgarh and Jharkhand.
- (8) Shri Ram Singh Kaswan regarding need to raise price of cluster beans (guar) in Churu parliamentary constituency, Rajasthan.
- (9) Shri Shivarama Gouda regarding need to fix adequate remunerative price for food grains including paddy.
- (10) Shri Bhoopendra Singh regarding need to ban tobacco based products being manufactured in violation of prescribed guidelines in a factory at Sidguan in Sagar parliamentary constituency, Madhya Pradesh.
- (11) Shri Sushil Kumar Singh regarding need to undertake development of religious and tourist sites and provide civic amenities in Aurangabad and Gaya districts of Bihar.
- (12) Shri A.K.S. Vijayan regarding need to construct a Railway Over Bridge at level crossing in Akkarapettai near Nagapattinam in Tamil Nadu.
- (13) Prof. Sk. Saidul Haque regarding need to upgrade and modernize Alloy Steel Plant in Durgapur, West Bengal.
- (14) Shri Laxman Tudu regarding need to improve railway services and facilities in Mayurbhanj parliamentary constituency in Odisha.
- (15) Shri Prataprao Ganpatrao Jadhav regarding need to frame sugar export policy in the interest of sugar mills, farmers and also to ensure monitoring of implementation of the policy.
- (16) Dr. P. Venugopal regarding need to expedite construction of flats by CGEWHO at Avadi in Tiruvallur parliamentary constituency, Tamil Nadu.

- (17) Smt. Paramjit Kaur Gulshan regarding need to ensure hassle-free journey for women passengers in all trains including Shatabdi trains between New Delhi and Amritsar.
- (18) Smt. Putul Kumari regarding need to provide freight facility and stoppage of goods trains at Banka railway station in Bihar.

12.10 P.M.

17. Amendment made by Rajya Sabha to Government Bill— Amendment Agreed to –Bill, as amended by Amendment, Passed

The Constitution (One Hundred Eighteenth Amendment) Bill, 2012

The motion that the following amendment made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Shri R.P.N. Singh on behalf of Shri Sushil Kumar Shinde:-

Clause 1

That at page 1, line 3, for the word "Ninety-ninth" the word "Ninety-eighth" be substituted.

On the motion for consideration of the Amendment made by Rajya Sabha in the Bill, the House divided, Ayes 339; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of the Amendment made by Rajya Sabha in the Bill, the House divided, Ayes 338; Noes Nil. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

The motion that the Bill, as amended by the amendment agreed to, be passed was moved by Shri R.P.N. Singh.

On the motion the House divided, Ayes 337; Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended by the amendment agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

12.24 P.M.

18. Government Bill – Under Consideration

*The Constitution (One Hundred Seventeenth Amendment) Bill, 2012
(Amendment of article 16), as passed by Rajya Sabha*

Time Allotted: 4 Hrs.
Time Taken: 11 Mts.
Balance: 3 Hrs. 49 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri V. Narayanasamy on 19.12.2012, continued.

He resumed his speech.

Shri P.L. Punia took part in the debate and his speech was unfinished.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 12.34 P.M.
and re-assembled at 12.45 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 12.50 P.M.
and re-assembled at 1.15 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 1.16 P.M.
and re-assembled at 2.00 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 2.02 P.M.
and re-assembled at 2.30 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 2.31 P.M.
and re-assembled at 4.00 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 4.02 P.M.
and re-assembled at 5.30 P.M.)*

5.30 P.M.

19. Valedictory Reference

Speaker made the Valedictory Reference on the conclusion of the Twelfth Session of the Fifteenth Lok Sabha.

5.36 P.M.

20. National Song

The National Song was played.

5.37 P.M.

(Lok Sabha adjourned *sine die* at 5.37 P.M.)

**T.K. VISWANATHAN,
Secretary-General.**